

IN THE HON'BLE NATIONAL GREEN TRIBUNAL (SOUTH ZONE)

AT CHENNAI

Appeal No. 42 of 2024

S.P Muthuraman,

...Appellant

-Versus-

Union of India & Ors.

...Respondents

TYPED SET OF DOCUMENTS FILED ON BEHALF OF THE 3<sup>RD</sup> RESPONDENT –

VOLUME I

| S. No.  | Date   | Document  | Page No. |
|---|--|---|----------|
| 1.  | 10.10.2025   | Preliminary Counter Affidavit filed on behalf of the 3 <sup>rd</sup> Respondent   | 1 – 10   |
| <b>DOCUMENTS FILED ALONG-WITH PRELIMINARY COUNTER AFFIDAVIT</b> |  |   |          |
| 2.  | 04.05.2021   | Copies of the 'Consent to Establish' obtained under the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974   | 11 – 23  |
| 3.  | 06.03.2025,<br>07.04.2025  | Copies of the 'Consent to Establish for Expansion' obtained under the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974 along-with Inspection Report. | 24 – 70  |
| 4.  | 06.01.2022,<br>06.06.2022,<br>06.04.2023,<br>23.09.2024,<br>15.05.2025 | Copies of 'Consent to Operate' obtained under the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974.  | 71 – 135 |

Dated at Chennai on this the 26<sup>th</sup> day of November, 2025

  
Counsel for the 3<sup>rd</sup> Respondent

## IN THE HON'BLE NATIONAL GREEN TRIBUNAL (SOUTH ZONE)

AT CHENNAI

Appeal No. 42 of 2024

S.P. Muthuraman,  
S/o. S. Ponnusamy,  
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...Appellant

-Versus-

1. Union of India  
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Ministry of Environment, Forest & Climate Change,  
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New Delhi – 110 003  
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2. The Member Secretary,  
STATE ENVIRONMENT IMPACT  
ASSESSMENT AUTHORITY – TAMIL NADU,  
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Chennai – 600 015,  
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3. TATA Electronics Private Limited  
Represented by its Directors,



Thimjipalli Village  
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 Hosur, Krishnagiri District – 635113.  
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...Respondents

**PRELIMINARY COUNTER AFFIDAVIT ON BEHALF OF THE 3<sup>RD</sup> RESPONDENT**

I, Sriram Kadiyala, Chief Financial Officer and the authorized signatory of the 3<sup>rd</sup> Respondent herein, S/o. Venkata Narasimha Kamasastri Kadiyala, aged about 45 years, having office at Thimjipalli Village, Kalamangalam – Rayakottai Road, Hosur, Krishnagiri District – 635113, do hereby solemnly affirm and sincerely state as follows:

1. That I am the authorized signatory of the 3<sup>rd</sup> Respondent herein in the above captioned appeal. I am competent to make and affirm this affidavit. I know and I am fully acquainted with the facts and circumstances of this case.
2. The instant appeal has been filed, *inter alia*, seeking to revoke the Environmental Clearance dated 06.01.2024 (“EC”) issued by the 2<sup>nd</sup> Respondent (“SEIAA”) in favour of the 3<sup>rd</sup> Respondent (“TEPL”) on the allegation that 80% of the construction activities were completed without obtaining EC. The Appellant also seeks an order for a thorough site inspection at the 3<sup>rd</sup> Respondent’s site, a restraint against any further construction, and compensation for alleged damages. Further, the Appellant prays for an enquiry against the 2<sup>nd</sup> Respondent for allegedly issuing the EC without proper site inspection.
3. The specific allegation in the Memorandum of Appeal that the 3<sup>rd</sup> Respondent has completed 80% of construction prior to the grant of EC and the expanded built-up area is 4,14,835 sq. m. [as alleged in Ground (i)] is factually incorrect and unsupported by any documentary evidence.

4. It is respectfully submitted that the present affidavit is being filed as a preliminary reply to the averments made in the Appeal.



5. Prior to providing a paragraph-wise reply to the allegations made in the Appeal, I wish to place on record the chronological history of licenses obtained by TEPL and the background of the various notifications, OM and clarifications issued by the Ministry of Environment, Forest and Climate Change ("MOEFCC"), which is crucial for understanding the legal framework within which the 3<sup>rd</sup> Respondent operated and continues to operate.

**BACKGROUND ON NOTIFICATIONS:**

6. The details of the relevant notifications are provided hereinbelow:
- i. *Vide* Notification S.O. 1533 dated 14.09.2006 ("EIA Notification, 2006"), the Ministry of Environment and Forests ("MOEF") established the framework for EC requirements for various categories of projects and listed the projects which require prior EC in its Schedule.
  - ii. *Vide* Notification S.O. 3252(E) dated 22.12.2014 ("2014 Notification"), the MOEFCC amended Item 8(a) in the Schedule to the EIA Notification, 2006 to exempt *inter alia* Industrial Sheds' from the requirement of prior EC.
  - iii. *Vide* the Office Memorandum ("OM") bearing F. No. 19-2/2014-IA-III dated 05.03.2015 issued by MOEFCC, the meaning of 'Industrial Shed' was clarified as being a "*building (whether RCC or otherwise) which being used for housing plant and machinery of industrial units and shall include Godowns and buildings connected with production related and other associated activities of the unit in the same premise.*"
  - iv. *Vide* clarification letter bearing F. No. 22-68/2016-IA-III dated 06.09.2016 ("2016 Clarification"), the MOEFCC clarified that if the industry is not covered under the EIA Notification, 2006, then an 'Industrial Shed' for such an industry will not require prior EC. It was expressly clarified that this exemption is available to all 'Industrial Sheds' irrespective of size i.e., even more than 1,50,000 sq. mt. The operative portion of the OM is provided hereinbelow:



3.0 The industrial shed for industries which are not covered under the EIA Notification, 2006 has been exempt from the requirement of prior environment clearance under item 8 of schedule. The principle here is of dominant purpose. If an industry is not covered under EIA, 2006 for obtaining prior EC, it shall not be required to obtain prior EC under item 8 if the size of industrial shed under which that industry is proposed to be housed is  $\geq 20000$  sq. mt.

5.0 The above exemption of industrial shed from prior EC is available to all such industrial sheds irrespective of size (even more than 150000 sq. mt.).

- v. Subsequently, *vide* OM dated 04.10.2022 bearing F. No. 19-131/2019-IA-III [E 128798] ("2022 OM"), the MOEFCC re-clarified the meaning of "industrial shed" as *"buildings/warehouses/sheds (whether RCC or otherwise) which are used for housing machinery of industrial units and/or storage of raw materials and finished goods and industrial products including but not limited to industrial and factory-made products, irrespective of the location and proximity of the Industrial Shed vis-à-vis any Industry."*

Critically, the 2022 OM altered the position in the 2016 Notification and for the first time stated (*at Paragraph 7*) that if the size of the 'Industrial Shed' is greater than or equal to 1,50,000 sq. mt. of built-up area, it shall be required to obtain prior EC under Item 8(b) of Schedule to the EIA Notification 2006, irrespective of the type of industry/utility it houses.

- vi. Therefore, it was only after 04.10.2022 that the requirement for obtaining prior EC arose in respect of 'Industrial sheds' having a built-up area greater than or equal to 1,50,000 sq. mt.
- vii. Therefore, the position of law in respect of EC requirements for 'Industrial Shed' was as follows:
- a. For the period between 06.09.2016 and 04.10.2022 – No prior EC required for an 'Industrial Shed', regardless of the size of the 'Industrial Shed', even if size of such 'Industrial Shed' was equal to or greater than 1,50,000 sq. mt.
  - b. On and from 04.10.2022 – Prior EC required if the size of the 'Industrial Shed' is greater than or equal to 1,50,000 sq. mt.



## BACKGROUND ON LICENSES:

7. The 3<sup>rd</sup> Respondent in compliance with the then-prevailing regulatory framework, obtained all necessary permissions and licenses. In specific, 3<sup>rd</sup> Respondent obtained the following permissions and licenses:
- i. Consent to Establish ("CTE")  
The same was obtained on 04.05.2021. Thereafter, an application for CTE Expansion was filed on 30.12.2024 and the same was granted on 07.04.2025, with validity up to 05.12.2030.
  - ii. Consent to Operate ("CTO")  
The same was obtained on 06.01.2022. Further, CTO was renewed various times i.e., *vide* renewals dated 06.06.2022 06.04.2023, 23.09.2024 and 15.05.2025, finally validity extending to 31.03.2026.
8. The construction undertaken by the 3<sup>rd</sup> Respondent was in the nature of construction of 'Industrial Sheds' as referred to in OM dated 05.03.2015 and clarified in OM dated 04.10.2022. As set out above, prior to 04.10.2022 i.e., from 14.09.2006 to 04.10.2022, no EC was required for 'Industrial Sheds' regardless of size. The 3<sup>rd</sup> Respondent had acted within the mandate of the law and was then operating in terms of the CTE and CTO so obtained, the details of which are set out at Paragraph 7 hereinabove.
9. Thereafter, immediately upon the introduction of the requirement for prior EC for 'Industrial Sheds' equal to or greater than 1,50,000 sq. mt. *vide* the 2022 OM on 04.10.2022, the 3<sup>rd</sup> Respondent applied for EC on 03.01.2023 as evidenced from Form 1 (Application for Environmental Clearance) without any delay and the same was granted on 06.01.2024 after following the due process of law. Further, Terms of Reference ("TOR") was applied on 16.01.2023 and the 3<sup>rd</sup> Respondent obtained the same on 23.02.2023 *vide* Lr No. SEIAA-TN/F.No.9738/SEAC/8(b)ToR-1376/2023 for the expanded project. The said TOR specifically mentions that the Project is covered under Category "B1" of Item 8(b) under the head 'Township & Area Development Projects" of the Schedule to the EIA Notification, 2006.



The said EC which was granted on 06.01.2024 was for a built-up area of 5,57,470 sq. mt. The 3<sup>rd</sup> Respondent subsequently applied for an amendment of EC (for change in location of BM5 & 7 process buildings to be constructed) which was granted on 29.05.2024.

10. The Appeal itself makes it clear that the EC was one for expansion activities, meaning thereby that there already existed certain fully constructed/built up area(s). The 3<sup>rd</sup> Respondent prior to October 2022 had operated in terms of the CTE and CTO so obtained, the details of which are set out at Paragraph 7 hereinabove. The 3<sup>rd</sup> Respondent immediately applied for EC, once the requirement of EC for Industrial Sheds over and above 1,50,000 sq. mt. was introduced *vide* OM dated 04.10.2022, which fact is also clearly set out in the Appeal.

It also requires mention that the building being in the nature of an 'Industrial Shed', prefabricated materials are used for construction along with corrugated sheet coverings for the structure as opposed to concrete buildings/concrete walls, hence resulting in a quicker pace of construction.

11. The Appellant has only sought to make certain untrue and unsupported allegations that 80% of the construction work in relation to the expansion was completed before the grant of EC. The prayer for revocation of EC also proceeds on the basis that the EC dated 06.01.2024 was illegally issued to the 3<sup>rd</sup> Respondent who has completed 80% of the construction activities without obtaining the mandatory required prior environmental clearance. From the Appeal [*see Paragraphs 4 and 6; Grounds (i), (iii) and (iv)*], the reference to 80% of construction work being completed without mandatory prior environmental clearance appears to be a reference to 80% of the further expansion of 4,14,835 sq. mt. [*difference between 5,57,470 sq. mt. and 1,42,635 sq. mt.*], which 80% comes to approximately 3,31,868 sq. mt. Therefore, essentially the allegation in the Appeal is that about 3,31,868 sq. mt. of the expanded area (over and above 1,42,635 sq. mt.) was made prior to 06.01.2024 i.e., the date of EC for the expansion activity. Therefore, as per the allegations in the Appeal, the total built-up area prior to the date of grant of EC i.e., 06.01.2024, was about 4,74,503 sq. mt. This allegation is wholly



incorrect and untrue. Not an iota of proof has been produced by the Appellant in support of such false and frivolous allegation. No documents in support of the same have been led, but only vague, incorrect and unsubstantiated statements have been made by the Appellant. The allegations are wholly untrue and denied.

12. Further, it is reiterated that, for the period from 06.09.2016 to 04.10.2022, there was no requirement for EC/prior EC for 'Industrial Sheds'. All permissions including CTE and CTO were obtained by the 3<sup>rd</sup> Respondent prior to 04.10.2022, in accordance with the regulatory framework then applicable. The construction activities undertaken during this period was for construction of 'Industrial Sheds' as referred to in the OM dated 05.03.2015 and clarified in OM dated 04.10.2022, for which construction of 'Industrial sheds', no EC/prior EC was required until 04.10.2022.
13. Further, the 3<sup>rd</sup> Respondent is a responsible employer and provides employment opportunities for a number of people. Such false and frivolous allegations as highlighted above and on the basis of which reliefs are sought in the appeal, undermine the good work being done by the 3<sup>rd</sup> Respondent company.

#### PARA-WISE REPLY

In this background, the paragraph-wise reply of the 3<sup>rd</sup> Respondent to the averments and contents of the 'Facts in Brief' and the 'Grounds' in the Memorandum of Appeal filed by the Appellant, is as under:

14. Regarding the contents of Paragraphs 1 – 2 of the 'Facts in Brief' do not require any specific response/reply from the 3<sup>rd</sup> Respondent.
15. Regarding the contents of Paragraph 3 of the 'Facts in Brief', the 3<sup>rd</sup> Respondent states that TEPL applied for and obtained CTE on 04.05.2021 and CTO on 06.01.2022. As set out hereinabove, it is reiterated that there was no requirement of EC/prior for construction of 'Industrial sheds' during the period of 06.09.2016 to 04.10.2022.



16. With regard to the contents of Paragraph 4 of the 'Facts in Brief', the 3<sup>rd</sup> Respondent states that it had applied for expansion of the project and obtained EC *vide* EC Identification No. EC24B039TN194136 on 06.01.2024 for an expanded built-up area of 5,57,470 sq.mt.
17. Regarding the contents of Paragraph 5 of the 'Facts in Brief', the 3<sup>rd</sup> Respondent states that the TOR was obtained on 23.02.2023 *vide* Lr No. SEIAA-TN/F.No.9738/SEAC/8(b)ToR-1376/2023 for the expanded project. The said TOR specifically mentions that the Project is covered under Category "B1" of Item 8(b) under the head 'Township & Area Development Projects" of the Schedule to the EIA Notification, 2006.
18. Regarding the contents of Paragraph 6 of the 'Facts in Brief', the 3<sup>rd</sup> Respondent denies the specific allegation that 80% of construction was completed before obtaining EC. The submissions made in Paragraph 11 hereinabove are reiterated and relied upon.
19. Regarding the contents of Paragraph 7 of the 'Facts in Brief', the allegations are primarily against the 2<sup>nd</sup> Respondent. In any case, it is denied that the grant of EC to the 3<sup>rd</sup> Respondent is illegal or liable to be cancelled.
20. Regarding the contents of Paragraph 8 of the 'Facts in Brief', the 3<sup>rd</sup> Respondent submits that the Appellant merely reproduces the terms and conditions of the EC and hence, this paragraph requires no specific response.
21. Regarding the contents of Paragraph 9 of the 'Facts in Brief', the 3<sup>rd</sup> Respondent denies the specific allegation that 80% of the construction was completed at the time of applying for or obtaining EC. It is reiterated that until 04.10.2022, no EC was required for 'industrial sheds' irrespective of the size or built-up area limits, and therefore, no EC was required for any construction of 'Industrial Sheds'.
22. Regarding the contents of Paragraphs 10 & 11 of the 'Facts in Brief', which make reference to communications between the 1<sup>st</sup> and 2<sup>nd</sup> Respondents, the 3<sup>rd</sup>



Respondent is not in a position to comment on the same as these communications do not directly involve the 3<sup>rd</sup> Respondent.

23. With respect to the grounds raised in the Appeal, it is stated that the primary allegation/ground is that 80% of the construction has been completed before obtaining EC from the 2<sup>nd</sup> Respondent. This specific allegation is wholly incorrect and denied. In this regard, the submissions made in Paragraphs 10 & 11 hereinabove are reiterated and relied upon.
24. There was no legal requirement of obtaining prior EC for the construction of Industrial Sheds prior to 04.10.2022
25. With regard to the contents of Ground (i), the contents of Paragraphs 3 & 10 hereinabove are reiterated.
26. With regard to the contents of Grounds (ii) & (iii), the contents of Paragraphs 2-3, 10, 17, 21 - 24 hereinabove are reiterated.
27. With regard to the contents of Ground (iv), the contents of Paragraph 19 hereinabove are reiterated.
28. With regard to the contents of Grounds (v) & (vii), the contents of Paragraphs 7 & 21 hereinabove are reiterated.
29. With regard to the contents of Grounds (vi), (viii) & (ix), the contents of Paragraph 19 hereinabove are reiterated.
30. With regard to the reliefs sought by the Appellant, the 3<sup>rd</sup> Respondent submits that the specific allegation made by the Appellant that the 3<sup>rd</sup> Respondent has constructed 80% of the Project without EC is completely incorrect and unfounded, and therefore, none of the reliefs sought by the Appellant are liable to be granted.
31. The 3<sup>rd</sup> Respondent craves the leave and liberty of this Hon'ble Tribunal to file a more comprehensive and detailed counter affidavit, along with all supporting



documents, if so required, without prejudice to its rights and contentions in law and on facts.

32. In view of the foregoing submissions, it is respectfully prayed that this Hon'ble Tribunal may be pleased to dismiss the said appeal filed by the Appellant as being devoid of merit, factually untenable and based on misrepresentations, and pass any such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of this case.

*[Handwritten signature]*

Solemnly affirmed before me at ]  
On this the 10<sup>th</sup> day of October, 2025 ]  
And signed his name in my presence ]

BEFORE ME

ADVOCATE ::



SWORN TO BEFORE ME  
*[Handwritten signature]* 11/10/25  
**A.S. NARAYANA REDDY**  
B.A., L.L.B.  
ADVOCATE & NOTARY  
Government of India  
# 824, 10th Main, IV Block,  
Koramangala, Bangalore-560 034





**TAMIL NADU POLLUTION CONTROL BOARD**

Category of the Industry :

**RED**

**CONSENT ORDER NO. 2101236954157 DATED: 04/05/2021.**

**PROCEEDINGS NO.T4/TNPCB/F.2944HSR/RL/HSR/A/2021 DATED: 04/05/2021**

**SUB:** TNPC Board-Consent for Establishment-M/s. TATA ELECTRONICS PRIVATE LIMITED , S.F. No. 150/4, 150/5, 140/5, 136/1A, 136/1B, 140/6, 141/3, 141/1A, 136/3A, 139/4, 139/8, 149/2, 149/3, 150/1, 149/4A, 149/4B, 150/3, 143/1A, 143/1B, 143/1C, 148/4A, 148/4B, 141/6, 141/4C, 141/5C, 143/2A, 143/2B, 143/ 3, 144/1, 147/1B, 147/1A, 148/3 of Udedurgam Village and 312/1E, 312/2A, 324/1A, 324/2D, 312/2B, 312/2C, 312/2D2, 323/3, 326/1A, 327/1C, 326/1C, 311/1B, 311/1C, 312/1C, 312/2D1, 313/3F, 312/1A, 312/1B, 312/1D, 313/4A, 322/2B, 313/1E, 313/3C, 313/3D, 313/1C, 313/3B, 322/1C, 322/3A, 322/3C, 313/1A, 313/3A, 313/1B, 313/3E, 313/1F, 322/1A, 322/1B, 322/2A, 313/3G, 313/4B, 322/1D, 320/1, 320/3C, 321/1C, 320/3A, 321/1A, 322/2E, 324/2C, 320/3B, 321/1B, 320/4, 321/3, 323/1, 322/2C, 322/2D, 322/3B, 322/3D, 322/3E, 322/3F, 324/2A, 322/3G, 324/2B, 323/2, 324/3, 325/1A, 325/1B, 325/2, 313/1D, 326/1B, 327/1F, 326/1D, 326/1E, 327/1E, 309/2D, 316/1D, 314/3A3, 314/1A, 314/3A1, 315/5, 308/1A, 308/1C, 319/1B, 308/1B, 308/2, 309/1A1, 309/1B1, 309/2B2, 314/1B, 309/2A, 311/1E, 314/3A2, 309/2C, 311/1D, 309/2E, 310/1A2, 310/1B, 310/1C, 310/2, 311/1A, 311/1F, 311/3B, 311/3A, 311/3C, 314/3B, 317/1D, 317/1E, 315/3, 315/1A, 315/1D, 315/4A, 315/4B, 316/1E, 316/2B, 316/2C, 316/2D, 316/3A, 316/3B, 316/3C, 316/3E, 316/3F, 317/1C, 317/2A1, 317/2A3, 317/2B, 319/1A, 315/1B, 315/1C, 316/1A, 316/1B, 316/2A, 316/3G, 318/1A, 318/1B, 318/1C, 318/2, 318/3A, 318/3B, 315/1E, 315/4C, 316/1F, 316/3D, 317/1B, 315/4D, 316/1C, 317/1A, 317/2A2, 317/2A4, 317/2A5 of, THIMIJEPELLI village, Denkanikottai Taluk and Krishnagiri District - for the establishment or take steps to establish the industry under Section 21 of the Air(Prevention and control of Pollution)Act,1981, as amended in 1987(Central Act. 14 of 1981)-Issued -Reg.

**REF:** 1. Unit's Application No. 36954157 dated:18.02.2021  
2. IR.No : F.2944HSR/RL/AE/HSR/2021 dated 27/02/2021  
3. Minutes of the 278th CCC meeting vide item no. 278-4 dated:30.04.2021.

Consent to establish or take steps to establish is hereby granted under Section 21 of the Air (Prevention and control of Pollution) Act,1981, as amended in 1987 and the Rules and Orders made there under to

The Director,

M/s . TATA ELECTRONICS PRIVATE LIMITED

S.F No.150/4, 150/5, 140/5, 136/1A, 136/1B, 140/6, 141/3, 141/1A, 136/3A, 139/4, 139/8, 149/2, 149/3, 150/1, 149/4A, 149/4B, 150/3, 143/1A, 143/1B, 143/1C, 148/4A, 148/4B, 141/6, 141/4C, 141/5C, 143/2A, 143/2B, 143/ 3, 144/1, 147/1B, 147/1A, 148/3 of Udedurgam Village and 312/1E, 312/2A, 324/1A, 324/2D, 312/2B, 312/2C, 312/2D2, 323/3, 326/1A, 327/1C, 326/1C, 311/1B, 311/1C, 312/1C, 312/2D1, 313/3F, 312/1A, 312/1B, 312/1D, 313/4A, 322/2B, 313/1E, 313/3C, 313/3D, 313/1C, 313/3B, 322/1C, 322/3A, 322/3C, 313/1A, 313/3A, 313/1B, 313/3E, 313/1F, 322/1A, 322/1B, 322/2A, 313/3G, 313/4B, 322/1D, 320/1, 320/3C, 321/1C, 320/3A, 321/1A, 322/2E, 324/2C, 320/3B, 321/1B, 320/4, 321/3, 323/1, 322/2C, 322/2D, 322/3B, 322/3D, 322/3E, 322/3F, 324/2A, 322/3G, 324/2B, 323/2, 324/3, 325/1A, 325/1B, 325/2, 313/1D, 326/1B, 327/1F, 326/1D, 326/1E, 327/1E, 309/2D, 316/1D, 314/3A3, 314/1A, 314/3A1, 315/5, 308/1A, 308/1C, 319/1B, 308/1B, 308/2, 309/1A1, 309/1B1, 309/2B2, 314/1B, 309/2A, 311/1E, 314/3A2, 309/2C, 311/1D, 309/2E, 310/1A2, 310/1B, 310/1C, 310/2, 311/1A, 311/1F, 311/3B, 311/3A, 311/3C, 314/3B, 317/1D, 317/1E, 315/3, 315/1A, 315/1D, 315/4A, 315/4B, 316/1E, 316/2B, 316/2C, 316/2D, 316/3A, 316/3B, 316/3C, 316/3E, 316/3F, 317/1C, 317/2A1, 317/2A3, 317/2B, 319/1A, 315/1B, 315/1C, 316/1A, 316/1B, 316/2A, 316/3G, 318/1A, 318/1B, 318/1C, 318/2, 318/3A, 318/3B, 315/1E, 315/4C, 316/1F, 316/3D, 317/1B, 315/4D, 316/1C, 317/1A, 317/2A2, 317/2A4, 317/2A5 of, THIMIJEPELLI Village, Denkanikottai Taluk,

Krishnagiri District.

Authorizing occupier to establish or take steps to establish the industry in the site mentioned below:

S.F No. 150/4, 150/5, 140/5, 136/1A, 136/1B, 140/6, 141/3, 141/1A, 136/3A, 139/4, 139/8, 149/2, 149/3, 150/1, 149/4A, 149/4B, 150/3, 143/1A, 143/1B, 143/1C, 148/4A, 148/4B, 141/6, 141/4C, 141/5C, 143/2A, 143/2B, 143/ 3, 144/1, 147/1B, 147/1A, 148/3 of Udedurgam Village and 312/1E, 312/2A, 324/1A, 324/2D, 312/2B, 312/2C, 312/2D2, 323/3, 326/1A, 327/1C, 326/1C, 311/1B, 311/1C, 312/1C, 312/2D1, 313/3F, 312/1A, 312/1B, 312/1D, 313/4A, 322/2B, 313/1E, 313/3C, 313/3D, 313/1C, 313/3B, 322/1C, 322/3A, 322/3C, 313/1A, 313/3A, 313/1B, 313/3E, 313/1F, 322/1A, 322/1B, 322/2A, 313/3G, 313/4B, 322/1D, 320/1, 320/3C, 321/1C, 320/3A, 321/1A, 322/2E, 324/2C, 320/3B, 321/1B, 320/4, 321/3, 323/1, 322/2C, 322/2D, 322/3B, 322/3D, 322/3E, 322/3F, 324/2A, 322/3G, 324/2B, 323/2, 324/3, 325/1A, 325/1B, 325/2, 313/1D, 326/1B, 327/1F, 326/1D, 326/1E, 327/1E, 309/2D, 316/1D, 314/3A3, 314/1A, 314/3A1, 315/5, 308/1A, 308/1C, 319/1B, 308/1B, 308/2, 309/1A1, 309/1B1, 309/2B2, 314/1B, 309/2A, 311/1E, 314/3A2, 309/2C, 311/1D, 309/2E, 310/1A2, 310/1B, 310/1C, 310/2, 311/1A, 311/1F, 311/3B, 311/3A, 311/3C, 314/3B, 317/1D, 317/1E, 315/3, 315/1A, 315/1D, 315/4A, 315/4B, 316/1E, 316/2B, 316/2C, 316/2D, 316/3A, 316/3B, 316/3C, 316/3E, 316/3F, 317/1C, 317/2A1, 317/2A3, 317/2B, 319/1A, 315/1B, 315/1C, 316/1A, 316/1B, 316/2A, 316/3G, 318/1A, 318/1B, 318/1C, 318/2, 318/3A, 318/3B, 315/1E, 315/4C, 316/1F, 316/3D, 317/1B, 315/4D, 316/1C, 317/1A, 317/2A2, 317/2A4, 317/2A5 of, THIMIJEPELLI Village, Denkanikottai Taluk, Krishnagiri District.

This Consent to establish is valid upto **March 31, 2026**, or till the industry obtains consent to operate under Section 21 of the Air (Prevention and control of Pollution) Act, 1981, as amended in 1987 whichever is earlier subject to special and general conditions enclosed.

**For Member Secretary,  
Tamil Nadu Pollution Control Board,  
Chennai**

To  
The Director,  
M/s.TATA ELECTRONICS PRIVATE LIMITED,  
TRIL BENGALURU REAL ESTATE FOUR PRIVATE LIMITED, Corniche Al- Latheef, Ground Floor A Wing, No. 25,  
Cunningham Road, Vasanthnagar, Bangalore, Bangalore, Karnataka, India, Krishnagiri District  
Pin: 560052

**Copy to:**

- 1.The Commissioner, KEELAMANGALAM-Panchayat Union, Denkanikottai Taluk, Krishnagiri District .
2. The District Environmental Engineer, Tamil Nadu Pollution Control Board, HOSUR.
3. The JCEE-Monitoring, Tamil Nadu Pollution Control Board, Vellore.
4. File

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# 13

## SPECIAL CONDITIONS

1. This consent to establish is valid for establishing the facility for the manufacture of products/byproducts (Col. 2) at the rate (Col 3) mentioned below. Any change in the product/byproduct and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

| Sl. No.                | Description  | Quantity | Unit    |
|------------------------|--|----------|---------|
| <b>Product Details</b> |  |          |         |
| 1.                     | Manufacturing and Assembly of Metal case for Mobile Phones | 100000   | Nos/Day |

2. This consent to establish is valid for establishing the facility with the below mentioned emission/noise sources along with the control measures and/or stack .Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent has to be obtained if necessary.

| <b>I Point source emission with stack :</b> |   |  |                                     |                             |
|---|---|--|-------------------------------------|-----------------------------|
| Stack No.                                   | Point Emission Source                                 | Air pollution Control measures   | Stack height from Ground Level in m | Gaseous Discharge in Nm3/hr |
| 1 - 15                                      | Anodizing Section – 15 Nos                            | Each having Individual Wet scrubber with Individual stack                    | 14                                  |                             |
| 16- 45                                      | DG Set 2250 KVA – 30 Nos                              | Each having Retrofitting Emission, Acoustic Enclosures with Individual Stack | 30                                  |                             |
| 46  | HSD Fired Boiler – 700 Kg/Hr – 4 Nos                  | Common stack   | 14                                  |                             |
| 47  | HSD Fired Boiler – 850 Kg/Hr – 3 Nos (For Evaporator) | Common stack   | 12                                  |                             |
| <b>II Fugitive/Noise emission :</b>         |   |  |                                     |                             |
| Sl. No.                                     | Fugitive or Noise Emission sources                    | Type of emission   | Control measures                    |                             |
| 1.  | DG Set 2250 KVA – 30 Nos                              | Noise  | Acoustic Enclosures                 |                             |

3. **Special Additional Conditions:**

The unit shall install the approved retrofit emission control device/equipment with at least 70% Particulate matter reduction efficiency on all DG sets with capacity of 125 KVA and above or otherwise the unit shall be shift to gas based generators within the time frame prescribed in the notification No. TNPCB/Labs/DD(L)02151/2019 dated 10.06.2020 issued by TNPCB.

4. **Additional Conditions:**

- 1) The unit shall provide adequate APC measures such as Individual Wet scrubber with Individual stack – 14 m Ht to Anodizing Section (15 Nos), Common stack (14 m ht) to the HSD fired Boiler (700 Kg/hr) – 4 Nos and Common stack (12 m ht) to the HSD fired Boiler (850 Kg/hr) (for Evaporator)- 3Nos and Individual Retrofitting Emission & Acoustic Enclosure with Stack (each 30 m) to D.G Sets – 2250 KVA of 30 Nos. so as to satisfy the NAAQ/Emission standards prescribed by the Board.
- 2) The unit shall adhere to Ambient Noise Level standards prescribed by the Board.
- 3) The unit shall provide CAAQM station in the unit premises and the same shall be connected with the Care Air centre, TNPCB, Guindy, Chennai.
- 4) The unit shall develop adequate width of greenbelt in and around the premises as reported.
- 5) In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Falling to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per law.
- 6) The Construction of the structures should be undertaken as per the plans approved by the concerned local Authorities/local administration.
- 7) All other statutory clearances such as the approvals for storage of diesel from Chief Controller 'Explosives, Fire and Rescue Services Department, Forest Conservation Act, 1980 and Wild Life (Protection) Act, 1972, State/ Central Ground Water Authority, other statutory and other authorities as applicable to the project shall be obtained by project proponent from the concerned competent authorities.
- 8) The unit shall ensure that the shortest distance between the construction of campus of the industry and the Ponnaiyar River, Chinnar River shall be above 5km to comply with the G.O. 127 E&F Department dated 08.05.1998.

**For Member Secretary,  
Tamil Nadu Pollution Control Board,  
Chennai**

# 15

## GENERAL CONDITIONS

1. This consent to establish cannot be construed as consent to operate and the unit shall not commence the operation without obtaining the Consent to operate.
2. The applicant shall make a request for grant of consent to operate at least thirty days, before the commissioning of trial production.
3. Any Change in the details furnished in the conditions has to be brought to the notice of the Board and got approved by the Board, before obtaining consent to operate under the said Act.
4. The unit has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances (wherever applicable).
5. Consent to operate will not be issued unless the unit complies with the conditions of consent to establish.
6. The unit shall provide adequate water sprinklers for the control of dust emission during the loading and unloading of construction material so as to minimize the dust emission.
7. The unit shall provide water sprinklers along the temporary roads inside the premises to avoid fugitive dust emission during the vehicle movements.
8. The unit shall develop green belt of adequate width around the premises.
9. In case there is any change in the management, the unit shall inform the change with relevant documents immediately.

**For Member Secretary,  
Tamil Nadu Pollution Control Board,  
Chennai**

\*\* This consent order is computer generated by OCMMS of TNPCB and no signature is needed\*\*



**TAMIL NADU POLLUTION CONTROL BOARD**

Category of the Industry :

**RED**

**CONSENT ORDER NO. 2101136954157 DATED: 04/05/2021.**

**PROCEEDINGS NO.T4/TNPCB/F.2944HSR/RL//HSR/W/2021 DATED: 04/05/2021**

**SUB:** TNPC Board-Consent for Establishment-M/S TATA ELECTRONICS PRIVATE LIMITED S.F No. 150/4, 150/5, 140/5, 136/1A, 136/1B, 140/6, 141/3, 141/1A, 136/3A, 139/4, 139/8, 149/2, 149/3, 150/1, 149/4A, 149/4B, 150/3, 143/1A, 143/1B, 143/1C, 148/4A, 148/4B, 141/6, 141/4C, 141/5C, 143/2A, 143/2B, 143/ 3, 144/1, 147/1B, 147/1A, 148/3 of Udedurgam Village and 312/1E, 312/2A, 324/1A, 324/2D, 312/2B, 312/2C, 312/2D2, 323/3, 326/1A, 327/1C, 326/1C, 311/1B, 311/1C, 312/1C, 312/2D1, 313/3F, 312/1A, 312/1B, 312/1D, 313/4A, 322/2B, 313/1E, 313/3C, 313/3D, 313/1C, 313/3B, 322/1C, 322/3A, 322/3C, 313/1A, 313/3A, 313/1B, 313/3E, 313/1F, 322/1A, 322/1B, 322/2A, 313/3G, 313/4B, 322/1D, 320/1, 320/3C, 321/1C, 320/3A, 321/1A, 322/2E, 324/2C, 320/3B, 321/1B, 320/4, 321/3, 323/1, 322/2C, 322/2D, 322/3B, 322/3D, 322/3E, 322/3F, 324/2A, 322/3G, 324/2B, 323/2, 324/3, 325/1A, 325/1B, 325/2, 313/1D, 326/1B, 327/1F, 326/1D, 326/1E, 327/1E, 309/2D, 316/1D, 314/3A3, 314/1A, 314/3A1, 315/5, 308/1A, 308/1C, 319/1B, 308/1B, 308/2, 309/1A1, 309/1B1, 309/2B2, 314/1B, 309/2A, 311/1E, 314/3A2, 309/2C, 311/1D, 309/2E, 310/1A2, 310/1B, 310/1C, 310/2, 311/1A, 311/1F, 311/3B, 311/3A, 311/3C, 314/3B, 317/1D, 317/1E, 315/3, 315/1A, 315/1D, 315/4A, 315/4B, 316/1E, 316/2B, 316/2C, 316/2D, 316/3A, 316/3B, 316/3C, 316/3E, 316/3F, 317/1C, 317/2A1, 317/2A3, 317/2B, 319/1A, 315/1B, 315/1C, 316/1A, 316/1B, 316/2A, 316/3G, 318/1A, 318/1B, 318/1C, 318/2, 318/3A, 318/3B, 315/1E, 315/4C, 316/1F, 316/3D, 317/1B, 315/4D, 316/1C, 317/1A, 317/2A2, 317/2A4, 317/2A5 of, THIMIJEPELLI Village, Denkanikottai Taluk, Krishnagiri District - for the establishment or take steps to establish the industry under Section 25 of the Water (Prevention and control of Pollution) Act, 1974, as amended in 1988 (Central Act 6 of 1974) - Issued- Reg.

**REF:** 1. Unit's Application No. 36954157 dated: 18.02.2021  
2. IR.No : F.2944HSR/RL/AE/HSR/2021 dated 27/02/2021  
3. Minutes of the 278th CCC meeting vide item no. 278-4 dated: 30.04.2021.

Consent to establish or take steps to establish is hereby granted under Section 25 of the Water (Prevention and control of Pollution) Act, 1974, as amended in 1988 (Central Act 6 of 1974) (hereinafter referred to as 'The Act') and the Rules and Orders made there under to

The Director,

TATA ELECTRONICS PRIVATE LIMITED

Authorizing occupier to establish or take steps to establish the industry in the site mentioned below:

S.F. No. 150/4, 150/5, 140/5, 136/1A, 136/1B, 140/6, 141/3, 141/1A, 136/3A, 139/4, 139/8, 149/2, 149/3, 150/1, 149/4A, 149/4B, 150/3, 143/1A, 143/1B, 143/1C, 148/4A, 148/4B, 141/6, 141/4C, 141/5C, 143/2A, 143/2B, 143/ 3, 144/1, 147/1B, 147/1A, 148/3 of Udedurgam Village and 312/1E, 312/2A, 324/1A, 324/2D, 312/2B, 312/2C, 312/2D2, 323/3, 326/1A, 327/1C, 326/1C, 311/1B, 311/1C, 312/1C, 312/2D1, 313/3F, 312/1A, 312/1B, 312/1D, 313/4A, 322/2B, 313/1E, 313/3C, 313/3D, 313/1C, 313/3B, 322/1C, 322/3A, 322/3C, 313/1A, 313/3A, 313/1B, 313/3E, 313/1F, 322/1A, 322/1B, 322/2A, 313/3G, 313/4B, 322/1D, 320/1, 320/3C, 321/1C, 320/3A, 321/1A, 322/2E, 324/2C, 320/3B, 321/1B, 320/4, 321/3, 323/1, 322/2C, 322/2D, 322/3B, 322/3D, 322/3E, 322/3F, 324/2A, 322/3G, 324/2B, 323/2, 324/3, 325/1A, 325/1B, 325/2, 313/1D, 326/1B, 327/1F, 326/1D, 326/1E, 327/1E, 309/2D, 316/1D, 314/3A3, 314/1A, 314/3A1, 315/5, 308/1A, 308/1C, 319/1B, 308/1B, 308/2, 309/1A1, 309/1B1, 309/2B2, 314/1B, 309/2A, 311/1E, 314/3A2, 309/2C, 311/1D, 309/2E, 310/1A2, 310/1B, 310/1C, 310/2, 311/1A, 311/1F, 311/3B, 311/3A, 311/3C, 314/3B, 317/1D, 317/1E, 315/3, 315/1A, 315/1D, 315/4A, 315/4B, 316/1E, 316/2B, 316/2C, 316/2D, 316/3A, 316/3B, 316/3C, 316/3E, 316/3F, 317/1C, 317/2A1, 317/2A3, 317/2B, 319/1A, 315/1B, 315/1C, 316/1A, 316/1B, 316/2A, 316/3G, 318/1A, 318/1B, 318/1C, 318/2, 318/3A, 318/3B, 315/1E, 315/4C, 316/1F, 316/3D, 317/1B, 315/4D, 316/1C, 317/1A, 317/2A2, 317/2A4, 317/2A5 of, THIMIJEPELLI Village, Denkanikottai Taluk,

Krishnagiri District.

This Consent to establish is valid upto **March 31, 2026**, or till the industry obtains consent to operate under Section 25 of the Water (Prevention and control of Pollution) Act, 1974, as amended in 1988 whichever is earlier subject to special and general conditions enclosed.

**For Member Secretary,  
Tamil Nadu Pollution Control Board,  
Chennai**

To  
The Director,  
M/s.TATA ELECTRONICS PRIVATE LIMITED,  
TRIL BENGALURU REAL ESTATE FOUR PRIVATE LIMITED, Corniche Al- Latheef, Ground Floor A Wing, No. 25,  
Cunningham Road, Vasanthnagar, Bangalore, Bangalore, Karnataka, India,  
Pin: 560052

**Copy to:**

- 1.The Commissioner, KEELAMANGALAM-Panchayat Union, Denkanikottai Taluk, Krishnagiri District .
2. The District Environmental Engineer, Tamil Nadu Pollution Control Board, HOSUR.
3. The JCEE-Monitoring, Tamil Nadu Pollution Control Board, Vellore.
4. File

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# 18

## SPECIAL CONDITIONS

1. This consent to establish is valid for establishing the facility for the manufacture of products/byproducts (Col. 2) at the rate (Col 3) mentioned below. Any change in the product/byproduct and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

| <b>Sl. No.</b>         | <b>Description</b>   | <b>Quantity</b> | <b>Unit</b> |
|------------------------|--|-----------------|-------------|
| <b>Product Details</b> |  |                 |             |
| 1.                     | Manufacturing and Assembly of Metal case for Mobile Phones | 100000          | Nos/Day     |

2. The unit shall provide Sewage Treatment Plant and /or Effluent Treatment Plant as indicated below.

| <b>a</b> Sewage Treatment Plant:   |                            |              |                         |
|------------------------------------|----------------------------|--------------|-------------------------|
| Treatment status: Individual STP   |                            |              |                         |
| SL. No.                            | Name of the Treatment Unit | No. of Units | Dimensions in metres    |
| 1.                                 | Sewage Treatment Plant     | 1            | 1500 KLD Capacity       |
| 2.                                 | Bar Screen Chamber         | 1            | 2.5 x 1.5 x 1.0         |
| 3.                                 | Raw Sewage Collection Tank | 1            | 15.0 x 12.0 x 5.0       |
| 4.                                 | Receiving Chamber          | 1            | 2.5 x 1.5 x 0.7         |
| 5.                                 | Fine Screen Channel        | 2            | 4.0 x 0.525 x 0.8       |
| 6.                                 | Grid Chamber Manual        | 1            | 4.5 x 2.5 x 3.0         |
| 7.                                 | SBR Basins – I             | 1            | 15.6 x 7.8 x 6.3        |
| 8.                                 | SBR Basins – II            | 1            | 15.6 x 7.8 x 6.3        |
| 9.                                 | Clarified Water Tank       | 1            | 12.0 x 4.0 x 5.0        |
| 10.                                | Pressure Sand Filter       | 1            | Dia 2.8 x 2.0 m Ht      |
| 11.                                | Activated Carbon Filter    | 1            | Dia 2.5 x 2.0 m Ht      |
| 12.                                | UF Feed Tank               | 1            | 12.0 x 10 x 5.0         |
| 13.                                | UF System                  | 1            | 27.5 m <sup>3</sup> /Hr |
| 14.                                | UF Treated Tank            | 1            | 12.0 x 7.5 x 5.0        |
| 15.                                | Sludge Holding Tank        | 1            | 4.0 x 4.0 x 4.0         |
| 16.                                | Screw Press                | 1            | 4 m <sup>3</sup> /Hr    |
| 17.                                | UV System                  | 1            | 75 m <sup>3</sup> /Hr   |
| <b>b</b> Effluent Treatment Plant: |                            |              |                         |
| Treatment status: Individual ETP   |                            |              |                         |

| SL. No. | Name of the Treatment Unit             | No. of Units | Dimensions in metres |
|---------|--|--------------|----------------------|
| 1.      | Effluent Treatment Plant               | 1            | 62.5 KLD Capacity    |
| 2.      | Nickel Effluent Collection Well        | 1            | 2.0 x 3.0 x 3        |
| 3.      | Nickel Effluent Collection Tank        | 1            | 2.0 x 3.0 x 3        |
| 4.      | Nickel Effluent Chemical Dosing Tank   | 2            | 1.5 x 1.5 x 1.5      |
| 5.      | Nickel Effluent Flash Mixer Tank       | 1            | 1.5 x 1.5 x 1.5      |
| 6.      | Nickel Effluent Flocculator Tank       | 1            | 1.5 x 1.5 x 1.5      |
| 7.      | Nickel Effluent Settling Tank          | 1            | 3.2 x 2.0 x 3        |
| 8.      | Chromium Effluent Collection Well      | 1            | 2.0 x 3.0 x 3        |
| 9.      | Chromium Effluent Collection Tank      | 1            | 2.0 x 3.0 x 3        |
| 10.     | Chromium Effluent Chemical Dosing Tank | 2            | 1.5 x 1.5 x 1.5      |
| 11.     | Chromium Effluent Flash Mixer Tank     | 1            | 1.5 x 1.5 x 1.5      |
| 12.     | Chromium Effluent Flocculator Tank     | 1            | 1.5 x 1.5 x 1.5      |
| 13.     | Chromium Effluent Settling Tank        | 1            | 3.2 x 2.0 x 3        |
| 14.     | AAS Drain Oil Skimmer Tank             | 1            | 3.0 x 1.0 x 1.5      |
| 15.     | AAS Drain Eff. Collection Tank         | 1            | 2.0 x 3.0 x 3        |
| 16.     | AAS Drain Chemical Dosing Tank         | 2            | 1.5 x 1.5 x 1.5      |
| 17.     | AAS Drain Flash Mixer Tank             | 1            | 1.5 x 1.5 x 1.5      |
| 18.     | AAS Drain Flocculator Tank             | 1            | 1.5 x 1.5 x 1.5      |
| 19.     | AAS Drain Settling Tank                | 1            | 3.2 x 2.0 x 3        |
| 20.     | Common Sludge Holding Tank             | 1            | 3.0 x 1.5 x 3        |
| 21.     | Common Filter Feed Tank                | 1            | 3.0 x 3.0 x 3        |
| 22.     | Pressure Sand Filter                   | 1            | 0.8 dia x 2.0 Ht     |
| 23.     | Activated Carbon Filter                | 1            | 0.8 dia x 2.0 Ht     |
| 24.     | UF Feed Tank                           | 1            | 3.0 x 3.0 x 3.0      |
| 25.     | UF System                              | 1            | 4 m3/Hr              |
| 26.     | UF Permeate / RO Feed Tank             | 1            | 3.0 x 3.0 x 3.0      |
| 27.     | RO System Stage 1                      | 1            | 4 m3/Hr              |
| 28.     | RO Stage 1 Reject Tank                 | 1            | 3.0 x 2.0 x 3.0      |
| 29.     | RO System Stage 2                      | 1            | 2 m3/Hr              |
| 30.     | RO Stage 2 Reject Tank                 | 1            | 3.0 x 2.0 x 3.0      |
| 31.     | RO System Stage 3                      | 1            | 1 m3/Hr              |

|     |   |   |                  |
|-----|---|---|------------------|
| 32. | RO Stage 3 Reject Tank                    | 1 | 3.0 x 2.0 x 3.0  |
| 33. | Common RO Permeate Tank                   | 1 | 3.0 x 3.0 x 3.0  |
| 34. | Screw Press                               | 1 | 1 m3/Hr          |
| 35. | Waste Water from Cleaning Process         | 1 | -                |
| 36. | Collection Tank                           | 1 | 4 x 3.6 x 3      |
| 37. | Batch Reaction Tank                       | 1 | 1.2 dia x 3 Ht   |
| 38. | Sludge Holding Tank                       | 1 | 1.2 x 1.3 x 3    |
| 39. | Clear Water Tank                          | 1 | 1.2 x 1.3 x 3    |
| 40. | UASB Reactor Tank                         | 1 | 4.6 dia x 5 Ht   |
| 41. | Bio Aeration Tank                         | 1 | 3.5 x 1.8 x 3    |
| 42. | Settling Tank                             | 1 | 1.3 x 1.2 x 3    |
| 43. | Sludge Holding Tank                       | 1 | 1.3 x 1.2 x 3    |
| 44. | Filter Feed Tank                          | 1 | 1.3 x 1.2 x 3.   |
| 45. | Pressure Sand Filter                      | 1 | 0.4 dia x 1.6 Ht |
| 46. | Activated Carbon Filter                   | 1 | 0.4 dia x 1.6 Ht |
| 47. | Treated Water Tank                        | 1 | 4 x 2 x 3        |
| 48. | Screw Press                               | 1 | 1 m3/Hr          |
| 49. | CNC Machine Coolant                       | 1 | -                |
| 50. | Collection Tank                           | 1 | 8.2 x 9.3 x 4    |
| 51. | Intermediate Tank                         | 1 | 4.5 x 4.4 x 3    |
| 52. | Batch Reaction Tank                       | 1 | 2.3 dia x 3.5 Ht |
| 53. | Sludge Holding Tank                       | 1 | 2 x 2.8 x 3      |
| 54. | Clear water Tank                          | 1 | 4 x 2.5 x 3      |
| 55. | Bio Aeration Tank                         | 1 | 4 x 4 x 3        |
| 56. | Settling Tank                             | 1 | 2 x 2 x 3        |
| 57. | Filter Feed Tank                          | 1 | 2 x 2 x 3        |
| 58. | Pressure Sand Filter                      | 1 | 0.6 dia x 1.8 Ht |
| 59. | Activated Carbon Filter                   | 1 | 0.6 dia x 1.8 Ht |
| 60. | UF Feed Tank                              | 1 | 2.5 x 2.9 x 3    |
| 61. | UF System                                 | 1 | 50 m3/day        |
| 62. | RO I Feed Tank                            | 1 | 2.5 x 1.9 x 3    |
| 63. | RO Ist Stage                              | 1 | 50 m3/day        |
| 64. | RO II Feed Tank                           | 1 | 2.5 x 1.9 x 3    |
| 65. | RO Common Permeate Tank                   | 1 | 5 x 4.5 x 3      |
| 66. | RO 2nd Stage                              | 1 | 25 m3/day        |
| 67. | RO Reject Tank                            | 1 | 2.6 x 3 x 3      |
| 68. | Screw Press                               | 1 | 2 m3/Hr          |
| 69. | Common Mechanical Evaporator (Four Stage) | 1 | 5 m3/Hr          |
| 70. | ATFD                                      | 1 | 0.5 m3/Hr        |

3. This consent to establish is valid for establishing the facility with the below mentioned outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

| Outlet No.                            | Description of Outlet                           | Maximum daily discharge in KLD | Point of disposal             |
|---------------------------------------|---|--------------------------------|-------------------------------|
| <b>Effluent Type : Sewage</b>         |   |                                |                               |
| 1.                                    | Sewage Outlet 1                                 | 850.0                          | On land for gardening         |
| 2.                                    | Sewage Outlet 2                                 | 350.0                          | Used in AC Cooling            |
| 3.                                    | Sewage Outlet 3                                 | 150.0                          | Utilizing for Toilet flushing |
| <b>Effluent Type : Trade Effluent</b> |   |                                |                               |
| 1.                                    | Trade Effluent 1 (RO Per. & Evaporator Condens) | 470.5                          | Recycling to process          |
| 2.                                    | Trade Effluent 2 (Evaporator Concentrate)       | 4.9                            | Converted into Salts by ATFD  |

4. **Additional Conditions:**

- 1) The unit shall provide Sewage Treatment Plant for the treatment of sewage generated from the unit so as to achieve the quality of treated sewage to the standards prescribed by the Board.
- 2) The unit shall utilise the treated Sewage for on land for gardening, AC cooling and for toilet flushing purposes after satisfying the standards prescribed by the Board.
- 3) The unit shall provide ZLD based ETP system comprising ETP, 3 stage R.O System to the Anodizing and Chromium & Nickel plating process sections effluent and with UASB Reactor, 2 stage R.O System, UF to the cleaning process effluent and ETP with 2 stage R.O System, UF to the trade effluent generated from CNC Machine coolant with common Multiple Effect Evaporator (4 stage) with ATFD for the treatment of trade effluent generated from the unit and to achieve Zero Liquid Discharge at all times.
- 4) The unit shall provide DAF (Dissolved Air Floatation) system to the coolant wastewater treatment system for the effective removal of oil and grease from the coolant oil wastewater.
- 5) The unit shall provide electromagnetic flow meters (EMFMs) in the inlet and outlet of STP, inlet to AC Cooling, Toilet flushing and ETP inlet, UF inlet & outlet, RO permeate outlets I,II,III and RO rejects, MEE feed with computer recording facility and the same shall be connected with the Water Quality Watch centre at TNPCB, Guindy, Chennai.
- 6) The unit shall provide Biomethanation plant /organic waste convertor for the treatment and disposal of bio-degradable solid waste generated from the proposed facility.
- 7) The unit shall provide adequate Rain Water harvesting system in their premises to recharge the ground water in that area.
- 8) The unit shall develop adequate width of greenbelt in and around the premises as reported.
- 9) The unit shall comply with the provisions of Hazardous and Other Wastes (MTBM) Rules, 2016 as amended and apply for Authorisation of the Board while applying for Consent to Operate of the Board.
- 10) The unit shall comply with E-waste Management Rules, 2016. E-Waste is listed in schedule –I, generated by them shall be channelized through collection centre or dealers of authorized producer to authorized dismantler or recycler. The unit shall maintain record of E- Waste by them in Form-2 and make such records for scrutiny by the TNPCB. The unit shall file annual returns in Form-3, to TNPCB on or before the 30th day of June following the financial year.
- 11) The unit shall comply with the provisions of Plastic Waste management Rules, 2016.
- 12) The unit shall not use 'Use and throwaway plastics such as plastic sheets used for food wrapping, spreading on dining table etc, plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastics flags irrespective of thickness, within the industry premises. Instead unit shall encourage use of eco-friendly alternative such as banana leaf, areca nut palm plate, stainless steel, glass, porcelain plates/cups, cloth bag, jute bag etc.,
- 13) In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per law.
- 14) The Construction of the structures should be undertaken as per the plans approved by the concerned local Authorities/local administration.
- 15) All other statutory clearances such as the approvals for storage of diesel from Chief Controller 'Explosives, Fire and Rescue Services Department, Forest Conservation Act, 1980 and Wild Life (Protection) Act, 1972, State/ Central Ground Water Authority, other statutory and other authorities as applicable to the project shall be obtained by project proponent from the concerned competent authorities.
- 16) The unit shall obtain NOC from TWAD for receiving water.
- 17) The unit shall ensure that the shortest distance between the construction of campus of the industry and the Ponnaiyar River, Chinnar River shall be above 5km to comply with the G.O. 127 E&F Department dated 08.05.1998.

For Member Secretary,  
Tamil Nadu Pollution Control Board,  
Chennai

# 23

## GENERAL CONDITIONS

1. This consent to establish cannot be construed as consent to operate and the unit shall not commence the operation without obtaining the Consent to operate.
2. The applicant shall make a request for grant of consent to operate at least thirty days, before the commissioning of trial production.
3. Any Change in the details furnished in the conditions has to be brought to the notice of the Board and got approved by the Board, before obtaining consent to operate under the said Act.
4. The unit has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances (wherever applicable).
5. Consent to operate will not be issued unless the unit complies with the conditions of consent to establish.
6. The unit shall provide adequate water sprinklers for the control of dust emission during the loading and unloading of construction material so as to minimize the dust emission.
7. The unit shall provide water sprinklers along the temporary roads inside the premises to avoid fugitive dust emission during the vehicle movements.
8. The unit shall develop green belt of adequate width around the premises.
9. In case there is any change in the management, the unit shall inform the change with relevant documents immediately.

**For Member Secretary,  
Tamil Nadu Pollution Control Board,  
Chennai**

\*\* This consent order is computer generated by OCMMS of TNPCB and no signature is needed\*\*



## TAMILNADU POLLUTION CONTROL BOARD

Category of the Industry :

RED



CONSENT ORDER NO. 2506263351264 DATED: 07/04/2025.

PROCEEDINGS NO.T1/TNPCB/F.3192HSR/RL/HSR/A/2025 DATED: 07/04/2025

**SUB:** TNPC Board-Consent for Establishment FOR EXPANSION- I TATA ELECTRONICS PRIVATE LIMITED - PHASE I , S.F. No. SF. Nos: 312/1E, 312/2A, 324/1A, 324/2D, 324/2B, 324/2C, 312/2D2, 323/3, 326/1A, 327/1C, 326/1C, 311/1B, 311/1C, 312/1C, 312/2D1, 313/3F, 312/1A, 312/1B, 312/1d, 313/4A, 322/2B, 313/1E, 313/3C, 313/3D, 313/1C, 313/3B, 313/1C, 322/3A, 322/3C, 313/1A, 313/3A, 313/1B, 313/3E, 313/1F, 322/1A, 322/1B, 322/2A, 313/3G, 313/4B, 322/1D, 320/1, 320/3C, 321/1C, 320/3A, 321/1A, 322/2E, 324/2C, 320/3B, 321/1B, 320/A, 321/3, 323/1, 322/2C, 322/2D, 322/3B, 322/3E, 322/3F, 324/2A, 322/3G, 324/2B, 323/2, 324/3, 325/1A, 325/1B, 325/2, 313/1D, 326/1B, 327/1F, 326/1D, 326/1E, 327/1E, 309/2D, 316/1D, 314/3A3, 314/1B, 314/1A, 314/3A1, 315/5, 308/1A, 308/1C, 319/1B, 308/1B, 308/2, 309/1A, 309/1B, 309/2B, 309/2A, 311/1E, 314/3A2, 309/2C, 311/1D, 309/2E, 310/1A, 310/1B, 310/1C, 310/2, 311/1A, 311/1F, 311/3B, 311/3A, 311/3C, 314/3B, 317/1D, 317/1E, 315/3, 315/1A, 315/1D, 315/4A, 315/4B, 316/1E, 316/2B, 316/2C, 316/2D, 316/31, 316/3B, 316/3C, 316/3F, 317/1C, 317/2A1, 317/2A3, 317/2B, 319/1A, 315/1B, 315/1C, 316/1A, 316/1B, 316/2A, 316/3G, 318/1A, 318/1B, 318/1C, 318/2, 318/3A, 318/3B, 315/1E, 315/4C, 316/1F, 316/3D, 317/1B, 315/4D, 316/1C, 317/1A, 317/2A2, 317/2A4, 317/2A5, 314/1B1, 13/4A1(P), 13/5A1, 13/5A2(P), 14/1A, 14/1B, 141/1C(P), 14/2A, 14/2B, 14/2C, 14/2D, 14/3A, 14/3B, 14/3C(P), 14/3D(P), 15/1A(P), 16/7A(P), 16/7B(P), 16/8(P), 17/2, 17/3A(P), 17/3B, 18/1, 18/2B, 20, 324/1B, 326/2, 327/1A, 327/1B, 327/1D, 328/2, 332/4, 21/1A, 21/1B, 21/1C, 21/1D, 21/1E, 21/1F, 21/1G1, 21/2A, 327/3, 332/2, 328/3, 328/1, 328/4, 15/6B, 13/1B, 15/5, 15/6A1, 311/2, 313/2, 314/2, 315/2, 319/2, 320/2, 321/2, 326/3, 327/2, 328/5, 332/1, 332/5 of Thimjepalli Village, 143/2A, 143/1A, 143/1B, 143/1C, 148/4A, 148/4B, 141/6, 141/4C, 141/5C, 143/2B, 143/3, 144/1, 147/1B, 147/1A, 148/3, 134/1A, 134/1B, 134/2, 135/1, 135/2, 136/1C, 136/3B, 136/3C, 136/3D, 136/4A, 136/4B, 136/4C, 141/1B, 141/1C, 141/1D, 141/4A, 141/4B, 141/5A, 141/5B, 142/1A, 142/1B, 142/1C, 142/2, 142/3, 142/4, 141/7, 148/1, 148/3A, 161/1A, 161/1B, 161/1C, 161/3, 161/4A, 161/4B, 161/5A(P), 161/5B, 161/6A, 161/6B, 161/7, 161/8, 162/1, 162/2, 170/1A, 170/1B, 171/2A1, 171/2A2, 171/2A3, 171/2A4, 171/2A5, 172/1A, 172/1B, 171/1A, 172/1C, 172/1E, 172/3, 172/5A, 173/1, 173/3, 174/1A(P), 174/1B, 174/1C, 174/1D, 174/1E, 174/1F, 174/1G, 174/2(P), 174/3, 175/1, 180/2A, 180/2B, 180/3, 181/2A, 181/2B, 183/1, 183/2, 183/3, 183/4, 100/1B, 100/1C, 100/2A1B, 100/2A2A, 98/3, 98/4, 99/2, 112/2A, 112/2B, 112/3A, 112/3B, 113/1, 113/2, 113/3, 113/4, 114/2, 114/3A, 114/3B, 137/2A, 137/2B, 137/3, 137/4A, 137/4B, 138/1, 138/2, 138/4A, 138/4B, 138/5, 138/6, 139/2, 139/3, 139/5, 139/6, 139/9, 140/2, 140/4, 144/3, 144/4, 146/2A, 146/2B, 146/3, 146/4, 150/6A, 150/6B, 151/1, 152/1, 152/2, 152/4, 155/1, 155/2, 155/3, 156/1, 156/2, 157/1, 157/2, 157/3A, 157/3B, 157/3C, 157/3D, 157/3E, 158/2B2, 138/1, 137/7, 140/3, 180/4, 137/5, 139/10, 137/6, 140/7, 139/7, 172/1D, 172/2(P), 172/4A2(P), 172/4A1, 172/5B, 172/4A3, 172/6, 172/2(P), 172/4A2(P), 172/4B, 136/2, 141/2, 146/1, 144/2, 147/2, 148/2, 150/2, 137/1, 138/3, 140/1, 149/1, 151/2, 151/3, 152/3, 172/7, 174/4, 174/5, 175/2, 180/5, 181/1, 139/1, 150/4, 150/5, 140/5, 136/1A, 136/1B, 140/6, 141/3, 141/1A, 136/3A, 139/4, 139/8, 149/2, 149/3, 150/1, 149/4A, 149/4B, 150/3 of Udedurgam Village, 1241/1B, 1241/1C, 1241/2B1, 1241/2B2, 1242/2B(P), 1242/3A2(P), 1238/1B2, 1238/1D, 1238/3A, 1238/3B, 1238/3C, 242/3A2(P), 124/3B2, 1246/6B, 1248/2 of Ayyaranpalli Village. Denkanikottai Taluk, Krishnagiri District., THIMIJEPELLI Village, Denkanikottai Taluk, Krishnagiri District- for the establishment or take steps to establish the industry for Expansion under Section 21 of the Air(Prevention and control of Pollution)Act,1981, as amended in 1987 (Central Act, 14 of 1981)- Issued- Reg. (Industry User ID- R22HSR43405542)

**REF:** 1.Proceedings No.T5/ TNPCB/ F.3192HSR/ RL/ HSR/ A&W/ 2024 Dated: 23/09/2024  
 2.Unit's application no 63351264 dated 30/12/2024 resubmitted on 28/02/2025.  
 3.IR.No : F.3192HSR/RL/DEE/HSR/2025 dated 06/03/2025.  
 4.Minutes of TSC item No 238-2 dated 26/03/2025



## TAMILNADU POLLUTION CONTROL BOARD

Consent to establish or take steps to establish for Expansion is hereby granted under Section 21 of the Air (Prevention and control of Pollution) Act, 1981, as amended in 1987 and the Rules and Orders made there under to

The Director,

M/s . TATA ELECTRONICS PRIVATE LIMITED - PHASE I

Authorizing occupier to establish or take steps to establish the industry in the site mentioned below:

S.F No. SF. Nos: 312/1E, 312/2A, 324/1A, 324/2D, 324/2B, 324/2C, 312/2D2, 323/3, 326/1A, 327/1C, 326/1C, 311/1B, 311/1C, 312/1C, 312/2D1, 313/3F, 312/1A, 312/1B, 312/1d, 313/4A, 322/2B, 313/1E, 313/3C, 313/3D, 313/1C, 313/3B, 313/1C, 322/3A, 322/3C, 313/1A, 313/3A, 313/1B, 313/3E, 313/1F, 322/1A, 322/1B, 322/2A, 313/3G, 313/4B, 322/1D, 320/1, 320/3C, 321/1C, 320/3A, 321/1A, 322/2E, 324/2C, 320/3B, 321/1B, 320/A, 321/3, 323/1, 322/2C, 322/2D, 322/3B, 322/3E, 322/3F, 324/2A, 322/3G, 324/2B, 323/2, 324/3, 325/1A, 325/1B, 325/2, 313/1D, 326/1B, 327/1F, 326/1D, 326/1E, 327/1E, 309/2D, 316/1D, 314/3A3, 314/1B, 314/1A, 314/3A1, 315/5, 308/1A, 308/1C, 319/1B, 308/1B, 308/2, 309/1A, 309/1B, 309/2B, 309/2A, 311/1E, 314/3A2, 309/2C, 311/1D, 309/2E, 310/1A, 310/1B, 310/1C, 310/2, 311/1A, 311/1F, 311/3B, 311/3A, 311/3C, 314/3B, 317/1D, 317/1E, 315/3, 315/1A, 315/1D, 315/4A, 315/4B, 316/1E, 316/2B, 316/2C, 316/2D, 316/31, 316/3B, 316/3C, 316/3F, 317/1C, 317/2A1, 317/2A3, 317/2B, 319/1A, 315/1B, 315/1C, 316/1A, 316/1B, 316/2A, 316/3G, 318/1A, 318/1B, 318/1C, 318/2, 318/3A, 318/3B, 315/1E, 315/4C, 316/1F, 316/3D, 317/1B, 315/4D, 316/1C, 317/1A, 317/2A2, 317/2A4, 317/2A5, 314/1B1, 13/4A1(P), 13/5A1, 13/5A2(P), 14/1A, 14/1B, 14/1C(P), 14/2A, 14/2B, 14/2C, 14/2D, 14/3A, 14/3B, 14/3C(P), 14/3D(P), 15/1A(P), 16/7A(P), 16/7B(P), 16/8(P), 17/2, 17/3A(P), 17/3B, 18/1, 18/2B, 20, 324/1B, 326/2, 327/1A, 327/1B, 327/1D, 328/2, 332/4, 21/1A, 21/1B, 21/1C, 21/1D, 21/1E, 21/1F, 21/1G1, 21/2A, 327/3, 332/2, 328/3, 328/1, 328/4, 15/6B, 13/1B, 15/5, 15/6A1, 311/2, 313/2, 314/2, 315/2, 319/2, 320/2, 321/2, 326/3, 327/2, 328/5, 332/1, 332/5 of Thimjepalli Village, 143/2A, 143/1A, 143/1B, 143/1C, 148/4A, 148/4B, 141/6, 141/4C, 141/5C, 143/2B, 143/3, 144/1, 147/1B, 147/1A, 148/3, 134/1A, 134/1B, 134/2, 135/1, 135/2, 136/1C, 136/3B, 136/3C, 136/3D, 136/4A, 136/4B, 136/4C, 141/1B, 141/1C, 141/1D, 141/4A, 141/4B, 141/5A, 141/5B, 142/1A, 142/1B, 142/1C, 142/2, 142/3, 142/4, 141/7, 148/1, 148/3A, 161/1A, 161/1B, 161/1C, 161/3, 161/4A, 161/4B, 161/5A(P), 161/5B, 161/6A, 161/6B, 161/7, 161/8, 162/1, 162/2, 170/1A, 170/1B, 171/2A1, 171/2A2, 171/2A3, 171/2A4, 171/2A5, 172/1A, 172/1B, 171/1A, 172/1C, 172/1E, 172/3, 172/5A, 173/1, 173/3, 174/1A(P), 174/1B, 174/1C, 174/1D, 174/1E, 174/1F, 174/1G, 174/2(P), 174/3, 175/1, 180/2A, 180/2B, 180/3, 181/2A, 181/2B, 183/1, 183/2, 183/3, 183/4, 100/1B, 100/1C, 100/2A1B, 100/2A2A, 98/3, 98/4, 99/2, 112/2A, 112/2B, 112/3A, 112/3B, 113/1, 113/2, 113/3, 113/4, 114/2, 114/3A, 114/3B, 137/2A, 137/2B, 137/3, 137/4A, 137/4B, 138/1, 138/2, 138/4A, 138/4B, 138/5, 138/6, 139/2, 139/3, 139/5, 139/6, 139/9, 140/2, 140/4, 144/3, 144/4, 146/2A, 146/2B, 146/3, 146/4, 150/6A, 150/6B, 151/1, 152/1, 152/2, 152/4, 155/1, 155/2, 155/3, 156/1, 156/2, 157/1, 157/2, 157/3A, 157/3B, 157/3C, 157/3D, 157/3E, 158/2B2, 138/1, 137/7, 140/3, 180/4, 137/5, 139/10, 137/6, 140/7, 139/7, 172/1D, 172/2(P), 172/4A2(P), 172/4A1, 172/5B, 172/4A3, 172/6, 172/2(P), 172/4A2(P), 172/4B, 136/2, 141/2, 146/1, 144/2, 147/2, 148/2, 150/2, 137/1, 138/3, 140/1, 149/1, 151/2, 151/3, 152/3, 172/7, 174/4, 174/5, 175/2, 180/5, 181/1, 139/1, 150/4, 150/5, 140/5, 136/1A, 136/1B, 140/6, 141/3, 141/1A, 136/3A, 139/4, 139/8, 149/2, 149/3, 150/1, 149/4A, 149/4B, 150/3 of Udedurgam Village, 1241/1B, 1241/1C, 1241/2B1, 1241/2B2, 1242/2B(P), 1242/3A2(P), 1238/1B2, 1238/1D, 1238/3A, 1238/3B, 1238/3C, 242/3A2(P), 124/3B2, 1246/6B, 1248/2 of Ayyaranpalli Village. Denkanikottai Taluk, Krishnagiri District.

THIMJEPALLI Village

Denkanikottai Taluk

Krishnagiri District.

This Consent to establish for Expansion is valid upto **December 05, 2030**, or till the industry obtains consent to operate under Section 21 of the Air (Prevention and control of Pollution) Act, 1981, as amended in 1987 whichever is earlier subject to special and general conditions enclosed.

*G. Arinjan 7/14/2025*  
 For Member Secretary,  
 Tamil Nadu Pollution Control Board,  
 Chennai  
*G. Arinjan 7/14/25*

To

The Director,

M/s.TATA ELECTRONICS PRIVATE LIMITED - PHASE I,

TATA ELECTRONICS PRIVATE LIMITED No 10, Jigani Industrial area, Jigani, Bangalore, Karnataka - 560105, INDIA.

Pin: 560052



## TAMILNADU POLLUTION CONTROL BOARD

**Copy to:**

1. The Commissioner, KEELAMANGALAM-Panchayat Union, Denkanikottai Taluk, Krishnagiri District.
  2. The District Environmental Engineer, Tamil Nadu Pollution Control Board, HOSUR.
  3. The JCEE-Monitoring, Tamil Nadu Pollution Control Board, Vellore.
  4. File
-



**TAMILNADU POLLUTION CONTROL BOARD**  
**SPECIAL CONDITIONS**

1. This consent to establish for Expansion is valid for establishing the facility for the manufacture of products/byproducts (Col. 2) at the rate (Col 3) mentioned below. Any change in the product/byproduct and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

| Sl. No.                | Description  | Quantity | Unit    |
|------------------------|--|----------|---------|
| <b>Product Details</b> |  |          |         |
| 1.                     | Manufacturing and Assembly of Metal case for Mobile Phones | 300000   | Nos/Day |

2. This consent to establish for Expansion is valid for establishing the facility with the below mentioned emission/noise sources along with the control measures and/or stack .Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent has to be obtained if necessary.



## TAMILNADU POLLUTION CONTROL BOARD

| <b>I Point source emission with stack :</b> |   |   |                                     |  |
|---|---|---|-------------------------------------|--|
| Stack No.                                   | Point Emission Source                                 | Air pollution Control measures                            | Stack height from Ground Level in m | Gaseous Discharge in Nm <sup>3</sup> /hr |
| 1 to 12                                     | Anodizing Section – 12 Nos                            | Each having Individual Wet scrubber with Individual stack | 14                                  |  |
| 13 to 14                                    | Anodizing Section – 2 Nos                             | Each having Individual Wet scrubber with Individual stack | 14                                  |  |
| 15 to 20                                    | Assembly Section – 6 Nos                              | Each having individual stack                              | 15                                  |  |
| 21 to 23                                    | Assembly Section – 3 Nos                              | Each having individual stack                              | 15                                  |  |
| 24 to 96                                    | DG Set 2250 KVA – 73 Nos                              | Each having Acoustic Enclosures with Individual Stack     | 30                                  |  |
| 97  | HSD Fired Boiler – 850 Kg/Hr – 3 Nos (For Evaporator) | Common stack  | 17                                  |  |
| 98  | Anodizing Section Area – 1 No                         | Individual stack  | 14                                  |  |
| 99  | Anodizing Section Area – 1 No                         | Individual stack  | 14                                  |  |
| 100 & 101                                   | Band Manufacturing Section 1 – 2 Nos                  | Individual stack with Filters                             | 14                                  |  |
| 102   | Band Manufacturing Section 2 – 1 No                   | Individual stack with Filters                             | 14                                  |  |
| 103 & 104                                   | Assembly Section – 2 Nos                              | Each having Individual stack                              | 4.3                                 |  |
| 105   | Assembly Section – 1 No                               | Individual stack  | 7.8                                 |  |
| 106   | Assembly Section – 1 No                               | Individual stack  | 7.8                                 |  |
| 107   | Assembly Section – 1 No                               | Each having Individual stack                              | 6.8                                 |  |
| 108 to 112                                  | DG Set 1250 KVA – 5 Nos                               | Each having Acoustic Enclosures with Individual Stack     | 30                                  |  |
| 113   | Thermic Fluid Boiler - 2000000 Kcal/Hr                | Stack   | 17                                  |  |
| <b>II Fugitive/Noise emission :</b>         |   |   |                                     |  |
| Sl. No.                                     | Fugitive or Noise Emission sources                    | Type of emission  | Control measures                    |  |
| 1.  | DG Set 2250 KVA - 73 Nos                              | Noise   | Acoustic Enclosures                 |  |
| 2.  | DG Set 1250 KVA – 5 Nos                               | Noise   | Acoustic Enclosures                 |  |

### 3 Special Additional Conditions:



## TAMILNADU POLLUTION CONTROL BOARD

The unit shall obtain No Objection Certificate (NOC) from the Tamil Nadu Bio Diversity Board /National Bio Diversity Authority if the unit is using any Biological resources or knowledge associated thereto as per the provisions of Biological Diversity Act 2002.

The industries shall take all efforts to use and popularize "Mission LiFE" logo and mascot which is available in TNPCB & MoEFCC website. They shall also request their employees to adopt "Mission LiFE" action points and document the same and furnish half yearly report to Board.

#### 4 Additional Conditions:

1.The unit shall comply with all conditions imposed in the EC issued by SEIAA-TN vide Letter No. SEIAA-TN/F.No.9738/ 2023/8(b)/EC.No. 999/2023 dated: 06.12.2023 and amended EC dated 29/05/2024.

2.The unit shall provide additional APC measure as proposed to the emission sources.

3.The unit shall continue to develop more greenbelt area by planting native tree saplings with thick canopy all along the periphery of the unit as per CPCB norms.

4.The unit shall ensure that the construction of campus of the industry should be away from the Ecosensitive Zone of Cauvery North Wildlife Sanctuary and comply with the provisions of MoFF & CC Notification S.O.7 (E), dated 01.01.2020.

5.The unit shall develop only green belt in an area of 37.79HA (in Cauvery North ECO sensitive zone boundary) and should not carry out any construction activity as per DFO letter dated 28.07.2023 and as per condition no of 3 of EC.

6.The unit shall not carryout construction activities in the Survey Nos. as mentioned in the condition NO.4 (conditions imposed by SEAC) of Environmental Clearance from SEIAA, TN Lr.NO. SEIAA-TN/ F.No.9738/ 2023/ 8(b)/ EC.NO.999/ 2023, dated:06.12.2023 and shall develop green belt only in the said S.F.Nos.

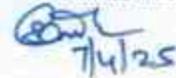
7.The unit shall go for expansion production only after obtaining consent to operate expansion from the Board.

8.In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per the law.

9.The Consent will be subject to any further order of Court or Notification or proceedings that may impact the benefit of exemption as determined by MoEF or SEIAA.

10.This consent order does not absolve this unit from obtaining necessary permission / Clearance from other Authority or under other statutes as applicable.

11.The proposed activity shall not invite any complaint from nearby public at any point of time.

  
 For Member Secretary,  
 Tamil Nadu Pollution Control Board,  
 Chennai  




## TAMILNADU POLLUTION CONTROL BOARD

### GENERAL CONDITIONS

1. This consent to establish cannot be construed as consent to operate and the unit shall not commence the operation without obtaining the Consent to operate.
2. The applicant shall make a request for grant of consent to operate at least thirty days, before the commissioning of trial production.
3. Any Change in the details furnished in the conditions has to be brought to the notice of the Board and got approved by the Board, before obtaining consent to operate under the said Act.
4. The unit has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances (wherever applicable).
5. Consent to operate will not be issued unless the unit complies with the conditions of consent to establish.
6. The unit shall provide adequate water sprinklers for the control of dust emission during the loading and unloading of construction material so as to minimize the dust emission.
7. The unit shall provide water sprinklers along the temporary roads inside the premises to avoid fugitive dust emission during the vehicle movements.
8. The unit shall develop green belt of adequate width around the premises.
9. In case there is any change in the management, the unit shall inform the change with relevant documents immediately.

6.2.2015 7/4/2015

For Member Secretary,  
Tamil Nadu Pollution Control Board,  
Chennai

7/4/2015



**TAMILNADU POLLUTION CONTROL BOARD**



## TAMILNADU POLLUTION CONTROL BOARD

Category of the Industry :

**RED**



CONSENT ORDER NO. 2506163351264

DATED: 07/04/2025.

PROCEEDINGS NO.T1/TNPCB/F.3192HSR/RL/HSR/W/2025

DATED: 07/04/2025

**SUB:** TNPC Board-Consent for Establishment FOR EXPANSION- I TATA ELECTRONICS PRIVATE LIMITED - PHASE I , S.F. No. SF. Nos: 312/1E, 312/2A, 324/1A, 324/2D, 324/2B, 324/2C, 312/2D2, 323/3, 326/1A, 327/1C, 326/1C, 311/1B, 311/1C, 312/1C, 312/2D1, 313/3F, 312/1A, 312/1B, 312/1d, 313/4A, 322/2B, 313/1E, 313/3C, 313/3D, 313/1C, 313/3B, 313/1C, 322/3A, 322/3C, 313/1A, 313/3A, 313/1B, 313/3E, 313/1F, 322/1A, 322/1B, 322/2A, 313/3G, 313/4B, 322/1D, 320/1, 320/3C, 321/1C, 320/3A, 321/1A, 322/2E, 324/2C, 320/3B, 321/1B, 320/A, 321/3, 323/1, 322/2C, 322/2D, 322/3B, 322/3E, 322/3F, 324/2A, 322/3G, 324/2B, 323/2, 324/3, 325/1A, 325/1B, 325/2, 313/1D, 326/1B, 327/1F, 326/1D, 326/1E, 327/1E, 309/2D, 316/1D, 314/3A3, 314/1B, 314/1A, 314/3A1, 315/5, 308/1A, 308/1C, 319/1B, 308/1B, 308/2, 309/1A, 309/1B, 309/2B, 309/2A, 311/1E, 314/3A2, 309/2C, 311/1D, 309/2E, 310/1A, 310/1B, 310/1C, 310/2, 311/1A, 311/1F, 311/3B, 311/3A, 311/3C, 314/3B, 317/1D, 317/1E, 315/3, 315/1A, 315/1D, 315/4A, 315/4B, 316/1E, 316/2B, 316/2C, 316/2D, 316/31, 316/3B, 316/3C, 316/3F, 317/1C, 317/2A1, 317/2A3, 317/2B, 319/1A, 315/1B, 315/1C, 316/1A, 316/1B, 316/2A, 316/3G, 318/1A, 318/1B, 318/1C, 318/2, 318/3A, 318/3B, 315/1E, 315/4C, 316/1F, 316/3D, 317/1B, 315/4D, 316/1C, 317/1A, 317/2A2, 317/2A4, 317/2A5, 314/1B1, 13/4A1(P), 13/5A1, 13/5A2(P), 14/1A, 14/1B, 14/1C(P), 14/2A, 14/2B, 14/2C, 14/2D, 14/3A, 14/3B, 14/3C(P), 14/3D(P), 15/1A(P), 16/7A(P), 16/7B(P), 16/8(P), 17/2, 17/3A(P), 17/3B, 18/1, 18/2B, 20, 324/1B, 326/2, 327/1A, 327/1B, 327/1D, 328/2, 332/4, 21/1A, 21/1B, 21/1C, 21/1D, 21/1E, 21/1F, 21/1G1, 21/2A, 327/3, 332/2, 328/3, 328/1, 328/4, 15/6B, 13/1B, 15/5, 15/6A1, 311/2, 313/2, 314/2, 315/2, 319/2, 320/2, 321/2, 326/3, 327/2, 328/5, 332/1, 332/5 of Thimjepalli Village, 143/2A, 143/1A, 143/1B, 143/1C, 148/4A, 148/4B, 141/6, 141/4C, 141/5C, 143/2B, 143/3, 144/1, 147/1B, 147/1A, 148/3, 134/1A, 134/1B, 134/2, 135/1, 135/2, 136/1C, 136/3B, 136/3C, 136/3D, 136/4A, 136/4B, 136/4C, 141/1B, 141/1C, 141/1D, 141/4A, 141/4B, 141/5A, 141/5B, 142/1A, 142/1B, 142/1C, 142/2, 142/3, 142/4, 141/7, 148/1, 148/3A, 161/1A, 161/1B, 161/1C, 161/3, 161/4A, 161/4B, 161/5A(P), 161/5B, 161/6A, 161/6B, 161/7, 161/8, 162/1, 162/2, 170/1A, 170/1B, 171/2A1, 171/2A2, 171/2A3, 171/2A4, 171/2A5, 172/1A, 172/1B, 171/1A, 172/1C, 172/1E, 172/3, 172/5A, 173/1, 173/3, 174/1A(P), 174/1B, 174/1C, 174/1D, 174/1E, 174/1F, 174/1G, 174/2(P), 174/3, 175/1, 180/2A, 180/2B, 180/3, 181/2A, 181/2B, 183/1, 183/2, 183/3, 183/4, 100/1B, 100/1C, 100/2A1B, 100/2A2A, 98/3, 98/4, 99/2, 112/2A, 112/2B, 112/3A, 112/3B, 113/1, 113/2, 113/3, 113/4, 114/2, 114/3A, 114/3B, 137/2A, 137/2B, 137/3, 137/4A, 137/4B, 138/1, 138/2, 138/4A, 138/4B, 138/5, 138/6, 139/2, 139/3, 139/5, 139/6, 139/9, 140/2, 140/4, 144/3, 144/4, 146/2A, 146/2B, 146/3, 146/4, 150/6A, 150/6B, 151/1, 152/1, 152/2, 152/4, 155/1, 155/2, 155/3, 156/1, 156/2, 157/1, 157/2, 157/3A, 157/3B, 157/3C, 157/3D, 157/3E, 158/2B2, 138/1, 137/7, 140/3, 180/4, 137/5, 139/10, 137/6, 140/7, 139/7, 172/1D, 172/2(P), 172/4A2(P), 172/4A1, 172/5B, 172/4A3, 172/6, 172/2(P), 172/4A2(P), 172/4B, 136/2, 141/2, 146/1, 144/2, 147/2, 148/2, 150/2, 137/1, 138/3, 140/1, 149/1, 151/2, 151/3, 152/3, 172/7, 174/4, 174/5, 175/2, 180/5, 181/1, 139/1, 150/4, 150/5, 140/5, 136/1A, 136/1B, 140/6, 141/3, 141/1A, 136/3A, 139/4, 139/8, 149/2, 149/3, 150/1, 149/4A, 149/4B, 150/3 of Udedurgam Village, 1241/1B, 1241/1C, 1241/2B1, 1241/2B2, 1242/2B(P), 1242/3A2(P), 1238/1B2, 1238/1D, 1238/3A, 1238/3B, 1238/3C, 242/3A2(P), 124/3B2, 1246/6B, 1248/2 of Ayyaranpalli Village. Denkanikottai Taluk, Krishnagiri District., THIMIJEPELLI Village, Denkanikottai Taluk, Krishnagiri District- for the establishment or take steps to establish the industry for Expansion under Section 25 of the Water(Prevention and control of Pollution)Act,1974 , as amended in 1988 (Central Act 6 of 1974) –Issued- Reg. (Industry User ID- R22HSR43405542)

**REF:** 1.Proceedings No.T5/ TNPCB/ F.3192HSR/ RL/ HSR/ A&W/ 2024 Dated: 23/09/2024

2.Unit's application no 63351264 dated 30/12/2024 resubmitted on 28/02/2025.

3.IR.No : F.3192HSR/RL/DEE/HSR/2025 dated 06/03/2025.

4.Minutes of TSC item No 238-2 dated 26/03/2025



## TAMILNADU POLLUTION CONTROL BOARD

Consent to establish or take steps to establish for Expansion is hereby granted under Section 25 of the Water (Prevention and control of Pollution) Act, 1974, as amended in 1988 (Central Act 53 of 1988) (hereinafter referred to as 'The Act') and the Rules and Orders made there under to

The Director,

M/s. TATA ELECTRONICS PRIVATE LIMITED - PHASE I

Authorizing occupier to establish or take steps to establish the industry in the site mentioned below:

S.F No. SF. Nos: 312/1E, 312/2A, 324/1A, 324/2D, 324/2B, 324/2C, 312/2D2, 323/3, 326/1A, 327/1C, 326/1C, 311/1B, 311/1C, 312/1C, 312/2D1, 313/3F, 312/1A, 312/1B, 312/1d, 313/4A, 322/2B, 313/1E, 313/3C, 313/3D, 313/1C, 313/3B, 313/1C, 322/3A, 322/3C, 313/1A, 313/3A, 313/1B, 313/3E, 313/1F, 322/1A, 322/1B, 322/2A, 313/3G, 313/4B, 322/1D, 320/1, 320/3C, 321/1C, 320/3A, 321/1A, 322/2E, 324/2C, 320/3B, 321/1B, 320/A, 321/3, 323/1, 322/2C, 322/2D, 322/3B, 322/3E, 322/3F, 324/2A, 322/3G, 324/2B, 323/2, 324/3, 325/1A, 325/1B, 325/2, 313/1D, 326/1B, 327/1F, 326/1D, 326/1E, 327/1E, 309/2D, 316/1D, 314/3A3, 314/1B, 314/1A, 314/3A1, 315/5, 308/1A, 308/1C, 319/1B, 308/1B, 308/2, 309/1A, 309/1B, 309/2B, 309/2A, 311/1E, 314/3A2, 309/2C, 311/1D, 309/2E, 310/1A, 310/1B, 310/1C, 310/2, 311/1A, 311/1F, 311/3B, 311/3A, 311/3C, 314/3B, 317/1D, 317/1E, 315/3, 315/1A, 315/1D, 315/4A, 315/4B, 316/1E, 316/2B, 316/2C, 316/2D, 316/31, 316/3B, 316/3C, 316/3F, 317/1C, 317/2A1, 317/2A3, 317/2B, 319/1A, 315/1B, 315/1C, 316/1A, 316/1B, 316/2A, 316/3G, 318/1A, 318/1B, 318/1C, 318/2, 318/3A, 318/3B, 315/1E, 315/4C, 316/1F, 316/3D, 317/1B, 315/4D, 316/1C, 317/1A, 317/2A2, 317/2A4, 317/2A5, 314/1B1, 13/4A1(P), 13/5A1, 13/5A2(P), 14/1A, 14/1B, 14/1C(P), 14/2A, 14/2B, 14/2C, 14/2D, 14/3A, 14/3B, 14/3C(P), 14/3D(P), 15/1A(P), 16/7A(P), 16/7B(P), 16/8(P), 17/2, 17/3A(P), 17/3B, 18/1, 18/2B, 20, 324/1B, 326/2, 327/1A, 327/1B, 327/1D, 328/2, 332/4, 21/1A, 21/1B, 21/1C, 21/1D, 21/1E, 21/1F, 21/1G1, 21/2A, 327/3, 332/2, 328/3, 328/1, 328/4, 15/6B, 13/1B, 15/5, 15/6A1, 311/2, 313/2, 314/2, 315/2, 319/2, 320/2, 321/2, 326/3, 327/2, 328/5, 332/1, 332/5 of Thimjepalli Village, 143/2A, 143/1A, 143/1B, 143/1C, 148/4A, 148/4B, 141/6, 141/4C, 141/5C, 143/2B, 143/3, 144/1, 147/1B, 147/1A, 148/3, 134/1A, 134/1B, 134/2, 135/1, 135/2, 136/1C, 136/3B, 136/3C, 136/3D, 136/4A, 136/4B, 136/4C, 141/1B, 141/1C, 141/1D, 141/4A, 141/4B, 141/5A, 141/5B, 142/1A, 142/1B, 142/1C, 142/2, 142/3, 142/4, 141/7, 148/1, 148/3A, 161/1A, 161/1B, 161/1C, 161/3, 161/4A, 161/4B, 161/5A(P), 161/5B, 161/6A, 161/6B, 161/7, 161/8, 162/1, 162/2, 170/1A, 170/1B, 171/2A1, 171/2A2, 171/2A3, 171/2A4, 171/2A5, 172/1A, 172/1B, 171/1A, 172/1C, 172/1E, 172/3, 172/5A, 173/1, 173/3, 174/1A(P), 174/1B, 174/1C, 174/1D, 174/1E, 174/1F, 174/1G, 174/2(P), 174/3, 175/1, 180/2A, 180/2B, 180/3, 181/2A, 181/2B, 183/1, 183/2, 183/3, 183/4, 100/1B, 100/1C, 100/2A1B, 100/2A2A, 98/3, 98/4, 99/2, 112/2A, 112/2B, 112/3A, 112/3B, 113/1, 113/2, 113/3, 113/4, 114/2, 114/3A, 114/3B, 137/2A, 137/2B, 137/3, 137/4A, 137/4B, 138/1, 138/2, 138/4A, 138/4B, 138/5, 138/6, 139/2, 139/3, 139/5, 139/6, 139/9, 140/2, 140/4, 144/3, 144/4, 146/2A, 146/2B, 146/3, 146/4, 150/6A, 150/6B, 151/1, 152/1, 152/2, 152/4, 155/1, 155/2, 155/3, 156/1, 156/2, 157/1, 157/2, 157/3A, 157/3B, 157/3C, 157/3D, 157/3E, 158/2B2, 138/1, 137/7, 140/3, 180/4, 137/5, 139/10, 137/6, 140/7, 139/7, 172/1D, 172/2(P), 172/4A2(P), 172/4A1, 172/5B, 172/4A3, 172/6, 172/2(P), 172/4A2(P), 172/4B, 136/2, 141/2, 146/1, 144/2, 147/2, 148/2, 150/2, 137/1, 138/3, 140/1, 149/1, 151/2, 151/3, 152/3, 172/7, 174/4, 174/5, 175/2, 180/5, 181/1, 139/1, 150/4, 150/5, 140/5, 136/1A, 136/1B, 140/6, 141/3, 141/1A, 136/3A, 139/4, 139/8, 149/2, 149/3, 150/1, 149/4A, 149/4B, 150/3 of Udedurgam Village, 1241/1B, 1241/1C, 1241/2B1, 1241/2B2, 1242/2B(P), 1242/3A2(P), 1238/1B2, 1238/1D, 1238/3A, 1238/3B, 1238/3C, 242/3A2(P), 124/3B2, 1246/6B, 1248/2 of Ayyaranpalli Village. Denkanikottai Taluk, Krishnagiri District.

THIMIJEPELLI Village

Denkanikottai Taluk

Krishnagiri District.

This Consent to establish for Expansion is valid upto **December 05, 2030**, or till the industry obtains consent to operate under Section 25 of the Water (Prevention and control of Pollution) Act, 1974, as amended in 1988 whichever is earlier subject to special and general conditions enclosed.

*(Handwritten Signature)* 7/4/25

For Member Secretary,  
Tamil Nadu Pollution Control Board,  
Chennai

*(Handwritten Signature)* 7/4/25

To  
The Director,  
M/s. TATA ELECTRONICS PRIVATE LIMITED - PHASE I,  
TATA ELECTRONICS PRIVATE LIMITED No 10, Jigani Industrial area, Jigani, Bangalore, Karnataka - 560105, INDIA.  
Pin: 560052



## TAMILNADU POLLUTION CONTROL BOARD

**Copy to:**

1. The Commissioner, KEELAMANGALAM-Panchayat Union, Denkanikottai Taluk, Krishnagiri District .
2. The District Environmental Engineer, Tamil Nadu Pollution Control Board, HOSUR.
3. The JCEE-Monitoring, Tamil Nadu Pollution Control Board, Vellore.
4. File

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## TAMILNADU POLLUTION CONTROL BOARD

### SPECIAL CONDITIONS

1. This consent to establish for Expansion is valid for establishing the facility for the manufacture of products/byproducts (Col. 2) at the rate (Col 3) mentioned below. Any change in the product/byproduct and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

| Sl. No.                | Description  | Quantity | Unit    |
|------------------------|--|----------|---------|
| <b>Product Details</b> |  |          |         |
| 1.                     | Manufacturing and Assembly of Metal case for Mobile Phones | 300000   | Nos/Day |

2. The unit shall provide Sewage Treatment Plant and /or Effluent Treatment Plant as indicated below.

**TAMILNADU POLLUTION CONTROL BOARD**

|                                  |                                |
|----------------------------------|--------------------------------|
| a                                | <b>Sewage Treatment Plant:</b> |
| Treatment status: Individual STP |                                |



## TAMILNADU POLLUTION CONTROL BOARD

| SL. No. | Name of the Treatment Unit              | No. of Units | Dimensions in metres    |
|---------|---|--------------|-------------------------|
| 1.      | Sewage Treatment Plant – I (Existing)   | 1            | 1500 KLD Capacity       |
| 2.      | Bar Screen Chamber                      | 1            | 3.0 x 1.5 x 2.5         |
| 3.      | Raw Sewage Collection Tank              | 1            | 15.0 x 12.0 x 5.0       |
| 4.      | Receiving Chamber                       | 1            | 2.5 x 1.5 x 0.7         |
| 5.      | Fine Screen Channel                     | 2            | 4.0 x 0.525 x 0.8       |
| 6.      | Grid Chamber Manual                     | 1            | 4.5 x 2.0 x 2.5         |
| 7.      | SBR Basins – I (Incl. of Settler zone)  | 1            | 15.6 x 7.8 x 6.3        |
| 8.      | SBR Basins – II (Incl. of Settler zone) | 1            | 15.6 x 7.8 x 6.3        |
| 9.      | Clarified Water Tank                    | 1            | 12.0 x 4.0 x 5.0        |
| 10.     | Pressure Sand Filter                    | 1            | 2.8 dia x 2.0 Ht        |
| 11.     | Activated Carbon Filter                 | 1            | 2.5 dia x 2.0 Ht        |
| 12.     | Chlorine Dosing Tank                    | 1            | Dia 0.6 x 0.85 Ht       |
| 13.     | UF Feed Tank                            | 1            | 12.0 x 10 x 5.0         |
| 14.     | UF System                               | 1            | 27.5 m <sup>3</sup> /Hr |
| 15.     | UF Treated Tank                         | 1            | 12.0 x 7.5 x 5.0        |
| 16.     | Sludge Holding Tank                     | 1            | 4.0 x 4.0 x 4.0         |
| 17.     | Screw Press                             | 1            | 4 m <sup>3</sup> /Hr    |
| 18.     | UV System - I                           | 1            | 75 m <sup>3</sup> /Hr   |
| 19.     | UV System - II                          | 1            | 27 m <sup>3</sup> /Hr   |
| 20.     | -                                       | 0            | -                       |
| 21.     | Sewage Treatment Plant-II (Proposed)    | 1            | 1500 KLD Capacity       |
| 22.     | Bar Screen Chamber                      | 1            | 3.0 x 1.5 x 2.5         |
| 23.     | Raw Sewage Collection Tank              | 1            | 15.0 x 12.0 x 5.0       |
| 24.     | Receiving Chamber                       | 1            | 2.5 x 1.5 x 0.7         |
| 25.     | Fine Screen Channel                     | 2            | 4.0 x 0.525 x 0.8       |
| 26.     | Grid Chamber Manual                     | 1            | 4.5 x 2.0 x 2.5         |
| 27.     | SBR Basins – I (Incl. of Settler zone)  | 1            | 15.6 x 7.8 x 6.3        |
| 28.     | SBR Basins – II (Incl. of Settler zone) | 1            | 15.6 x 7.8 x 6.3        |
| 29.     | Clarified Water Tank                    | 1            | 12.0 x 4.0 x 5.0        |
| 30.     | Pressure Sand Filter                    | 1            | 2.8 dia x 2.0 Ht        |
| 31.     | Activated Carbon Filter                 | 1            | 2.5 dia x 2.0 Ht        |
| 32.     | Chlorine Dosing Tank                    | 1            | Dia 0.6 x 0.85 Ht       |
| 33.     | UF Feed Tank                            | 1            | 12.0 x 10 x 5.0         |
| 34.     | UF System                               | 1            | 27.5 m <sup>3</sup> /Hr |
| 35.     | UF Treated Tank                         | 1            | 12.0 x 7.5 x 5.0        |
| 36.     | Sludge Holding Tank                     | 1            | 4.0 x 4.0 x 4.0         |
| 37.     | Screw Press                             | 1            | 4 m <sup>3</sup> /Hr    |

**TAMILNADU POLLUTION CONTROL BOARD**

|                                  |                                  |   |          |
|----------------------------------|----------------------------------|---|----------|
| 38.                              | UV System - I                    | 1 | 75 m3/Hr |
| 39.                              | UV System - II                   | 1 | 27 m3/Hr |
| <b>b</b>                         | <b>Effluent Treatment Plant:</b> |   |          |
| Treatment status: Individual ETP |                                  |   |          |



## TAMILNADU POLLUTION CONTROL BOARD

| SL. No. | Name of the Treatment Unit                           | No. of Units | Dimensions in metres |
|---------|--|--------------|----------------------|
| 1.      | ETP - Anodizing - I (Existing)                       | 1            | 62.5 KLD Capacity    |
| 2.      | Nickel Effluent Collection Well                      | 2            | 2.0 x 3.0 x 3.0      |
| 3.      | Nickel Effluent Collection Tank                      | 1            | 2.0 x 3.0 x 3.0      |
| 4.      | Nickel Effluent Chemical Dosing Tank                 | 2            | 1.5 x 1.5 x 1.5      |
| 5.      | Nickel Effluent Chemical Dosing Tank (MSRL)          | 1            | Dia 1.0 x 1.0 Ht     |
| 6.      | Nickel Effluent Flash Mixer Tank                     | 1            | 1.5 x 1.5 x 1.5      |
| 7.      | Nickel Effluent Flocculator Tank                     | 1            | 1.5 x 1.5 x 1.5      |
| 8.      | Nickel Effluent Settling Tank                        | 1            | 3.1 x 2.0 x 3.0      |
| 9.      | Chromium Effluent Collection Well                    | 2            | 2.0 x 3.0 x 3.0      |
| 10.     | Chromium Effluent Collection Tank                    | 1            | 2.0 x 3.0 x 3.0      |
| 11.     | Chromium Effluent Chemical Dosing Tank               | 2            | 1.5 x 1.5 x 1.5      |
| 12.     | Chromium Effluent Chemical Dosing Tank (MSRL)        | 3            | Dia 1.0 x 1.0 Ht     |
| 13.     | Chromium Effluent Flash Mixer Tank                   | 1            | 1.5 x 1.5 x 1.5      |
| 14.     | Chromium Effluent Flocculator Tank                   | 1            | 1.5 x 1.5 x 1.5      |
| 15.     | Chromium Effluent Settling Tank                      | 1            | 3.1 x 2.0 x 3.0      |
| 16.     | Acid Alkali Stream Drain Effluent Collection Well    | 2            | 4.0 x 3.0 x 3.0      |
| 17.     | Acid Alkali Stream Drain Oil Skimmer Tank            | 1            | 3 x 1.0 x 1.5        |
| 18.     | Acid Alkali Stream Drain Effluent Collection Tank    | 1            | 3.0 x 2.0 x 3.0      |
| 19.     | Acid Alkali Stream Drain Chemical Dosing Tank        | 2            | 1.5 x 1.5 x 1.5      |
| 20.     | Acid Alkali Stream Drain Chemical Dosing Tank (MSRL) | 1            | Dia 1.0 x 1.0 Ht     |
| 21.     | Acid Alkali Stream Drain Flash Mixer Tank            | 1            | 1.5 x 1.5 x 1.5      |
| 22.     | Acid Alkali Stream Drain Flocculator Tank            | 1            | 1.5 x 1.5 x 1.5      |
| 23.     | Acid Alkali Stream Drain Settling Tank               | 1            | 3.1 x 2.0 x 3.0      |



## TAMILNADU POLLUTION CONTROL BOARD

|     |  |   |                        |
|-----|--|---|------------------------|
| 24. | Common Chemical Dosing Tank (MSRL)               | 1 | Dia 1.0 x 1.0 Ht       |
| 25. | High Conc. Regeneration Effluent Collection Tank | 1 | 3.0 x 3.0 x 3.0        |
| 26. | Common Sludge Holding Tank                       | 1 | 3.0 x 1.5 x 3.0        |
| 27. | Common Filter Feed Tank                          | 1 | 3.0 x 3.0 x 3.0        |
| 28. | Pressure Sand Filter                             | 1 | 0.8 dia x 2.0 Ht       |
| 29. | Activated Carbon Filter                          | 1 | 0.8 dia x 2.0 Ht       |
| 30. | UF Feed Tank                                     | 1 | 3.0 x 3.0 x 3.0        |
| 31. | UF System  | 1 | 4 m <sup>3</sup> /Hr   |
| 32. | UF Permeate / RO Feed Tank                       | 1 | 3.0 x 3.0 x 3.0        |
| 33. | RO System Stage 1                                | 1 | 6 m <sup>3</sup> /Hr   |
| 34. | RO Stage 1 Reject Tank                           | 1 | 3.0 x 2.0 x 3.0        |
| 35. | RO System Stage 2                                | 1 | 2 m <sup>3</sup> /Hr   |
| 36. | RO Stage 2 Reject Tank                           | 1 | 3.0 x 2.0 x 3.0        |
| 37. | RO System Stage 3                                | 1 | 1 m <sup>3</sup> /Hr   |
| 38. | RO Stage 3 Reject Tank                           | 1 | 3.0 x 2.0 x 3.0        |
| 39. | Common RO Permeate Tank                          | 1 | 3.0 x 3.0 x 3.0        |
| 40. | Screw Press                                      | 1 | 2 m <sup>3</sup> /Hr   |
| 41. | Multiple Effect Evaporator                       | 1 | 5 m <sup>3</sup> /Hr   |
| 42. | ATFD   | 1 | 0.5 m <sup>3</sup> /Hr |
| 43. | -  | 0 | -                      |
| 44. | ETP - Band Manufacturing – I (Existing)          | 1 | 10 KLD Capacity        |
| 45. | Bar Screen Chamber                               | 1 | 0.7 x 0.5 x 1.0        |
| 46. | Oil Skimmer                                      | 1 | 0.7 x 0.7 x 1.0        |
| 47. | Effluent Collection Tank                         | 2 | 4.0 x 4.0 x 3.0        |
| 48. | Chemical Dosing Tank                             | 2 | 1.0 x 1.0 x 1.5        |
| 49. | Flash Mixer Tank                                 | 1 | 1.0 x 1.0 x 1.5        |
| 50. | Flocculator Tank                                 | 1 | 1.0 x 1.0 x 1.5        |
| 51. | Primary Settling Tank                            | 1 | 2.2 x 1.0 x 3.0        |
| 52. | Aeration Tank                                    | 1 | 4.5 x 2.2 x 3.0        |
| 53. | Secondary Settling Tank                          | 1 | 2.2 x 1.0 x 3.0        |
| 54. | Filter Feed Tank                                 | 1 | 2.2 x 1.0 x 3.0        |
| 55. | Pressure Sand Filter                             | 1 | 0.4 dia x 1.5 Ht       |
| 56. | Activated Carbon Filter                          | 1 | 0.4 dia x 1.5 Ht       |
| 57. | UF Feed Tank                                     | 1 | 2.2 x 1.0 x 3.0        |



## TAMILNADU POLLUTION CONTROL BOARD

|     |   |   |                         |
|-----|---|---|-------------------------|
| 58. | UF System                                   | 1 | 1.05 m <sup>3</sup> /Hr |
| 59. | UF Permeate / RO Feed Tank                  | 1 | 5000 Lts Capacity       |
| 60. | UF CIP Tank                                 | 1 | 1000 Lts Capacity       |
| 61. | RO System Stage 1                           | 1 | 1 m <sup>3</sup> /Hr    |
| 62. | RO System Stage 2                           | 1 | 0.4 m <sup>3</sup> /hr  |
| 63. | RO CIP Tank                                 | 1 | 1000 Lts Capacity       |
| 64. | RO Reject Tank                              | 1 | 1000 Lts Capacity       |
| 65. | UF & RO Room                                | 1 | 8.0 x 5.0 x 3.5         |
| 66. | Screw Press                                 | 1 | 1 m <sup>3</sup> /hr    |
| 67. | -   | 0 | -                       |
| 68. | ETP - Band Manufacturing II (Existing)      | 1 | 10 KLD Capacity         |
| 69. | Collection Tank                             | 1 | 6.5 x 6.5 x 3.0         |
| 70. | Oil Skimmer Tank                            | 1 | 1.0 x 1.0 x 1.5         |
| 71. | Equalization Tank                           | 1 | 1.5 x 1.5 x 3.0         |
| 72. | Mixing Reactor                              | 1 | 2.0 Dia x 2.5 Ht        |
| 73. | Dissolved Air Filtration Tank               | 1 | 2.5 x 1.0 x 2.6         |
| 74. | Dissolved Air Filtration Treated Water Tank | 1 | 1.5 x 0.8 x 3.0         |
| 75. | Flash Mixer Tank                            | 1 | 1.0 x 1.0 x 1.0         |
| 76. | Flocculator Tank                            | 1 | 1.0 x 1.0 x 1.0         |
| 77. | Primary Settling Tank                       | 1 | 1.1 x 1.1 x 3.0         |
| 78. | Bio Aeration Tank                           | 1 | 3.7 x 2.6 x 3.0         |
| 79. | Secondary Settling Tank                     | 1 | 1.1 x 1.1 x 3.0         |
| 80. | Filter Feed Tank                            | 1 | 1.5 x 1.1 x 3.0         |
| 81. | Sludge Holding Tank                         | 1 | 2 KL HDPE               |
| 82. | UF Feed Tank                                | 1 | 5 KL HDPE               |
| 83. | UF System                                   | 1 | 10 m <sup>3</sup> /Hr   |
| 84. | RO I Feed Tank                              | 1 | 5 KL HDPE               |
| 85. | RO System Stage 1                           | 1 | 10 m <sup>3</sup> /Hr   |
| 86. | RO II Feed Tank                             | 1 | 5 KL HDPE               |
| 87. | RO System Stage 2                           | 1 | 5.5 m <sup>3</sup> /Hr  |
| 88. | RO Common Permeate Tank                     | 1 | 5 KL HDPE               |
| 89. | RO Reject Tank                              | 1 | 2 KL HDPE               |
| 90. | -   | 0 | -                       |
| 91. | ETP - Vaccum Impregnation (Existing)        | 1 | 50 KLD Capacity         |
| 92. | Effluent Collection Tank                    | 1 | 5.0 x 3.5 x 2.9         |
| 93. | Process Tank - 1                            | 1 | 1.1 x 1.1 x 4.0         |
| 94. | Process Tank - 2                            | 1 | 0.9 x 0.9 x 3.5         |
| 95. | Flash Mixer Tank                            | 1 | 0.6 x 0.6 x 0.7         |



## TAMILNADU POLLUTION CONTROL BOARD

|      |  |   |                        |
|------|--|---|------------------------|
| 96.  | Flocculation Tank                                  | 1 | 1.0 x 1.0 x 1.2        |
| 97.  | Settling Tank                                      | 1 | 1.4 x 1.4 x 2.8        |
| 98.  | Clarifier Water Tank                               | 1 | 1.6 x 1.6 x 2.0        |
| 99.  | Auto Filter  | 1 | 3.5 m <sup>3</sup> /Hr |
| 100. | Filtered Water Collection Tank                     | 1 | 1.2 x 1.2 x 3.0        |
| 101. | Sludge Holding Tank - 1                            | 1 | 2.0 x 2.0 x 2.2        |
| 102. | Sludge Dryer                                       | 1 | 1 kg/Hr                |
| 103. | Sludge Holding Tank - 2                            | 1 | 2.0 x 2.0 x 2.2        |
| 104. | Filter Press                                       | 1 | 10 m <sup>3</sup> /Hr  |
| 105. | Multiple Effect Evaporator                         | 1 | 2.6 m <sup>3</sup> /Hr |
| 106. | ATFD   | 3 | 1.2 m <sup>3</sup> /Hr |
| 107. | -  | 0 | -                      |
| 108. | ETP - Band Manufacturing (Wash/Coolant) (Existing) | 1 | 30 KLD Capacity        |
| 109. | Bar Screen Chamber                                 | 1 | 0.5 x 0.5 x 0.5        |
| 110. | Oil & Grease Chamber                               | 1 | 0.5 x 1.3 x 1.5        |
| 111. | Collection Tank                                    | 2 | 10 m <sup>3</sup> Each |
| 112. | Corrugated plate interceptor Separator             | 1 | 0.5 m <sup>3</sup> /Hr |
| 113. | Waste Oil collection tank                          | 1 | 100 Lts Capacity       |
| 114. | Process Tank                                       | 1 | 0.5 m <sup>3</sup> /Hr |
| 115. | Metal Debris tank                                  | 1 | 100 Lts Capacity       |
| 116. | Bar Screen Chamber                                 | 1 | 0.5 x 1.3 x 1.5        |
| 117. | Oil & Grease Chamber                               | 1 | 0.5 x 1.3 x 1.5        |
| 118. | Collection Tank for wash water                     | 2 | 20 m <sup>3</sup>      |
| 119. | Lime Dosing Tank                                   | 1 | 100 Lts Capacity       |
| 120. | Flash Mixer  | 1 | 0.8 x 0.8 x 0.8        |
| 121. | Alum Dosing Tank                                   | 1 | 100 Lts Capacity       |
| 122. | Polymer Dosing Tank                                | 1 | 100 Lts Capacity       |
| 123. | Flocculator  | 1 | 1.0 x 1.0 x 1.5        |
| 124. | Primary Settling Tank                              | 1 | 2.0 x 2.0 x 2.5        |
| 125. | Sludge Holding Tank                                | 1 | 2 m <sup>3</sup> /hr   |
| 126. | Screw Press  | 2 | 0.5 m <sup>3</sup> /Hr |
| 127. | Polymer Dosing Tank                                | 1 | 100 Lts Capacity       |
| 128. | Sludge Dewatering system - Screw press             | 1 | 1 m <sup>3</sup> /Hr   |
| 129. | Filter Feed Tank                                   | 1 | 8 m <sup>3</sup>       |
| 130. | NaOCl Dosing Tank                                  | 1 | 100 KLD Capacity       |
| 131. | Dual Media Filter                                  | 1 | 18 Dia x 72 Ht         |
| 132. | Ozonator Tank / NF Feed Tank                       | 1 | 12 m <sup>3</sup> /Hr  |



## TAMILNADU POLLUTION CONTROL BOARD

|      |   |   |                   |
|------|---|---|-------------------|
| 133. | Ozanator Tank                               | 1 | 500 g/h           |
| 134. | UV System                                   | 1 | 2 m3/Hr           |
| 135. | Dual Media Filter                           | 1 | 24 Dia x 72 Ht    |
| 136. | NF System                                   | 1 | 1.25 m3/hr        |
| 137. | Acid Dosing Tank                            | 1 | 100 Lts Capacity  |
| 138. | SMBS Dosing Tank                            | 1 | 50 Lts Capacity   |
| 139. | Antiscalant Dosing Tank                     | 1 | 50 Lts Capacity   |
| 140. | Nano filtration system                      | 1 | 1.25 m3/hr        |
| 141. | RO Feed Tank                                | 1 | 8 m3              |
| 142. | RO System                                   | 1 | 1.5 m3/hr         |
| 143. | Antiscalant Dosing Tank                     | 1 | 50 Lts Capacity   |
| 144. | NF & RO Permeate Tank                       | 1 | 12 m3             |
| 145. | RO Pass Permeate tank                       | 1 | 8 m3              |
| 146. | Final pH Correction Dosing Tank             | 1 | 50 Lts Capacity   |
| 147. | RO Reject Tank                              | 1 | 5 m3              |
| 148. | Clean In Place System                       | 1 | 500 Lts Capacity  |
| 149. | Drain Pit                                   | 1 | 2 m3              |
| 150. | -   | 0 | -                 |
| 151. | DM Effluent                                 | 1 | 75 m3             |
| 152. | -   | 0 | -                 |
| 153. | ETP - Anodizing - II & III (Proposed)       | 2 | 62.5 KLD Capacity |
| 154. | Nickel Effluent Collection Well             | 2 | 2.0 x 3.0 x 3.0   |
| 155. | Nickel Effluent Collection Tank             | 1 | 2.0 x 3.0 x 3.0   |
| 156. | Nickel Effluent Chemical Dosing Tank        | 2 | 1.5 x 1.5 x 1.5   |
| 157. | Nickel Effluent Chemical Dosing Tank (MSRL) | 1 | Dia 1.0 x 1.0 Ht  |
| 158. | Nickel Effluent Flash Mixer Tank            | 1 | 1.5 x 1.5 x 1.5   |
| 159. | Nickel Effluent Flocculator Tank            | 1 | 1.5 x 1.5 x 1.5   |
| 160. | Nickel Effluent Settling Tank               | 1 | 3.1 x 2.0 x 3.0   |
| 161. | Chromium Effluent Collection Well           | 2 | 2.0 x 3.0 x 3.0   |
| 162. | Chromium Effluent Collection Tank           | 1 | 2.0 x 3.0 x 3.0   |
| 163. | Chromium Effluent Chemical Dosing Tank      | 2 | 1.5 x 1.5 x 1.5   |



## TAMILNADU POLLUTION CONTROL BOARD

|      |  |   |                      |
|------|--|---|----------------------|
| 164. | Chromium Effluent Chemical Dosing Tank (MSRL)        | 3 | Dia 1.0 x 1.0 Ht     |
| 165. | Chromium Effluent Flash Mixer Tank                   | 1 | 1.5 x 1.5 x 1.5      |
| 166. | Chromium Effluent Flocculator Tank                   | 1 | 1.5 x 1.5 x 1.5      |
| 167. | Chromium Effluent Settling Tank                      | 1 | 3.1 x 2.0 x 3.0      |
| 168. | Acid Alkali Stream Drain Effluent Collection Well    | 2 | 4.0 x 3.0 x 3.0      |
| 169. | Acid Alkali Stream Drain Oil Skimmer Tank            | 1 | 3.0 x 1.0 x 1.5      |
| 170. | Acid Alkali Stream Drain Effluent Collection Tank    | 1 | 3.0 x 2.0 x 3.0      |
| 171. | Acid Alkali Stream Drain Chemical Dosing Tank        | 2 | 1.5 x 1.5 x 1.5      |
| 172. | Acid Alkali Stream Drain Chemical Dosing Tank (MSRL) | 1 | Dia 1.0 x 1.0 Ht     |
| 173. | Acid Alkali Stream Drain Flash Mixer Tank            | 1 | 1.5 x 1.5 x 1.5      |
| 174. | Acid Alkali Stream Drain Flocculator Tank            | 1 | 1.5 x 1.5 x 1.5      |
| 175. | Acid Alkali Stream Drain Settling Tank               | 1 | 3.1 x 2.0 x 3.0      |
| 176. | Common Chemical Dosing Tank (MSRL)                   | 1 | Dia 1.0 x 1.0 Ht     |
| 177. | High Conc. Regeneration Effluent Collection Tank     | 1 | 3.0 x 3.0 x 3.0      |
| 178. | Common Sludge Holding Tank                           | 1 | 3.0 x 1.5 x 3.0      |
| 179. | Common Filter Feed Tank                              | 1 | 3.0 x 3.0 x 3.0      |
| 180. | Pressure Sand Filter                                 | 1 | 0.8 dia x 2.0 Ht     |
| 181. | Activated Carbon Filter                              | 1 | 0.8 dia x 2.0 Ht     |
| 182. | UF Feed Tank   | 1 | 3.0 x 3.0 x 3.0      |
| 183. | UF System  | 1 | 4 m <sup>3</sup> /Hr |
| 184. | UF Permeate / RO Feed Tank                           | 1 | 3.0 x 3.0 x 3.0      |
| 185. | RO System Stage 1                                    | 1 | 6 m <sup>3</sup> /Hr |
| 186. | RO Stage 1 Reject Tank                               | 1 | 3.0 x 2.0 x 3.0      |
| 187. | RO System Stage 2                                    | 1 | 2 m <sup>3</sup> /Hr |
| 188. | RO Stage 2 Reject Tank                               | 1 | 3.0 x 2.0 x 3.0      |
| 189. | RO System Stage 3                                    | 1 | 1 m <sup>3</sup> /Hr |



## TAMILNADU POLLUTION CONTROL BOARD

|      |   |   |                   |
|------|---|---|-------------------|
| 190. | RO Stage 3 Reject Tank                        | 1 | 3.0 x 2.0 x 3.0   |
| 191. | Common RO Permeate Tank                       | 1 | 3.0 x 3.0 x 3.0   |
| 192. | Screw Press                                   | 1 | 2 m3/Hr           |
| 193. | Multiple Effect Evaporator                    | 1 | 5 m3/Hr           |
| 194. | ATFD  | 1 | 0.5 m3/Hr         |
| 195. | ETP - Band Manufacturing – III ~ V (Proposed) | 3 | 10 KLD Capacity   |
| 196. | Bar Screen Chamber                            | 1 | 0.7 x 0.5 x 1.0   |
| 197. | Oil Skimmer                                   | 1 | 0.7 x 0.7 x 1.0   |
| 198. | Effluent Collection Tank                      | 2 | 4.0 x 4.0 x 3.0   |
| 199. | Chemical Dosing Tank                          | 2 | 1.0 x 1.0 x 1.5   |
| 200. | Flash Mixer Tank                              | 1 | 1.0 x 1.0 x 1.5   |
| 201. | Flocculator Tank                              | 1 | 1.0 x 1.0 x 1.5   |
| 202. | Primary Settling Tank                         | 1 | 2.2 x 1.0 x 3.0   |
| 203. | Aeration Tank                                 | 1 | 4.5 x 2.2 x 3.0   |
| 204. | Secondary Settling Tank                       | 1 | 2.2 x 1.0 x 3.0   |
| 205. | Filter Feed Tank                              | 1 | 2.2 x 1.0 x 3.0   |
| 206. | Pressure Sand Filter                          | 1 | 0.4 Dia x 1.5 Ht  |
| 207. | Activated Carbon Filter                       | 1 | 0.4 Dia x 1.5 Ht  |
| 208. | UF Feed Tank                                  | 1 | 2.2 x 1.0 x 3.0   |
| 209. | UF System                                     | 1 | 1.05 m3/Hr        |
| 210. | UF Permeate / RO Feed Tank                    | 1 | 5000 Lts Capacity |
| 211. | UF CIP Tank                                   | 1 | 1000 Lts Capacity |
| 212. | RO System Stage 1                             | 1 | 1 m3/Hr           |
| 213. | RO System Stage 2                             | 1 | 0.4 m3/hr         |
| 214. | RO CIP Tank                                   | 1 | 1000 Lts Capacity |
| 215. | RO Reject Tank                                | 1 | 1000 Lts Capacity |
| 216. | UF & RO Room                                  | 1 | 8.0 x 5.0 x 3.5   |
| 217. | Screw Press                                   | 1 | 1 m3/hr           |
| 218. | -   | 0 | -                 |
| 219. | ETP – Coolant Effluent – III ~ VI (Proposed)  | 4 | 10 KLD Capacity   |
| 220. | Collection Tank                               | 1 | 6.5 x 6.5 x 3.0   |
| 221. | Oil Skimmer Tank                              | 1 | 1.0 x 1.0 x 1.5   |
| 222. | Equalization Tank                             | 1 | 1.5 x 1.5 x 3.0   |
| 223. | Mixing Reactor                                | 1 | 2.0 Dia x 2.5 Ht  |
| 224. | Dissolved Air Filtration Tank                 | 1 | 2.5 x 1.0 x 2.6   |
| 225. | Dissolved Air Filtration Treated Water Tank   | 1 | 1.5 x 0.8 x 3.0   |
| 226. | Flash Mixer Tank                              | 1 | 1.0 x 1.0 x 1.0   |



## TAMILNADU POLLUTION CONTROL BOARD

|      |  |    |                         |
|------|--|----|-------------------------|
| 227. | Flocculator Tank                               | 1  | 1.0 x 1.0 x 1.0         |
| 228. | Primary Settling Tank                          | 1  | 1.1 x 1.1 x 3.0         |
| 229. | Bio Aeration Tank                              | 1  | 3.7 x 2.6 x 3.0         |
| 230. | Secondary Settling Tank                        | 1  | 1.1 x 1.1 x 3.0         |
| 231. | Filter Feed Tank                               | 1  | 1.5 x 1.1 x 3.0         |
| 232. | Sludge Holding Tank                            | 1  | 2 KL HDPE               |
| 233. | UF Feed Tank                                   | 1  | 5 KL HDPE               |
| 234. | UF System                                      | 1  | 10 m <sup>3</sup> /Hr   |
| 235. | RO I Feed Tank                                 | 1  | 5 KL HDPE               |
| 236. | RO System Stage 1                              | 1  | 10 m <sup>3</sup> /Hr   |
| 237. | RO II Feed Tank                                | 1  | 5 KL HDPE               |
| 238. | RO System Stage 2                              | 1  | 5.5 m <sup>3</sup> /Hr  |
| 239. | RO Common Permeate Tank                        | 1  | 5 KL HDPE               |
| 240. | RO Reject Tank                                 | 1  | 2 KL HDPE               |
| 241. | -  | 0  | -                       |
| 242. | ETP - Vacuum Impregnation – II ~ IV (Proposed) | 3  | 100 KLD Capacity        |
| 243. | Collection Tank                                | 1  | 6.0 x 6.0 x 3.5         |
| 244. | Process Tank - 1                               | 1  | 3.0 x 2.85 x 3.5        |
| 245. | Process Tank - 2                               | 1  | 2.0 x 2.85 x 3.5        |
| 246. | Intermediate Storage Tank                      | 1  | 6.0 x 6.0 x 3.5         |
| 247. | Sludge Holding Tank                            | 1  | 2.0 x 6.0 x 3.5         |
| 248. | pH Correction Tank                             | 1  | 1.3 x 1.3 x 0.3         |
| 249. | Flash Mixer Tank                               | 1  | 1.3 x 1.3 x 0.3         |
| 250. | Flocculator Tank                               | 1  | 1.3 x 1.3 x 0.3         |
| 251. | Primary Settling Tank                          | 1  | 2.7 x 2.7 x 3.0         |
| 252. | Filter Feed Tank                               | 1  | 2.7 x 3.0 x 3.0         |
| 253. | Screw Press                                    | 1  | 2.3 m <sup>3</sup> /Hr  |
| 254. | Screw Press Filtrate Tank                      | 1  | 1.5 x 1.5 x 1.0         |
| 255. | Treated Water Tank                             | 1  | 3.5 x 6.0 x 3.0         |
| 256. | ATFD   | 10 | 0.5 m <sup>3</sup> /Day |
| 257. | -  | 0  | -                       |
| 258. | DM Plant                                       | 12 | 22 Hrs. Operation       |
| 259. | ANO Block 1 (No of streams: 2)                 | 2  | 50m <sup>3</sup> /Hr    |
| 260. | ANO Block 1 (No of streams: 5)                 | 5  | 50 m <sup>3</sup> /Hr   |
| 261. | ANO Block 1 (No of streams: 5)                 | 5  | 50 m <sup>3</sup> /Hr   |

3. This consent to establish for Expansion is valid for establishing the facility with the below mentioned outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.



## TAMILNADU POLLUTION CONTROL BOARD

| Outlet No.                            | Description of Outlet | Maximum daily discharge in KLD | Point of disposal             |
|---------------------------------------|-----------------------|--------------------------------|-------------------------------|
| <b>Effluent Type : Sewage</b>         |                       |                                |                               |
| 1.                                    | Sewage Effluent I     | 747.0                          | On land for gardening         |
| 2.                                    | Sewage Effluent II    | 534.0                          | Cooling Tower make up         |
| 3.                                    | Sewage Effluent III   | 420.0                          | Utilizing for Toilet flushing |
| <b>Effluent Type : Trade Effluent</b> |                       |                                |                               |
| 1.                                    | Trade Effluent I      | 2029.0                         | Recycling to process          |
| 2.                                    | Trade Effluent II     | 402.0                          | On land for gardening         |
| 3.                                    | Trade Effluent III    | 187.5                          | Converted into salts by ATFD  |

4. **Special Additional Conditions:**

The unit shall obtain No Objection Certificate (NOC) from the Tamil Nadu Bio Diversity Board /National Bio Diversity Authority if the unit is using any Biological resources or knowledge associated thereto as per the provisions of Biological Diversity Act 2002.

The industries shall take all efforts to use and popularize "Mission LiFE" logo and mascot which is available in TNPCB & MoEFCC website. They shall also request their employees to adopt "Mission LiFE" action points and document the same and furnish half yearly report to Board.

5. **Additional Conditions:**



## TAMILNADU POLLUTION CONTROL BOARD

1. The unit shall comply the all conditions imposed in the EC issued by SEIAA-TN vide Letter No. SEIAA-TN/F.No.9738/ 2023/8(b) / EC.No. 999/2023 dated: 06.12.2023 and amended EC dated 29/05/2024.
2. The unit shall operate and maintain the STP efficiently and continuously so as to achieve the quality of treated sewage to the standards prescribed by the Board.
3. The unit shall provide additional STP of 1500 KLD Capacity as proposed.
4. The unit shall operate and maintain existing ETP (1- 62.5 KLD, 2- 10 KLD, 3 - 10KLD, 4- 50KLD & 5- 30KLD) and DM plant-I of 75 KLD.
5. The unit shall provide additional ETP (6 & 7- 62.5 KLD, 8 to 10- 10 KLD, 11to 14 - 10 KLD, 15to 17 -100 KLD) and DM plant 50 M3/hr as proposed.
6. The unit shall operate and maintain the ZLD based ETP efficiently and continuously and utilize the RO permeate & Evaporator Condensate recycle back into the process and dispose the evaporator concentrate through ATFD and achieve zero liquid discharge at all times.
7. The unit shall utilize the treated sewage for on land for gardening & toilet flashings after satisfying standards prescribed by the Board
8. The unit shall ensure that there should not be any stagnation/ ponding of treated sewage within the unit premises.
9. The unit shall ensure that the construction of campus of the industry should be away from the Eco-sensitive Zone of Cauvery North Wildlife Sanctuary and comply with the provisions of MoFF & CC Notification S.O.7 (E), dated 01.01.2020.
10. The unit shall develop only green belt in an area of 37.79HA (in Cauvery North ECO sensitive zone boundary) and should not carry out any construction activity as per DFO letter dated 28.07.2023 and as per condition no of 3 of EC.
11. The unit shall not carryout construction activities in the Survey Nos. as mentioned in the condition NO.4 (conditions imposed by SEAC) of Environmental Clearance from SEIAA, TN Lr.NO. SEIAA-TN/ F.No.9738/ 2023/ 8(b)/ EC.NO.999/ 2023, dated:06.12.2023 and shall develop green belt only in the said S.F.Nos.
12. The unit shall obtain and furnish building plan approval from the competent authority within 3 months.
13. The unit shall provide additional organic waste converter for the treatment and disposal of biodegradable solid waste generated from the facility.
14. The unit shall go for expansion production only after obtaining consent to operate - expansion from the Board.
15. The unit shall comply with E-waste Management Rules, 2022. E-Waste is listed in schedule -I, generated by them shall be channelized through collection centre or dealers of authorized producer or recycler.
16. The unit shall not use 'Use and throwaway plastics such as plastic sheets used for food wrapping, spreading on dining table etc, plastic plates, plastic coated teacups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastics flags irrespective of thickness, within the industry premises. Instead, the unit shall encourage use of eco-friendly alternative such as banana leaf, arecanut palm plate, stainless steel, glass, porcelain plates/cups, cloth bag, jute bag etc.,
17. The unit provide additional the Rainwater harvesting system in their premises to recharge the ground water in that area.
18. The proposed activity shall not attract any complaint from the nearby public.
19. The unit shall comply with the provisions of Plastic Waste management Rules,2022, as amended.
20. In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per the law.
21. This consent order does not absolve this unit from obtaining necessary permission / Clearance from other authority or under other statutes as applicable.

  
 For Member Secretary,  
 Tamil Nadu Pollution Control Board,  
 Chennai  




## TAMILNADU POLLUTION CONTROL BOARD

### GENERAL CONDITIONS

1. This consent to establish cannot be construed as consent to operate and the unit shall not commence the operation without obtaining the Consent to operate.
2. The applicant shall make a request for grant of consent to operate at least thirty days, before the commissioning of trial production.
3. Any Change in the details furnished in the conditions has to be brought to the notice of the Board and got approved by the Board, before obtaining consent to operate under the said Act.
4. The unit has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances (wherever applicable).
5. Consent to operate will not be issued unless the unit complies with the conditions of consent to establish.
6. The unit shall provide adequate water sprinklers for the control of dust emission during the loading and unloading of construction material so as to minimize the dust emission.
7. The unit shall provide water sprinklers along the temporary roads inside the premises to avoid fugitive dust emission during the vehicle movements.
8. The unit shall develop green belt of adequate width around the premises.
9. In case there is any change in the management, the unit shall inform the change with relevant documents immediately.

*G. Srinivasan* 7/4/2025

For Member Secretary,  
Tamil Nadu Pollution Control Board,  
Chennai

*[Signature]*  
7/4/25

**TAMIL NADU POLLUTION CONTROL BOARD****Inspection Report for CTE-expansion**

- |    |     |  |   |  |
|----|-----|--|---|--|
| 1. | [a] | Name and Designation of the Inspecting Officer | : | SELVAKUMAR M DEE,<br>Senthilkumar T AEE  |
|    | [b] | District Office                                | : | HOSUR  |
| 2. | [a] | Date of receipt of Application                 | : | Water Act                      Air Act<br>30/12/2024                      30/12/2024 |
|    | [b] | Date of Latest Resubmission of Application     | : | Water Act                      Air Act<br>28/02/2025                      28/02/2025 |
|    | [c] | Date of Inspection                             | : | 05/03/2025   |
| 3. | [a] | Industry Name                                  | : | TATA ELECTRONICS PRIVATE LIMITED - PHASE I   |
|    | [b] | Location of the Unit :                         | : |  |

(i) S.F. No

:

SF. Nos: 312/1E, 312/2A, 324/1A, 324/2D, 324/2B, 324/2C, 312/2D2, 323/3, 326/1A, 327/1C, 326/1C, 311/1B, 311/1C, 312/1C, 312/2D1, 313/3F, 312/1A, 312/1B, 312/1d, 313/4A, 322/2B, 313/1E, 313/3C, 313/3D, 313/1C, 313/3B, 313/1C, 322/3A, 322/3C, 313/1A, 313/3A, 313/1B, 313/3E, 313/1F, 322/1A, 322/1B, 322/2A, 313/3G, 313/4B, 322/1D, 320/1, 320/3C, 321/1C, 320/3A, 321/1A, 322/2E, 324/2C, 320/3B, 321/1B, 320/A, 321/3, 323/1, 322/2C, 322/2D, 322/3B, 322/3E, 322/3F, 324/2A, 322/3G, 324/2B, 323/2, 324/3, 325/1A, 325/1B, 325/2, 313/1D, 326/1B, 327/1F, 326/1D, 326/1E, 327/1E, 309/2D, 316/1D, 314/3A3, 314/1B, 314/1A, 314/3A1, 315/5, 308/1A, 308/1C, 319/1B, 308/1B, 308/2, 309/1A, 309/1B, 309/2B, 309/2A, 311/1E, 314/3A2, 309/2C, 311/1D, 309/2E, 310/1A, 310/1B, 310/1C, 310/2, 311/1A, 311/1F, 311/3B, 311/3A, 311/3C, 314/3B, 317/1D, 317/1E, 315/3, 315/1A, 315/1D, 315/4A, 315/4B, 316/1E, 316/2B, 316/2C, 316/2D, 316/31, 316/3B, 316/3C, 316/3F, 317/1C, 317/2A1, 317/2A3, 317/2B, 319/1A, 315/1B, 315/1C, 316/1A, 316/1B, 316/2A, 316/3G, 318/1A, 318/1B, 318/1C, 318/2, 318/3A, 318/3B, 315/1E, 315/4C, 316/1F, 316/3D, 317/1B, 315/4D, 316/1C, 317/1A, 317/2A2, 317/2A4, 317/2A5, 314/1B1, 13/4A1(P), 13/5A1, 13/5A2(P), 14/1A, 14/1B, 14/1C(P), 14/2A, 14/2B, 14/2C, 14/2D, 14/3A, 14/3B, 14/3C(P), 14/3D(P), 15/1A(P), 16/7A(P), 16/7B(P), 16/8(P), 17/2, 17/3A(P), 17/3B, 18/1, 18/2B, 20, 324/1B, 326/2, 327/1A, 327/1B, 327/1D, 328/2, 332/4, 21/1A, 21/1B, 21/1C, 21/1D, 21/1E, 21/1F, 21/1G1, 21/2A, 327/3, 332/2, 328/3, 328/1, 328/4, 15/6B, 13/1B, 15/5, 15/6A1, 311/2, 313/2, 314/2, 315/2, 319/2, 320/2, 321/2, 326/3, 327/2, 328/5, 332/1, 332/5 of Thimjepalli Village, 143/2A, 143/1A, 143/1B, 143/1C, 148/4A, 148/4B, 141/6, 141/4C, 141/5C, 143/2B, 143/3, 144/1, 147/1B, 147/1A, 148/3, 134/1A, 134/1B, 134/2, 135/1, 135/2, 136/1C, 136/3B, 136/3C, 136/3D, 136/4A, 136/4B, 136/4C, 141/1B, 141/1C, 141/1D, 141/4A, 141/4B, 141/5A, 141/5B, 142/1A, 142/1B, 142/1C, 142/2, 142/3, 142/4, 141/7, 148/1, 148/3A, 161/1A, 161/1B, 161/1C, 161/3, 161/4A, 161/4B, 161/5A(P), 161/5B, 161/6A, 161/6B, 161/7, 161/8, 162/1, 162/2, 170/1A, 170/1B, 171/2A1, 171/2A2, 171/2A3, 171/2A4, 171/2A5, 172/1A, 172/1B, 171/1A, 172/1C, 172/1E, 172/3, 172/5A, 173/1, 173/3, 174/1A(P), 174/1B, 174/1C, 174/1D, 174/1E, 174/1F, 174/1G, 174/2(P), 174/3, 175/1, 180/2A, 180/2B, 180/3, 181/2A, 181/2B, 183/1, 183/2, 183/3, 183/4, 100/1B, 100/1C, 100/2A1B, 100/2A2A, 98/3, 98/4, 99/2, 112/2A, 112/2B, 112/3A, 112/3B, 113/1, 113/2, 113/3, 113/4, 114/2, 114/3A, 114/3B, 137/2A, 137/2B, 137/3, 137/4A, 137/4B, 138/1, 138/2, 138/4A, 138/4B, 138/5, 138/6, 139/2, 139/3, 139/5, 139/6, 139/9, 140/2, 140/4, 144/3, 144/4, 146/2A, 146/2B, 146/3, 146/4, 150/6A, 150/6B, 151/1, 152/1, 152/2, 152/4, 155/1, 155/2, 155/3, 156/1, 156/2, 157/1, 157/2, 157/3A, 157/3B, 157/3C, 157/3D, 157/3E, 158/2B2, 138/1, 137/7, 140/3, 180/4, 137/5, 139/10, 137/6, 140/7, 139/7, 172/1D, 172/2(P), 172/4A2(P), 172/4A1, 172/5B, 172/4A3, 172/6, 172/2(P), 172/4A2(P), 172/4B, 136/2, 141/2, 146/1, 144/2, 147/2, 148/2,

141/2, 146/1, 144/2, 147/2, 148/2, 150/2, 137/1, 138/3, 140/1, 149/1, 151/2, 151/3, 152/3, 172/7, 174/4, 174/5, 175/2, 180/5, 181/1, 139/1, 150/4, 150/5, 140/5, 136/1A, 136/1B, 140/6, 141/3, 141/1A, 136/3A, 139/4, 139/8, 149/2, 149/3, 150/1, 149/4A, 149/4B, 150/3 of Udedurgam Village, 1241/1B, 1241/1C, 1241/2B1, 1241/2B2, 1242/2B(P), 1242/3A2(P), 1238/1B2, 1238/1D, 1238/3A, 1238/3B, 1238/3C, 242/3A2(P), 124/3B2, 1246/6B, 1248/2 of Ayyaranpalli Village. Denkanikottai Taluk, Krishnagiri District.

- (ii) Village : THIMIJEPELLI  
 (iii) Taluk : DENKANIKOTTAI  
 (iv) Revenue District : Krishnagiri  
 (v) Local Body Type : Panchayat Union  
 (vi) Local Body : KEELAMANGALAM  
 (vii) Latitude and Longitude of the Industry - : Latitude - 12.5526  
 Longitude - 77.9522
- [c] Industry Postal address: Registered Office address:  
 Thimijepalli Village, Denkanikottai Taluk, Krishnagiri District  
 TATA ELECTRONICS PRIVATE LIMITED No 10, Jigani Industrial area, Jigani, Bangalore, Karnataka - 560105, INDIA.  
 Pincode: 635113 Pincode: 560052
4. Date of Commissioning : 30/12/2021  
 5. Total Gross Fixed Assets in Lakhs (as on 12/12/2024 ) : 1520800.0  
 6 [a] Category-Classification scale : RED - Large  
 [b] Industry Type : 1044-Industry or process involving metal surface treatment or process such as pickling/ electroplating/ paint stripping/ heat treatment using cyanide bath/ phosphating or finishing and anodizing / enamellings/ galvanizing
7. [a] Occupier Name : Mr R Vivekanandah  
 [b] Occupier Designation :  
 [c] Representative who accompanied during inspection : Mr. Prithiv Manager
8. [a] Land Status : Owned  
 [b] Total area(in Hectares) : 225.1104  
 Built up area(in Hectares) : 41.7555  
 Irrigation / Green belt area(in Hectares) : 38.3  
 Solid waste Storage / disposal area(in Hectares) : 0.1000  
 Vacant area(in Hectares) : 144.9549
9. No. of Employees per day : 42000

10. **Products manufactured**

| SL.No. | Name of the product  | Quantity | Unit    | End Use               |
|--------|--|----------|---------|-----------------------|
| a      | Main Products manufactured:                                |          |         |                       |
| 1.     | Manufacturing and Assembly of Metal case for Mobile Phones | 300000   | Nos/Day | Sold Out to Customers |
| b      | By Products manufactured:                                  |          |         |                       |
| c      | Intermediate Products manufactured:                        |          |         |                       |

11. **Raw materials used (For each product)**

| SL.No. | Name of the raw material                    | Quantity | Unit       | Principal Use                            |
|--------|---|----------|------------|--|
| 1.     | Aluminium Extrusion                         | 20.955   | Tons/Day   | Manufacturing and Assembly of Metal Case |
| 2.     | Plastic Pellets                             | 0.12     | Tons/Day   | Manufacturing and Assembly of Metal Case |
| 3.     | Precision Child Parts                       | 1320000  | Nos/Day    | Manufacturing and Assembly of Metal Case |
| 4.     | Major Chemicals (List Enclosed as Annexure) | 3199.24  | Tons/Annum | Manufacturing and Assembly of Metal Case |

12. Manufacturing Process (For each product)

Manufacturing and Assembly of Metal case for Mobile Phones - 3 Lakh No's/Day with total builtup area of 5,57,470 Sq. m.

STAGE 1:

Band Manufacturing

- Raw material - Aluminum extrusions are machined by CNC machining process and assembled using a moulding process.
- The assembled band undergoes Sand blasting process in an enclosed housing using blast medium like Alumina/ Nylon, blasted at a high-pressure to smoothen rough surface and remove surface contaminants.
- Anodizing (Degreasing, Alkaline Dip, Chemical Polishing, Anodizing, Sealing & Drying) - an electrolytic process for producing thick oxide coatings to improve surface resistance to wear and corrosion and decorative layer.

STAGE 2:

Assembly

- Once the band manufacturing is completed, other small parts called feeder parts are assembled with the Band through a variety of processes.

STAGE 3:

Testing

- Assembled part will undergo several tests in relation Reliability tests, Leakage tests and Aesthetic tests to confirm the finished product satisfies all the quality parameters.
- Raw Materials, Feeder parts and consumables requirements are as below.

The raw material is classified into three main categories: (a) input materials, (b) feeder parts, and (c) consumables.

(a) Input Materials: This is made from Aluminum and is in the form of extrusions.

(b) Feeder Parts: These are parts that in the nature of small high precision parts that are assembled onto the base structure.

(c) Consumables: These are mainly glues and resins that are used for the assembly of the feeder parts.

13. [a] Water Source Details

| SL. No. | Source Type.                   | Source Name                    | Quantity in KLD |
|---------|--------------------------------|--------------------------------|-----------------|
| 1.      | Municipal Supply               | TWAD Board / TIDCO             | 1650.0          |
| 2.      | STP, ETP & Rain Recycled Water | STP, ETP & Rain Recycled Water | 4132.0          |

**Total :5782.00**

[b] Water Consumption Details

| SL. No. | Consumption Type                           | Quatity (KL/D) |
|---------|--|----------------|
| 1.      | WC-I : Cooling & Boiler feed               | 534.0          |
| 2.      | WC-II: Domestic                            | 1680.0         |
| 3.      | WC-IV: Process (Not easily Bio degradable) | 2419.0         |
| 4.      | Green Belt                                 | 1149.0         |

**Total :5782.00**

14. [a] Sewage generation Details

| S.No. | Source   | Quantity(KLD) |
|-------|----------|---------------|
| 1.    | Domestic | 1701.0        |

**Total :1701.00**

**[b] Trade effluent generation Details**

| S.No. | Source                                     | Quantity(KLD) |
|-------|--|---------------|
| 1.    | Trade Effluent I From Anodizing Section    | 187.5         |
| 2.    | Trade Effluent II from Band Manufacturing  | 60.0          |
| 3.    | Trade Effluent III from Coolant            | 60.0          |
| 4.    | Trade Effluent IV from Vaccum Impregnation | 300.0         |
| 5.    | Trade Effluent V from DM Effluent          | 1800.0        |
| 6.    | Rain Water / Other                         | 211.0         |

**Total :2618.50**15. **[a] Details of Sewage Treatment plant Details**

Treatment status: Individual STP

| SL. No. | Name of the Treatment Unit              | No. of Units | Dimensions in metres    |
|---------|---|--------------|-------------------------|
| 1.      | Sewage Treatment Plant – I (Existing)   | 1            | 1500 KLD Capacity       |
| 2.      | Bar Screen Chamber                      | 1            | 3.0 x 1.5 x 2.5         |
| 3.      | Raw Sewage Collection Tank              | 1            | 15.0 x 12.0 x 5.0       |
| 4.      | Receiving Chamber                       | 1            | 2.5 x 1.5 x 0.7         |
| 5.      | Fine Screen Channel                     | 2            | 4.0 x 0.525 x 0.8       |
| 6.      | Grid Chamber Manual                     | 1            | 4.5 x 2.0 x 2.5         |
| 7.      | SBR Basins – I (Incl. of Settler zone)  | 1            | 15.6 x 7.8 x 6.3        |
| 8.      | SBR Basins – II (Incl. of Settler zone) | 1            | 15.6 x 7.8 x 6.3        |
| 9.      | Clarified Water Tank                    | 1            | 12.0 x 4.0 x 5.0        |
| 10.     | Pressure Sand Filter                    | 1            | 2.8 dia x 2.0 Ht        |
| 11.     | Activated Carbon Filter                 | 1            | 2.5 dia x 2.0 Ht        |
| 12.     | Chlorine Dosing Tank                    | 1            | Dia 0.6 x 0.85 Ht       |
| 13.     | UF Feed Tank                            | 1            | 12.0 x 10 x 5.0         |
| 14.     | UF System                               | 1            | 27.5 m <sup>3</sup> /Hr |
| 15.     | UF Treated Tank                         | 1            | 12.0 x 7.5 x 5.0        |
| 16.     | Sludge Holding Tank                     | 1            | 4.0 x 4.0 x 4.0         |
| 17.     | Screw Press                             | 1            | 4 m <sup>3</sup> /Hr    |
| 18.     | UV System - I                           | 1            | 75 m <sup>3</sup> /Hr   |
| 19.     | UV System - II                          | 1            | 27 m <sup>3</sup> /Hr   |
| 20.     | -                                       | 0            | -                       |
| 21.     | Sewage Treatment Plant-II (Proposed)    | 1            | 1500 KLD Capacity       |
| 22.     | Bar Screen Chamber                      | 1            | 3.0 x 1.5 x 2.5         |
| 23.     | Raw Sewage Collection Tank              | 1            | 15.0 x 12.0 x 5.0       |
| 24.     | Receiving Chamber                       | 1            | 2.5 x 1.5 x 0.7         |
| 25.     | Fine Screen Channel                     | 2            | 4.0 x 0.525 x 0.8       |
| 26.     | Grid Chamber Manual                     | 1            | 4.5 x 2.0 x 2.5         |
| 27.     | SBR Basins – I (Incl. of Settler zone)  | 1            | 15.6 x 7.8 x 6.3        |
| 28.     | SBR Basins – II (Incl. of Settler zone) | 1            | 15.6 x 7.8 x 6.3        |
| 29.     | Clarified Water Tank                    | 1            | 12.0 x 4.0 x 5.0        |
| 30.     | Pressure Sand Filter                    | 1            | 2.8 dia x 2.0 Ht        |
| 31.     | Activated Carbon Filter                 | 1            | 2.5 dia x 2.0 Ht        |
| 32.     | Chlorine Dosing Tank                    | 1            | Dia 0.6 x 0.85 Ht       |
| 33.     | UF Feed Tank                            | 1            | 12.0 x 10 x 5.0         |
| 34.     | UF System                               | 1            | 27.5 m <sup>3</sup> /Hr |
| 35.     | UF Treated Tank                         | 1            | 12.0 x 7.5 x 5.0        |
| 36.     | Sludge Holding Tank                     | 1            | 4.0 x 4.0 x 4.0         |
| 37.     | Screw Press                             | 1            | 4 m <sup>3</sup> /Hr    |
| 38.     | UV System - I                           | 1            | 75 m <sup>3</sup> /Hr   |
| 39.     | UV System - II                          | 1            | 27 m <sup>3</sup> /Hr   |

**[b] Details of Effluent Treatment plant Details**

Treatment status: Individual ETP

| SL. No. | Name of the Treatment Unit                           | No. of Units | Dimensions in metres |
|---------|--|--------------|----------------------|
| 1.      | ETP - Anodizing - I<br>(Existing)                    | 1            | 62.5 KLD Capacity    |
| 2.      | Nickel Effluent Collection Well                      | 2            | 2.0 x 3.0 x 3.0      |
| 3.      | Nickel Effluent Collection Tank                      | 1            | 2.0 x 3.0 x 3.0      |
| 4.      | Nickel Effluent Chemical Dosing Tank                 | 2            | 1.5 x 1.5 x 1.5      |
| 5.      | Nickel Effluent Chemical Dosing Tank (MSRL)          | 1            | Dia 1.0 x 1.0 Ht     |
| 6.      | Nickel Effluent Flash Mixer Tank                     | 1            | 1.5 x 1.5 x 1.5      |
| 7.      | Nickel Effluent Flocculator Tank                     | 1            | 1.5 x 1.5 x 1.5      |
| 8.      | Nickel Effluent Settling Tank                        | 1            | 3.1 x 2.0 x 3.0      |
| 9.      | Chromium Effluent Collection Well                    | 2            | 2.0 x 3.0 x 3.0      |
| 10.     | Chromium Effluent Collection Tank                    | 1            | 2.0 x 3.0 x 3.0      |
| 11.     | Chromium Effluent Chemical Dosing Tank               | 2            | 1.5 x 1.5 x 1.5      |
| 12.     | Chromium Effluent Chemical Dosing Tank (MSRL)        | 3            | Dia 1.0 x 1.0 Ht     |
| 13.     | Chromium Effluent Flash Mixer Tank                   | 1            | 1.5 x 1.5 x 1.5      |
| 14.     | Chromium Effluent Flocculator Tank                   | 1            | 1.5 x 1.5 x 1.5      |
| 15.     | Chromium Effluent Settling Tank                      | 1            | 3.1 x 2.0 x 3.0      |
| 16.     | Acid Alkali Stream Drain Effluent Collection Well    | 2            | 4.0 x 3.0 x 3.0      |
| 17.     | Acid Alkali Stream Drain Oil Skimmer Tank            | 1            | 3 x 1.0 x 1.5        |
| 18.     | Acid Alkali Stream Drain Effluent Collection Tank    | 1            | 3.0 x 2.0 x 3.0      |
| 19.     | Acid Alkali Stream Drain Chemical Dosing Tank        | 2            | 1.5 x 1.5 x 1.5      |
| 20.     | Acid Alkali Stream Drain Chemical Dosing Tank (MSRL) | 1            | Dia 1.0 x 1.0 Ht     |
| 21.     | Acid Alkali Stream Drain Flash Mixer Tank            | 1            | 1.5 x 1.5 x 1.5      |
| 22.     | Acid Alkali Stream Drain Flocculator Tank            | 1            | 1.5 x 1.5 x 1.5      |
| 23.     | Acid Alkali Stream Drain Settling Tank               | 1            | 3.1 x 2.0 x 3.0      |
| 24.     | Common Chemical Dosing Tank (MSRL)                   | 1            | Dia 1.0 x 1.0 Ht     |
| 25.     | High Conc. Regeneration Effluent Collection Tank     | 1            | 3.0 x 3.0 x 3.0      |
| 26.     | Common Sludge Holding Tank                           | 1            | 3.0 x 1.5 x 3.0      |
| 27.     | Common Filter Feed Tank                              | 1            | 3.0 x 3.0 x 3.0      |
| 28.     | Pressure Sand Filter                                 | 1            | 0.8 dia x 2.0 Ht     |
| 29.     | Activated Carbon Filter                              | 1            | 0.8 dia x 2.0 Ht     |
| 30.     | UF Feed Tank   | 1            | 3.0 x 3.0 x 3.0      |
| 31.     | UF System  | 1            | 4 m <sup>3</sup> /Hr |
| 32.     | UF Permeate / RO Feed Tank                           | 1            | 3.0 x 3.0 x 3.0      |
| 33.     | RO System Stage 1                                    | 1            | 6 m <sup>3</sup> /Hr |
| 34.     | RO Stage 1 Reject Tank                               | 1            | 3.0 x 2.0 x 3.0      |
| 35.     | RO System Stage 2                                    | 1            | 2 m <sup>3</sup> /Hr |
| 36.     | RO Stage 2 Reject Tank                               | 1            | 3.0 x 2.0 x 3.0      |

|     |   |   |                   |
|-----|---|---|-------------------|
| 37. | RO System Stage 3                           | 1 | 1 m3/Hr           |
| 38. | RO Stage 3 Reject Tank                      | 1 | 3.0 x 2.0 x 3.0   |
| 39. | Common RO Permeate Tank                     | 1 | 3.0 x 3.0 x 3.0   |
| 40. | Screw Press                                 | 1 | 2 m3/Hr           |
| 41. | Multiple Effect Evaporator                  | 1 | 5 m3/Hr           |
| 42. | ATFD  | 1 | 0.5 m3/Hr         |
| 43. | -   | 0 | -                 |
| 44. | ETP - Band Manufacturing - I (Existing)     | 1 | 10 KLD Capacity   |
| 45. | Bar Screen Chamber                          | 1 | 0.7 x 0.5 x 1.0   |
| 46. | Oil Skimmer                                 | 1 | 0.7 x 0.7 x 1.0   |
| 47. | Effluent Collection Tank                    | 2 | 4.0 x 4.0 x 3.0   |
| 48. | Chemical Dosing Tank                        | 2 | 1.0 x 1.0 x 1.5   |
| 49. | Flash Mixer Tank                            | 1 | 1.0 x 1.0 x 1.5   |
| 50. | Flocculator Tank                            | 1 | 1.0 x 1.0 x 1.5   |
| 51. | Primary Settling Tank                       | 1 | 2.2 x 1.0 x 3.0   |
| 52. | Aeration Tank                               | 1 | 4.5 x 2.2 x 3.0   |
| 53. | Secondary Settling Tank                     | 1 | 2.2 x 1.0 x 3.0   |
| 54. | Filter Feed Tank                            | 1 | 2.2 x 1.0 x 3.0   |
| 55. | Pressure Sand Filter                        | 1 | 0.4 dia x 1.5 Ht  |
| 56. | Activated Carbon Filter                     | 1 | 0.4 dia x 1.5 Ht  |
| 57. | UF Feed Tank                                | 1 | 2.2 x 1.0 x 3.0   |
| 58. | UF System                                   | 1 | 1.05 m3/Hr        |
| 59. | UF Permeate / RO Feed Tank                  | 1 | 5000 Lts Capacity |
| 60. | UF CIP Tank                                 | 1 | 1000 Lts Capacity |
| 61. | RO System Stage 1                           | 1 | 1 m3/Hr           |
| 62. | RO System Stage 2                           | 1 | 0.4 m3/hr         |
| 63. | RO CIP Tank                                 | 1 | 1000 Lts Capacity |
| 64. | RO Reject Tank                              | 1 | 1000 Lts Capacity |
| 65. | UF & RO Room                                | 1 | 8.0 x 5.0 x 3.5   |
| 66. | Screw Press                                 | 1 | 1 m3/hr           |
| 67. | -   | 0 | -                 |
| 68. | ETP - Band Manufacturing II (Existing)      | 1 | 10 KLD Capacity   |
| 69. | Collection Tank                             | 1 | 6.5 x 6.5 x 3.0   |
| 70. | Oil Skimmer Tank                            | 1 | 1.0 x 1.0 x 1.5   |
| 71. | Equalization Tank                           | 1 | 1.5 x 1.5 x 3.0   |
| 72. | Mixing Reactor                              | 1 | 2.0 Dia x 2.5 Ht  |
| 73. | Dissolved Air Filtration Tank               | 1 | 2.5 x 1.0 x 2.6   |
| 74. | Dissolved Air Filtration Treated Water Tank | 1 | 1.5 x 0.8 x 3.0   |
| 75. | Flash Mixer Tank                            | 1 | 1.0 x 1.0 x 1.0   |
| 76. | Flocculator Tank                            | 1 | 1.0 x 1.0 x 1.0   |
| 77. | Primary Settling Tank                       | 1 | 1.1 x 1.1 x 3.0   |
| 78. | Bio Aeration Tank                           | 1 | 3.7 x 2.6 x 3.0   |
| 79. | Secondary Settling Tank                     | 1 | 1.1 x 1.1 x 3.0   |
| 80. | Filter Feed Tank                            | 1 | 1.5 x 1.1 x 3.0   |
| 81. | Sludge Holding Tank                         | 1 | 2 KL HDPE         |
| 82. | UF Feed Tank                                | 1 | 5 KL HDPE         |
| 83. | UF System                                   | 1 | 10 m3/Hr          |
| 84. | RO I Feed Tank                              | 1 | 5 KL HDPE         |
| 85. | RO System Stage 1                           | 1 | 10 m3/Hr          |
| 86. | RO II Feed Tank                             | 1 | 5 KL HDPE         |
| 87. | RO System Stage 2                           | 1 | 5.5 m3/Hr         |

|      |  |   |                         |
|------|--|---|-------------------------|
| 88.  | RO Common Permeate Tank                            | 1 | 5 KL HDPE               |
| 89.  | RO Reject Tank                                     | 1 | 2 KL HDPE               |
| 90.  | -  | 0 | -                       |
| 91.  | ETP - Vacuum Impregnation (Existing)               | 1 | 50 KLD Capacity         |
| 92.  | Effluent Collection Tank                           | 1 | 5.0 x 3.5 x 2.9         |
| 93.  | Process Tank - 1                                   | 1 | 1.1 x 1.1 x 4.0         |
| 94.  | Process Tank - 2                                   | 1 | 0.9 x 0.9 x 3.5         |
| 95.  | Flash Mixer Tank                                   | 1 | 0.6 x 0.6 x 0.7         |
| 96.  | Flocculation Tank                                  | 1 | 1.0 x 1.0 x 1.2         |
| 97.  | Settling Tank                                      | 1 | 1.4 x 1.4 x 2.8         |
| 98.  | Clarifier Water Tank                               | 1 | 1.6 x 1.6 x 2.0         |
| 99.  | Auto Filter  | 1 | 3.5 m <sup>3</sup> /Hr  |
| 100. | Filtered Water Collection Tank                     | 1 | 1.2 x 1.2 x 3.0         |
| 101. | Sludge Holding Tank - 1                            | 1 | 2.0 x 2.0 x 2.2         |
| 102. | Sludge Dryer                                       | 1 | 1 kg/Hr                 |
| 103. | Sludge Holding Tank - 2                            | 1 | 2.0 x 2.0 x 2.2         |
| 104. | Filter Press                                       | 1 | 10 m <sup>3</sup> /Hr   |
| 105. | Multiple Effect Evaporator                         | 1 | 2.6 m <sup>3</sup> /Hr  |
| 106. | ATFD   | 3 | 1.2 m <sup>3</sup> /Hr  |
| 107. | -  | 0 | -                       |
| 108. | ETP - Band Manufacturing (Wash/Coolant) (Existing) | 1 | 30 KLD Capacity         |
| 109. | Bar Screen Chamber                                 | 1 | 0.5 x 0.5 x 0.5         |
| 110. | Oil & Grease Chamber                               | 1 | 0.5 x 1.3 x 1.5         |
| 111. | Collection Tank                                    | 2 | 10 m <sup>3</sup> Each  |
| 112. | Corrugated plate interceptor Separator             | 1 | 0.5 m <sup>3</sup> /Hr  |
| 113. | Waste Oil collection tank                          | 1 | 100 Lts Capacity        |
| 114. | Process Tank                                       | 1 | 0.5 m <sup>3</sup> /Hr  |
| 115. | Metal Debris tank                                  | 1 | 100 Lts Capacity        |
| 116. | Bar Screen Chamber                                 | 1 | 0.5 x 1.3 x 1.5         |
| 117. | Oil & Grease Chamber                               | 1 | 0.5 x 1.3 x 1.5         |
| 118. | Collection Tank for wash water                     | 2 | 20 m <sup>3</sup>       |
| 119. | Lime Dosing Tank                                   | 1 | 100 Lts Capacity        |
| 120. | Flash Mixer  | 1 | 0.8 x 0.8 x 0.8         |
| 121. | Alum Dosing Tank                                   | 1 | 100 Lts Capacity        |
| 122. | Polymer Dosing Tank                                | 1 | 100 Lts Capacity        |
| 123. | Flocculator  | 1 | 1.0 x 1.0 x 1.5         |
| 124. | Primary Settling Tank                              | 1 | 2.0 x 2.0 x 2.5         |
| 125. | Sludge Holding Tank                                | 1 | 2 m <sup>3</sup> /hr    |
| 126. | Screw Press  | 2 | 0.5 m <sup>3</sup> /Hr  |
| 127. | Polymer Dosing Tank                                | 1 | 100 Lts Capacity        |
| 128. | Sludge Dewatering system - Screw press             | 1 | 1 m <sup>3</sup> /Hr    |
| 129. | Filter Feed Tank                                   | 1 | 8 m <sup>3</sup>        |
| 130. | NaOCI Dosing Tank                                  | 1 | 100 KLD Capacity        |
| 131. | Dual Media Filter                                  | 1 | 18 Dia x 72 Ht          |
| 132. | Ozanator Tank / NF Feed Tank                       | 1 | 12 m <sup>3</sup> /Hr   |
| 133. | Ozanator Tank                                      | 1 | 500 g/h                 |
| 134. | UV System  | 1 | 2 m <sup>3</sup> /Hr    |
| 135. | Dual Media Filter                                  | 1 | 24 Dia x 72 Ht          |
| 136. | NF System  | 1 | 1.25 m <sup>3</sup> /hr |
| 137. | Acid Dosing Tank                                   | 1 | 100 Lts Capacity        |

|      |  |   |                   |
|------|--|---|-------------------|
| 138. | SMBS Dosing Tank                                     | 1 | 50 Lts Capacity   |
| 139. | Antiscalant Dosing Tank                              | 1 | 50 Lts Capacity   |
| 140. | Nano filtration system                               | 1 | 1.25 m3/hr        |
| 141. | RO Feed Tank   | 1 | 8 m3              |
| 142. | RO System  | 1 | 1.5 m3/hr         |
| 143. | Antiscalant Dosing Tank                              | 1 | 50 Lts Capacity   |
| 144. | NF & RO Permeate Tank                                | 1 | 12 m3             |
| 145. | RO Pass Permeate tank                                | 1 | 8 m3              |
| 146. | Final pH Correction Dosing Tank                      | 1 | 50 Lts Capacity   |
| 147. | RO Reject Tank                                       | 1 | 5 m3              |
| 148. | Clean In Place System                                | 1 | 500 Lts Capacity  |
| 149. | Drain Pit  | 1 | 2 m3              |
| 150. | -  | 0 | -                 |
| 151. | DM Effluent  | 1 | 75 m3             |
| 152. | -  | 0 | -                 |
| 153. | ETP - Anodizing - II & III (Proposed)                | 2 | 62.5 KLD Capacity |
| 154. | Nickel Effluent Collection Well                      | 2 | 2.0 x 3.0 x 3.0   |
| 155. | Nickel Effluent Collection Tank                      | 1 | 2.0 x 3.0 x 3.0   |
| 156. | Nickel Effluent Chemical Dosing Tank                 | 2 | 1.5 x 1.5 x 1.5   |
| 157. | Nickel Effluent Chemical Dosing Tank (MSRL)          | 1 | Dia 1.0 x 1.0 Ht  |
| 158. | Nickel Effluent Flash Mixer Tank                     | 1 | 1.5 x 1.5 x 1.5   |
| 159. | Nickel Effluent Flocculator Tank                     | 1 | 1.5 x 1.5 x 1.5   |
| 160. | Nickel Effluent Settling Tank                        | 1 | 3.1 x 2.0 x 3.0   |
| 161. | Chromium Effluent Collection Well                    | 2 | 2.0 x 3.0 x 3.0   |
| 162. | Chromium Effluent Collection Tank                    | 1 | 2.0 x 3.0 x 3.0   |
| 163. | Chromium Effluent Chemical Dosing Tank               | 2 | 1.5 x 1.5 x 1.5   |
| 164. | Chromium Effluent Chemical Dosing Tank (MSRL)        | 3 | Dia 1.0 x 1.0 Ht  |
| 165. | Chromium Effluent Flash Mixer Tank                   | 1 | 1.5 x 1.5 x 1.5   |
| 166. | Chromium Effluent Flocculator Tank                   | 1 | 1.5 x 1.5 x 1.5   |
| 167. | Chromium Effluent Settling Tank                      | 1 | 3.1 x 2.0 x 3.0   |
| 168. | Acid Alkali Stream Drain Effluent Collection Well    | 2 | 4.0 x 3.0 x 3.0   |
| 169. | Acid Alkali Stream Drain Oil Skimmer Tank            | 1 | 3.0 x 1.0 x 1.5   |
| 170. | Acid Alkali Stream Drain Effluent Collection Tank    | 1 | 3.0 x 2.0 x 3.0   |
| 171. | Acid Alkali Stream Drain Chemical Dosing Tank        | 2 | 1.5 x 1.5 x 1.5   |
| 172. | Acid Alkali Stream Drain Chemical Dosing Tank (MSRL) | 1 | Dia 1.0 x 1.0 Ht  |
| 173. | Acid Alkali Stream Drain Flash Mixer Tank            | 1 | 1.5 x 1.5 x 1.5   |
| 174. | Acid Alkali Stream Drain Flocculator Tank            | 1 | 1.5 x 1.5 x 1.5   |
| 175. | Acid Alkali Stream Drain Settling Tank               | 1 | 3.1 x 2.0 x 3.0   |
| 176. | Common Chemical Dosing Tank (MSRL)                   | 1 | Dia 1.0 x 1.0 Ht  |

|      |  |   |                   |
|------|--|---|-------------------|
| 177. | High Conc. Regeneration Effluent Collection Tank | 1 | 3.0 x 3.0 x 3.0   |
| 178. | Common Sludge Holding Tank                       | 1 | 3.0 x 1.5 x 3.0   |
| 179. | Common Filter Feed Tank                          | 1 | 3.0 x 3.0 x 3.0   |
| 180. | Pressure Sand Filter                             | 1 | 0.8 dia x 2.0 Ht  |
| 181. | Activated Carbon Filter                          | 1 | 0.8 dia x 2.0 Ht  |
| 182. | UF Feed Tank                                     | 1 | 3.0 x 3.0 x 3.0   |
| 183. | UF System  | 1 | 4 m3/Hr           |
| 184. | UF Permeate / RO Feed Tank                       | 1 | 3.0 x 3.0 x 3.0   |
| 185. | RO System Stage 1                                | 1 | 6 m3/Hr           |
| 186. | RO Stage 1 Reject Tank                           | 1 | 3.0 x 2.0 x 3.0   |
| 187. | RO System Stage 2                                | 1 | 2 m3/Hr           |
| 188. | RO Stage 2 Reject Tank                           | 1 | 3.0 x 2.0 x 3.0   |
| 189. | RO System Stage 3                                | 1 | 1 m3/Hr           |
| 190. | RO Stage 3 Reject Tank                           | 1 | 3.0 x 2.0 x 3.0   |
| 191. | Common RO Permeate Tank                          | 1 | 3.0 x 3.0 x 3.0   |
| 192. | Screw Press                                      | 1 | 2 m3/Hr           |
| 193. | Multiple Effect Evaporator                       | 1 | 5 m3/Hr           |
| 194. | ATFD   | 1 | 0.5 m3/Hr         |
| 195. | ETP - Band Manufacturing – III ~ V (Proposed)    | 3 | 10 KLD Capacity   |
| 196. | Bar Screen Chamber                               | 1 | 0.7 x 0.5 x 1.0   |
| 197. | Oil Skimmer                                      | 1 | 0.7 x 0.7 x 1.0   |
| 198. | Effluent Collection Tank                         | 2 | 4.0 x 4.0 x 3.0   |
| 199. | Chemical Dosing Tank                             | 2 | 1.0 x 1.0 x 1.5   |
| 200. | Flash Mixer Tank                                 | 1 | 1.0 x 1.0 x 1.5   |
| 201. | Flocculator Tank                                 | 1 | 1.0 x 1.0 x 1.5   |
| 202. | Primary Settling Tank                            | 1 | 2.2 x 1.0 x 3.0   |
| 203. | Aeration Tank                                    | 1 | 4.5 x 2.2 x 3.0   |
| 204. | Secondary Settling Tank                          | 1 | 2.2 x 1.0 x 3.0   |
| 205. | Filter Feed Tank                                 | 1 | 2.2 x 1.0 x 3.0   |
| 206. | Pressure Sand Filter                             | 1 | 0.4 Dia x 1.5 Ht  |
| 207. | Activated Carbon Filter                          | 1 | 0.4 Dia x 1.5 Ht  |
| 208. | UF Feed Tank                                     | 1 | 2.2 x 1.0 x 3.0   |
| 209. | UF System  | 1 | 1.05 m3/Hr        |
| 210. | UF Permeate / RO Feed Tank                       | 1 | 5000 Lts Capacity |
| 211. | UF CIP Tank                                      | 1 | 1000 Lts Capacity |
| 212. | RO System Stage 1                                | 1 | 1 m3/Hr           |
| 213. | RO System Stage 2                                | 1 | 0.4 m3/hr         |
| 214. | RO CIP Tank                                      | 1 | 1000 Lts Capacity |
| 215. | RO Reject Tank                                   | 1 | 1000 Lts Capacity |
| 216. | UF & RO Room                                     | 1 | 8.0 x 5.0 x 3.5   |
| 217. | Screw Press                                      | 1 | 1 m3/hr           |
| 218. | -  | 0 | -                 |
| 219. | ETP – Coolant Effluent – III ~ VI (Proposed)     | 4 | 10 KLD Capacity   |
| 220. | Collection Tank                                  | 1 | 6.5 x 6.5 x 3.0   |
| 221. | Oil Skimmer Tank                                 | 1 | 1.0 x 1.0 x 1.5   |
| 222. | Equalization Tank                                | 1 | 1.5 x 1.5 x 3.0   |
| 223. | Mixing Reactor                                   | 1 | 2.0 Dia x 2.5 Ht  |
| 224. | Dissolved Air Filtration Tank                    | 1 | 2.5 x 1.0 x 2.6   |
| 225. | Dissolved Air Filtration Treated Water Tank      | 1 | 1.5 x 0.8 x 3.0   |
| 226. | Flash Mixer Tank                                 | 1 | 1.0 x 1.0 x 1.0   |

|      |  |    |                   |
|------|--|----|-------------------|
| 227. | Flocculator Tank                               | 1  | 1.0 x 1.0 x 1.0   |
| 228. | Primary Settling Tank                          | 1  | 1.1 x 1.1 x 3.0   |
| 229. | Bio Aeration Tank                              | 1  | 3.7 x 2.6 x 3.0   |
| 230. | Secondary Settling Tank                        | 1  | 1.1 x 1.1 x 3.0   |
| 231. | Filter Feed Tank                               | 1  | 1.5 x 1.1 x 3.0   |
| 232. | Sludge Holding Tank                            | 1  | 2 KL HDPE         |
| 233. | UF Feed Tank                                   | 1  | 5 KL HDPE         |
| 234. | UF System                                      | 1  | 10 m3/Hr          |
| 235. | RO I Feed Tank                                 | 1  | 5 KL HDPE         |
| 236. | RO System Stage 1                              | 1  | 10 m3/Hr          |
| 237. | RO II Feed Tank                                | 1  | 5 KL HDPE         |
| 238. | RO System Stage 2                              | 1  | 5.5 m3/Hr         |
| 239. | RO Common Permeate Tank                        | 1  | 5 KL HDPE         |
| 240. | RO Reject Tank                                 | 1  | 2 KL HDPE         |
| 241. | -  | 0  | -                 |
| 242. | ETP - Vacuum Impregnation – II ~ IV (Proposed) | 3  | 100 KLD Capacity  |
| 243. | Collection Tank                                | 1  | 6.0 x 6.0 x 3.5   |
| 244. | Process Tank - 1                               | 1  | 3.0 x 2.85 x 3.5  |
| 245. | Process Tank - 2                               | 1  | 2.0 x 2.85 x 3.5  |
| 246. | Intermediate Storage Tank                      | 1  | 6.0 x 6.0 x 3.5   |
| 247. | Sludge Holding Tank                            | 1  | 2.0 x 6.0 x 3.5   |
| 248. | pH Correction Tank                             | 1  | 1.3 x 1.3 x 0.3   |
| 249. | Flash Mixer Tank                               | 1  | 1.3 x 1.3 x 0.3   |
| 250. | Flocculator Tank                               | 1  | 1.3 x 1.3 x 0.3   |
| 251. | Primary Settling Tank                          | 1  | 2.7 x 2.7 x 3.0   |
| 252. | Filter Feed Tank                               | 1  | 2.7 x 3.0 x 3.0   |
| 253. | Screw Press                                    | 1  | 2.3 m3/Hr         |
| 254. | Screw Press Filtrate Tank                      | 1  | 1.5 x 1.5 x 1.0   |
| 255. | Treated Water Tank                             | 1  | 3.5 x 6.0 x 3.0   |
| 256. | ATFD   | 10 | 0.5 m3/Day        |
| 257. | -  | 0  | -                 |
| 258. | DM Plant                                       | 12 | 22 Hrs. Operation |
| 259. | ANO Block 1 (No of streams: 2)                 | 2  | 50m3/Hr           |
| 260. | ANO Block 1 (No of streams: 5)                 | 5  | 50 m3/Hr          |
| 261. | ANO Block 1 (No of streams: 5)                 | 5  | 50 m3/Hr          |

16. [a] Sewage disposal Details

| S.No. | Description of Outlet | Quantity(KLD) | Disposal                      |
|-------|-----------------------|---------------|-------------------------------|
| 1.    | Sewage Effluent I     | 747.0         | On land for gardening         |
| 2.    | Sewage Effluent II    | 534.0         | Cooling Tower make up         |
| 3.    | Sewage Effluent III   | 420.0         | Utilizing for Toilet flushing |

[b] Trade effluent Disposal details

| S.No. | Description of Outlet | Quantity(KLD) | Disposal                     |
|-------|-----------------------|---------------|------------------------------|
| 1.    | Trade Effluent I      | 2029.0        | Recycling to process         |
| 2.    | Trade Effluent II     | 402.0         | On land for gardening        |
| 3.    | Trade Effluent III    | 187.5         | Converted into salts by ATFD |

17. Details of Air Pollution Control measures

[a] Point source emission with stack Details

| Stack No   | Point source of Emission                              | Pollution control measures                                | Stack top dimension(in metres) | Stack height above ground level(in metres) |
|------------|---|---|--------------------------------|--|
| 1 to 12    | Anodizing Section – 12 Nos                            | Each having Individual Wet scrubber with Individual stack | 1.3                            | 14   |
| 13 to 14   | Anodizing Section – 2 Nos                             | Each having Individual Wet scrubber with Individual stack | 0.75                           | 14   |
| 15 to 20   | Assembly Section – 6 Nos                              | Each having individual stack                              | 0.3                            | 15   |
| 21 to 23   | Assembly Section – 3 Nos                              | Each having individual stack                              | 0.15                           | 15   |
| 24 to 96   | DG Set 2250 KVA – 73 Nos                              | Each having Acoustic Enclosures with Individual Stack     | 0.3                            | 30   |
| 97         | HSD Fired Boiler – 850 Kg/Hr – 3 Nos (For Evaporator) | Common stack  | 0.9                            | 17   |
| 98         | Anodizing Section Area – 1 No                         | Individual stack  | 0.45                           | 14   |
| 99         | Anodizing Section Area – 1 No                         | Individual stack  | 0.45                           | 14   |
| 100 & 101  | Band Manufacturing Section 1 – 2 Nos                  | Individual stack with Filters                             | 0.6                            | 14   |
| 102        | Band Manufacturing Section 2 – 1 No                   | Individual stack with Filters                             | 0.6                            | 14   |
| 103 & 104  | Assembly Section – 2 Nos                              | Each having Individual stack                              | 0.5                            | 4.3  |
| 105        | Assembly Section – 1 No                               | Individual stack  | 1.75                           | 7.8  |
| 106        | Assembly Section – 1 No                               | Individual stack  | 1.55                           | 7.8  |
| 107        | Assembly Section – 1 No                               | Each having Individual stack                              | 0.6                            | 6.8  |
| 108 to 112 | DG Set 1250 KVA – 5 Nos                               | Each having Acoustic Enclosures with Individual Stack     | 0.3                            | 30   |
| 113        | Thermic Fluid Boiler - 2000000 Kcal/Hr                | Stack   | 0.5                            | 17   |

**[b] Fugitive emission/Noise Details**

| SI No | Source of Fugitive or Noise Emission | Type of emission | Pollution control measures | Capacity |
|-------|--------------------------------------|------------------|----------------------------|----------|
| 1.    | DG Set 2250 KVA - 73 Nos             | Noise            | Acoustic Enclosures        |          |
| 2.    | DG Set 1250 KVA – 5 Nos              | Noise            | Acoustic Enclosures        |          |

18. **Details of Solid Wastes**

**[a] Non Hazardous solid wastes**

| SL. No. | Name of the Waste                             | Quantity | Unit       | Mode of disposal                          | Area of land earmarked for storage/disposal(in sq.Metre) |
|---------|---|----------|------------|---|--|
| 1.      | Aluminium Scrap                               | 410.60   | Tons/Month | Sent to Authorized Recyclers              | 500  |
| 2.      | Paper Waste + Packing Carton                  | 3.0      | Tons/Month | Sent to Authorized Recyclers              |  |
| 3.      | Moulded Plastic                               | 6.66     | Tons/Month | Sent to Authorized Recyclers              |  |
| 4.      | Plastic Wastes (Wrappers, Stable Pins, etc..) | 6.0      | Tons/Month | Sent to Authorized Recyclers              |  |
| 5.      | Wood Waste                                    | 3.0      | Tons/Month | Sent to Authorized Recyclers              |  |
| 6.      | Glass Waste                                   | 1.5      | Tons/Month | Sent to Authorized Recyclers              |  |
| 7.      | Steel/ Iron                                   | 6.0      | Tons/Month | Sent to Authorized Recyclers              |  |
| 8.      | Cotton Waste                                  | 3.0      | Tons/Month | Sent to Authorized Recyclers              |  |
| 9.      | Food Waste                                    | 12.0     | Tons/Month | OWC/Biogas plant                          |  |
| 10.     | STP Sludge                                    | 240      | Tons/Annum | Used as manure for Green Belt Development |  |

**[b] Hazardous solid wastes**

**(i) Hazardous waste Authorization details**

| HW generation | Applied for Authorisation | Date of Application for HWA | HWA Type | Issued date | Valid date |
|---------------|---------------------------|-----------------------------|----------|-------------|------------|
|               |                           |                             |          |             |            |

**(ii) Hazardous waste generation details**

| SL. No. | Name of Process   | Name of Process Waste(Category No)   | Quantity T/Y | Waste Type   | Waste Storage | Waste Disposal                              | Area earmarked for Storage/Disposal |
|---------|---|--|--------------|--------------|---------------|---|-------------------------------------|
| 1.      | 5. Industrial operations using mineral or synthetic oil as lubricant in hydraulic systems or other applications (Schedule I)  | 5.1-Used or spent oil  | 80           | Recyclable   | MS Drums      | Recover and Reuse-CPCB Authorized recyclers | 500                                 |
| 2.      | 5. Industrial operations using mineral or synthetic oil as lubricant in hydraulic systems or other applications (Schedule I)  | 5.2-Wastes or residues containing oil  | 24           | Incinerable  | MS Drums      | Pre processing                              |                                     |
| 3.      | 12. Metal surface treatment such as etching, staining, polishing, galvanizing, cleaning, degreasing, plating, etc. (Schedule I)   | 12.2-Spent acid and alkali   | 5000         | Incinerable  | MS Drums      | Preprocessing                               |                                     |
| 4.      | 23. Production and /or industrial use of glues, organic cements, adhesive and resins (Schedule I)   | 23.1-Wastes or residues (not made with vegetable or animal materials)              | 40           | Incinerable  | MS Drums      | Preprocessing                               |                                     |
| 5.      | 33. Handling of hazardous chemicals and wastes(Schedule I)  | 33.1-Empty barrels/containers/liners contaminated with hazardous chemicals /wastes | 48           | Recyclable   | MS Drums      | Recover and Reuse-CPCB Authorized recyclers |                                     |
| 6.      | 35. Purification and treatment of exhaust air/gases, water and waste water from the processes in this schedule and common industrial effluent treatment plants (CETP's)(Schedule I) | 35.3-Chemical sludge from waste water treatment                                    | 9790         | Landfillable | MS Drums      | Pre processing                              |                                     |

19. **Details of consent fee demand and consent fee remittance**

[a] **Consent Fee Demand by TNPCB Details :**

| Financial Year | Type of Consent | Consent Fee Type | Water Act | Air Act   | Total     | Total Gross Fixed Assets in Lakhs | As On      |
|----------------|-----------------|------------------|-----------|-----------|-----------|-----------------------------------|------------|
| 2024-2025      |                 | Current          | 3100000.0 | 3100000.0 | 6200000.0 | 1520800.0                         | 12/12/2024 |

[b] **Consent Fee Remittance by the Industry Details:**

| Date        | CR No/Bank Ref No | Amount | Reason/Remarks on rising the demand | District Office of TNPCB |
|-------------|-------------------|--------|-------------------------------------|--------------------------|
| Total : 0.0 |                   |        |                                     |                          |

|  |           |
|--|-----------|
| Total consent fee Demand Rs.             | 6200000.0 |
| Consent fee remitted by the industry Rs. | 0.0       |
| Balance to be remitted Rs.               | 6200000.0 |

20. **Details of complaint**

Whether there are any complaints against the unit?

No

| Date of receipt of complaint | Name of the Complainant | Nature of Complaint | Details of Investigation | Action taken on the complaint |
|------------------------------|-------------------------|---------------------|--------------------------|-------------------------------|
|------------------------------|-------------------------|---------------------|--------------------------|-------------------------------|

21. **Details of Legal Action**

Whether any court case filed against the unit?

No

| Nature of the case | Date of filing | Case Number | Name and place of the Court | Present stage of the case |
|--------------------|----------------|-------------|-----------------------------|---------------------------|
|--------------------|----------------|-------------|-----------------------------|---------------------------|

22. **Details of Hazardous Chemicals handled**

[a] Whether the unit is handling hazardous chemicals equal to or more than the threshold quantity prescribed in Manufacture, Storage and Import of Hazardous Chemicals Rules (MSIHC),1989

No

| Name of Chemical | Quantity | Source | Safety Measures Provided |
|------------------|----------|--------|--------------------------|
|------------------|----------|--------|--------------------------|

- [b] Whether the unit has submitted the prerequisite documents (Onsite emergency plan, Safety audit report, Material Safety Data Sheet) as per CPCB Guidelines NA

**23. Details of applicability and status of GO relaxations/EC/CRZ clearances**

- [a] Whether the unit attracts the GO No.213 or GO.127? If so, the details of GO relaxation obtained there on No
- [b] Whether the unit is coming under the purview of EIA Notification? If so, the details there on Yes
- [c] Whether the unit is coming under the purview of CRZ Notification? If so, the details there on No

| Clearance Type | Issued date | Valid date | Issued by Authority | Proc. No and date |
|----------------|-------------|------------|---------------------|-------------------|
|----------------|-------------|------------|---------------------|-------------------|

**24. Status of Disposal of effluent and water bodies**

- |     |  |    |  |  |
|-----|--|----|--|--|
| [a] | Whether discharged into inland surface waters? | No | If yes, name of the Odai/ River/ Lake? |  |
|-----|--|----|--|--|
- [b] Distance of the water body from the unit if effluent reaches the water body in Metres? 0
- [c] Details of nearby water bodies:
- Name as found in records NIL
- Whether the water source is included in the G.O. Ms. No.213, E & F Dept. dated 30.03.89? No
- Whether the water source is included in the G.O. Ms. No. 127 / E & F Dept. E.C – 3 / dated 8.5. 1998? No
- Distance of the water source(in meters) 0
- Confluence Point ? NIL
- Topographical details with reference to the unit's site? NIL
- Whether unit's effluent reaches the water sources (or) possibility exists? NIL

**25. Land use pattern in the vicinity**

- East Hillock - Mountain and Dry Agriculture Lands
- West Partly Dry Agriculture lands and Rocky Terrain Surface
- North Dry Agriculture Land and Road - SH-85 passing between Attibele- Rayakottai
- South Hillock (Rocky Mountain)

**26. Details of habitation**

| SL.No. | Habitation Name | Distance in Km | Population in Nos |
|--------|-----------------|----------------|-------------------|
| 1.     | U. Kothapalli   | 2.1            | 822               |
| 2.     | Muthanhalli     | 2.4            | 3157              |

27. [a] Name of the nearby Roadways (Viz.) NH / SH / MDR / ODR SH - Rayakotta - Hosur
- [b] Distance from the site in Kms. 1.3
28. [a] Land use classification of the site Non-Planned Area
- [b] Authority which classified the land use D T C P
29. Name and distance of the sensitive/eco sensitive areas like places of Archeological importance, National Park, Wild Life/ Birds sanctuary, Marine National Park, Mangrove Forests, reserved forests if any. Udedurgam Reserved Forest 1.11 (In Km)
30. [a] Topo Sketch showing the surrounding features in item No. 24 to 27 has to be enclosed

**31. Details of Cash Receipt**

| SL.No. | Cash Receipt No. | Date | Amount |
|--------|------------------|------|--------|
|--------|------------------|------|--------|

**32. Whether the Industry has submitted Latest Environmental Statement (If Yes, Remarks)**

**33. Any other information** :

The unit M/s. TATA ELECTRONICS PRIVATE LIMITED PHASE I, located in S.F.No. 150/4, 150/5, 140/5, 136/1A, 136/1B, 140/6, 141/3, 141/1A, 136/3A, 139/4, 139/8, 149/2, 149/3,...etc Thimilepalli Village, Denkanikottai Taluk and Krishnagiri District is an existing unit manufacturing and assembly of Metal case for Mobile Phones- 50000 Nos/Day. The unit has submitted application for CTE Expansion under online through OCMMS portal. The application is processed. In this regard, a report is herewith submitted as follows:

Consent issued to the unit

The unit has obtained consent to operate and subsequent from the Board vide Board's Proceedings No. T5/TNPCB/F.3192HSR/RL/HSR/W&A/2024 Dated: 23/09/2024 with validity 31.03.2025 for the following.

A) Product:-

1. Manufacturing and Assembly of Metal case for Mobile Phones – 50,000 Nos/Day

B) Disposal:-

1. Sewage I – 704.0 KLD - On land for gardening.
2. Sewage II – 540.0 KLD - Utilizing for Toilet flushing
3. Trade Effluent I – 317.0 KLD - Recycling to process.
4. Trade effluent II – 7.5 KLD – Converted into salt by ATFD.

C) Point of emission through the following stacks.

- 1 - 12 -Anodizing Section- 12 Nos. – Each having individual wet scrubber with individual Stack of height 14 m.
- 13 - 14- Anodizing Section- 2 Nos. – Each having individual wet scrubber with individual Stack of height 14 m.
- 15 - 20 – Assembly Section-6 Nos -Each having individual stack of 15 m.
- 21 - 23 – Assembly – 3 Nos- Each having individual stack of height 15 m.
- 24 – 37 - DG SET 2250 KVA - 14 Nos- Acoustic enclosure with Stack of 30 m.
- 38 - HSD Fired Boiler (For Evaporator), 850 Kg/Hr-.3 Nos Common stack of 17 m
- 39 - Anodizing Section-Area 1. – Each having Individual Stack of height 14 m.
- 40 - Anodizing Section- Area 1. – Each having Individual Stack of height 14 m.
- 41- Band Manufacturing section 1-2 Nos.- Individual stack with Filters stack of 14 M.
- 42 - Band Manufacturing section 2-1 Nos.- Individual stack with Filters stack of 14 M.
- 43-44 - Assembly section- 2 No- Individual stack with Filters stack of 4.3 M.
- 45 - Assembly Section – 1 No- Individual stack with Filters stack of 7.8 M.
- 46 - Assembly Section – 1 No- Individual stack with Filters stack of 7.8 M.
- 47 - Assembly Section – 1 No- Individual stack with Filters stack of 6.8 M.
- 48-51 - DG SET 1250 KVA - 4 Nos- Acoustic enclosure with Stack of 30 m
- 52 - Thermic Fluid Boiler - 2000000 Kcal/Hr- Stack of 17 M Height.

The unit has obtained EC amendment vide Letter No.SIA /TN /INFRA2 /467617 /2024, dated 30/04/2024, now the unit has applied for CTE Expansion vide online application. No. 63351264, Dated:30.12.2024 for the following.

A) Product:-

1. Manufacturing and Assembly of Metal case for Mobile Phones – 300000 Nos/Day

B) Disposal:-

1. Sewage I – 747.0 KLD - On land for gardening.
2. Sewage II – 534.0 KLD - Cooling Tower make up.
3. Sewage III – 420.0 KLD - Utilizing for Toilet flushing
4. Trade Effluent I - 2029.0 KLD - Recycling to process.
5. Trade effluent II - 402.0 KLD - On land for gardening.

C) Point of emission through the following stacks.

- 1 - 12 -Anodizing Section- 12 Nos. – Each having individual wet scrubber with individual Stack of height 14 m.
- 13 - 14- Anodizing Section- 12 Nos. – Each having individual wet scrubber with individual Stack of height 14 m.
- 16 – 20, Assembly Section-6 Nos -Each having individual stack of height 15 m.
- 21 - 23 Assembly – 3 Nos- Each having individual stack of height 15 m.
- 24 – 96, DG SET 2250 KVA-73 Nos, Acoustic enclosure with Stack of 30 m.
- 97 - HSD Fired Boiler- 850Kg/Hr, 3 Nos - Common stack of 17 m Height.
- 98 - Anodizing Section-Area I. – Each having Individual Stack of height 14 m.
- 99 - Anodizing Section- Area I. – Each having Individual Stack of height 14 m.
- 100 – 101 - Band Manufacturing section 1-2 Nos.- Individual stack with Filters stack of 14 M.
- 102 - Band Manufacturing section 2-1 Nos.- Individual stack with Filters stack of 14 M.
- 103 – 104 - Assembly section- 2 No- Individual stack with Filters stack of 4.3 M.
- 105 - Assembly Section – 1 No- Individual stack with Filters stack of 7.8 M.
- 106 - Assembly Section – 1 No- Individual stack with Filters stack of 7.8 M.
- 106 - Assembly Section – 1 No- Individual stack with Filters stack of 6.8 M.
- 108 – 112 - DG SET 1250 KVA - 5 Nos- Acoustic enclosure with Stack of 30 m
- 113- Thermic Fluid Boiler - 2000000 Kcal/Hr- Stack of 17 M Height.

The Unit was inspected on 05.03.2024 and during inspection the following observations were submitted.

- i. The construction activity for expansion was found during inspection. The unit has completed 70% of the civil works.
- ii. The unit was in operation with its existing production capacity. Except anodizing sections, the assembly, band manufacturing section were found to be in operation in the existing setup.
- iii. The unit vide its letter dated 26.02.2025 has stated that “they have obtained Environmental Clearance (EC) for the “Proposed Expansion of TATA Electronic Private Limited (i.e, Manufacturing & Assembly of metal case for mobile phones-3 Lakh Parts/Day) with total built-up area of 5,57,470 Sq. m” located at SF. No. 312/1E Denkanikottai Taluk, Krishnagiri District, Tamil Nadu. Earlier EC issued by SEIAA-TN vide Letter No. SEIAA-TN/F.No.9738/ 2023/8(b)/EC.No. 999/2023 dated: 06.12.2023. This project falls under schedule 8(b) and Category B1 i.e., Township and Area Development projects which covers an area of > 50 Ha and or built-up area of 1,50,000 Sq. mtr as per the EIA notification 2006 and its amendments. Due to dense hard rock pattern, proposed BMB5, BMB7, ANO & its ancillary units were shifted from West part of project site to Southeast part of project site, hence they obtained EC amendment by SEIAA-TN vide Letter No SIA/TN/INFRA2/467617/2024 dated 30/04/2024. (Copy of the said letter EC and EC amendment are attached in the Documents section by the unit for kind reference).
- iv. The unit vide its letter dated: 05.03.2025 stated that they have declared that the survey numbers in this application which falls under non planned area. Also, submitted that they have applied for building plan approval and yet to obtain.
- v. The unit has already installed the Sewage treatment plant to the capacity of 1500 KLD and the same was found in operation during inspection. Now the unit has proposed to provide additional sewage treatment plant of capacity 1500 KLD for its proposed activity. In this regard, the unit has submitted the adequacy report for the proposed STP.
- vi. The unit has proposed to utilize the treated sewage partially to toilet flushing, Cooling tower usage and remaining for on land gardening.
- vii. The unit has provided ETP I plant of capacity 62.5 KLD for the treatment of trade effluent generated from anodizing section and same was not operation. Since the anodizing section building was completely burnt in the fire accident happened in last year, no trade effluent generated from the process. Further, the unit has provided ETP II, III of capacity 10 KLD and VI of capacity of 30 KLD each to treat the trade effluent from the band manufacturing process, the treated trade effluent is completely recycled to back process.
- viii. Also the unit has provided ETP V followed by RO and ZLD system of 50 KLD to treat the trade effluent for the vacuum impregnation section and the treated trade effluent has recycled back to process and concentrate is converted into salt in the ATFD. The same was found in operation. Also the unit has proposed to provide ETP 6 & 7 -capacity of 62.5 KLD ( Anodizing section) each, ETP 8 to 10 -capacity of 10 KLD ( Band Manufacturing section) each, ETP 11 to 14 -capacity of 10 KLD ( Coolant Effluent) each, and ETP 15 to 17 – capacity of 100 KLD ( Vacuum Impregnation) each.
- ix. The APC measures provided in the Anodizing sections (stack no. 1 to 12, stack 13 to 14 and stack 39 & 40) were removed after the fire accident happened in month September 2024. Except the above APC measures provided for Assembly sections, band manufacturing sections, HSD fired Boiler were found in operation. The APC measure provided for the DG sets installed were found to be in operational condition. The unit has provided online AAQ monitoring station to monitor Sox, Nox, PM10 and PM 2.5 and the same were connected to Care Air Centre, TNPCB, Chennai. Further the unit has proposed to provide additional 61 Nos stacks for proposed expansion activity including DG Sets to be installed.
- x. The unit has obtained Hazardous waste Authorization vide TNPCB’s Proc. No. T5/ TNPCB/ F.3192HSR/HWA/ RL/ HSR/ 2025, Dated; 26.02.2025 with validity upto 31.03.2029.
- xi. The unit has generally complied the consent condition issued in the latest consent order. The status of compliance on the condition issued is enclosed in the note file vide Annexure 3 for kind reference please.
- xii. The Consent Fee Demand and remittance details as given below: a. CF Demand for CTE Exp = Rs. 6200000/- as the Proposed GFA value of Rs. 1520800.0 as on 12.12.2024. b. Total Demand = Rs. 6200000/- c. Consent fees of Rs. 6200000/-. Also, the unit has remitted the consent fee sum of Rs. 4580308.00 ( Vide C.R. No 528348, Dated: 31.03.2024 while obtaining CTO- Direct Phase-I) Hence the difference in consent fee to be remitted is of Rs. 1619692. , How ever the unit has remitted vide unit’s online transaction receipt of NEFT- UTR No. LPBOMINHE7DXIRN , on 27.12.2024 RS. 1619697. But the sam was not

reflected in the consent application.

xiii. As per the revised categorization B.P No. 06 dated: 02/08/2016, the unit falls under Red Category (Type Code: 1044-Industry or process involving metal surface treatment or process such as pickling/ electroplating/ paint stripping/ heat treatment using cyanide bath/ phosphating or finishing and anodizing / enamellings/ galvanizing an Large as the Proposed GFA Value is Rs. Rs. 1520800/- Lakhs. As per the B.P. No. 19 dated: 03/04/2023, Powers have been delegated to CCC to decide the issue of Consent to Establishment New for the Red/ Large category.

34. **Specific recommendations on the issue of consent under Water (P & CP) Act, 1974 as amended and Air (P & CP) Act, 1981 as amended.**

In view of the above, issue of Consent to Establishment for expansion may be considered under the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988 and the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 for the period of five years subject to the following conditions.

Water Act:

1. The unit shall operate and maintain the STP efficiently and continuously so as to achieve the quality of treated sewage to the standards prescribed by the Board.
2. The unit shall provide additional STP as proposed
3. The unit shall provide additional ETP as proposed.
4. The unit shall utilize part of the treated sewage for on land for gardening & part of the treated sewage for toilet flushings after satisfying standards prescribed by the Board and shall ensure that there should not be any stagnation/ ponding of treated sewage within the unit premises.
5. The unit shall ensure that the construction of campus of the industry should be away from the Eco sensitive Zone of Cauvery North Wildlife Sanctuary and comply with the provisions of MoFF & CC Notification S.O.7 (E), dated 01.01.2020.
6. The unit shall provide additional the organic waste converter for the treatment and disposal of biodegradable solid waste generated from the facility.
7. The unit provide additional the Rainwater harvesting system in their premises to recharge the ground water in that area.
8. The proposed activity shall not attract any complaint from the nearby public.
9. The unit shall comply with the provisions of Plastic Waste management Rules,2024, as amended.
10. In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per the law.
11. The unit shall enhance the production without obtaining consent to operate expansion from the Board.
12. The unit shall comply with E-waste Management Rules, 2022. E-Waste is listed in schedule –I, generated by them shall be channelized through collection centre or dealers of authorized producer to authorized dismantler or recycler. The unit shall maintain record of E- Waste by them in Form-2 and make such records for scrutiny by the TNPCB. The unit shall file annual returns in Form-3, to TNPCB on or before the 30th day of June following the financial year.
13. The unit shall not use 'Use and throwaway plastics such as plastic sheets used for food wrapping, spreading on dining table etc, plastic plates, plastic coated teacups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastics flags irrespective of thickness, within the industry premises. Instead, the unit shall encourage use of eco-friendly alternative such as banana leaf, areca nutpalm plate, stainless steel, glass, porcelain plates/cups, cloth bag, jute bag etc.,
14. The unit shall obtain and furnish building plan approval from the competent authority within 3 months.
15. The unit shall comply the all conditions imposed in the EC issued by SEIAA-TN vide Letter No. SEIAA-TN/F.No.9738/ 2023/8(b)/EC.No. 999/2023 dated: 06.12.2023.

Air Act:

1. The unit shall provide additional APC measure as proposed.
2. The unit shall comply the all conditions imposed in the EC issued by SEIAA-TN vide Letter No. SEIAA-TN/F.No.9738/ 2023/8(b)/EC.No. 999/2023 dated: 06.12.2023.
3. The unit shall continue to develop more greenbelt area by planting native tree saplings with thick canopy all along the periphery of the unit as per CPCB norms.
4. The proposed activity shall not invite any complaint from nearby public at any point of time.
5. The unit shall ensure that the construction of campus of the industry should be away from the Ecosensitive Zone of Cauvery North Wildlife Sanctuary and comply with the provisions of MoFF & CC Notification S.O.7 (E), dated 01.01.2020.
6. The unit shall enhance the production without obtaining consent to operate expansion from the Board. .
7. In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per the law.
8. The Consent will be subject to any further order of Court or Notiifcation or proceedings that may impact the benefit of exemption as determined by MoEF or SEIAA.

**SELVAKUMAR M /DEE**  
(Name and Designation)

**DEE Recommendations.**

Recommended and issue of Consent to Establishment for expansion may be considered under the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988 and the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 .

**SELVAKUMAR M /DEE**  
**(Name and Designation)**

**Enclosures :**



**TAMIL NADU POLLUTION CONTROL BOARD**

Category of the Industry :

**RED**

**CONSENT ORDER NO. 2204241794332 DATED: 06/01/2022.**

**PROCEEDINGS NO.T5/TNPCB/F.2944HSR/RL//HSR/A/2022 DATED: 06/01/2022**

**SUB:** Tamil Nadu Pollution Control Board –CONSENT TO OPERATE –After CTE -M/s. TATA ELECTRONICS PRIVATE LIMITED - PHASE I , S.F.No. 150/4, 150/5, 140/5, 136/1A, 136/1B, 140/6, 141/3, 141/1A, 136/3A, 139/4, 139/8, 149/2, 149/3, 150/1, 149/4A, 149/4B, 150/3, 143/1A, 143/1B, 143/1C, 148/4A, 148/4B, 141/6, 141/4C, 141/5C, 143/2A, 143/2B, 143/ 3, 144/1, 147/1B, 147/1A, 148/3 of Udedurgam Village and 312/1E, 312/2A, 324/1A, 324/2D, 312/2B, 312/2C, 312/2D2, 323/3, 326/1A, 327/1C, 326/1C, 311/1B, 311/1C, 312/1C, 312/2D1, 313/3F, 312/1A, 312/1B, 312/1D, 313/4A, 322/2B, 313/1E, 313/3C, 313/3D, 313/1C, 313/3B, 322/1C, 322/3A, 322/3C, 313/1A, 313/3A, 313/1B, 313/3E, 313/1F, 322/1A, 322/1B, 322/2A, 313/3G, 313/4B, 322/1D, 320/1, 320/3C, 321/1C, 320/3A, 321/1A, 322/2E, 324/2C, 320/3B, 321/1B, 320/4, 321/3, 323/1, 322/2C, 322/2D, 322/3B, 322/3D, 322/3E, 322/3F, 324/2A, 322/3G, 324/2B, 323/2, 324/3, 325/1A, 325/1B, 325/2, 313/1D, 326/1B, 327/1F, 326/1D, 326/1E, 327/1E, 309/2D, 316/1D, 314/3A3, 314/1A, 314/3A1, 315/5, 308/1A, 308/1C, 319/1B, 308/1B, 308/2, 309/1A1, 309/1B1, 309/2B2, 314/1B, 309/2A, 311/1E, 314/3A2, 309/2C, 311/1D, 309/2E, 310/1A2, 310/1B, 310/1C, 310/2, 311/1A, 311/1F, 311/3B, 311/3A, 311/3C, 314/3B, 317/1D, 317/1E, 315/3, 315/1A, 315/1D, 315/4A, 315/4B, 316/1E, 316/2B, 316/2C, 316/2D, 316/3A, 316/3B, 316/3C, 316/3E, 316/3F, 317/1C, 317/2A1, 317/2A3, 317/2B, 319/1A, 315/1B, 315/1C, 316/1A, 316/1B, 316/2A, 316/3G, 318/1A, 318/1B, 318/1C, 318/2, 318/3A, 318/3B, 315/1E, 315/4C, 316/1F, 316/3D, 317/1B, 315/4D, 316/1C, 317/1A, 317/2A2, 317/2A4, 317/2A5 of, THIMIJEPELLI villageDenkanikottai Taluk and Krishnagiri District - Consent for operation of the plant and discharge of emissions under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) –Issued- Reg.

**REF:** 1. PROCEEDINGS NO.T4/TNPCB/F.2944HSR/RL//HSR/W/2021 DATED: 04/05/2021  
2. Unit's online application No. 41794332 dated 12-11-2021  
3. IR.No : F.2944HSR/RL/AE/HSR/2021 dated 21/12/2021  
4. Minutes of the 284th CCC minutes (vide CCC Item No. 284 – 11) held on 29.12.2021

CONSENT TO OPERATE is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Director,

M/s . TATA ELECTRONICS PRIVATE LIMITED - PHASE I,

S.F No.150/4, 150/5, 140/5, 136/1A, 136/1B, 140/6, 141/3, 141/1A, 136/3A, 139/4, 139/8, 149/2, 149/3, 150/1, 149/4A, 149/4B, 150/3, 143/1A, 143/1B, 143/1C, 148/4A, 148/4B, 141/6, 141/4C, 141/5C, 143/2A, 143/2B, 143/ 3, 144/1, 147/1B, 147/1A, 148/3 of Udedurgam Village and 312/1E, 312/2A, 324/1A, 324/2D, 312/2B, 312/2C, 312/2D2, 323/3, 326/1A, 327/1C, 326/1C, 311/1B, 311/1C, 312/1C, 312/2D1, 313/3F, 312/1A, 312/1B, 312/1D, 313/4A, 322/2B, 313/1E, 313/3C, 313/3D, 313/1C, 313/3B, 322/1C, 322/3A, 322/3C, 313/1A, 313/3A, 313/1B, 313/3E, 313/1F, 322/1A, 322/1B, 322/2A, 313/3G, 313/4B, 322/1D, 320/1, 320/3C, 321/1C, 320/3A, 321/1A, 322/2E, 324/2C, 320/3B, 321/1B, 320/4, 321/3, 323/1, 322/2C, 322/2D, 322/3B, 322/3D, 322/3E, 322/3F, 324/2A, 322/3G, 324/2B, 323/2, 324/3, 325/1A, 325/1B, 325/2, 313/1D, 326/1B, 327/1F, 326/1D, 326/1E, 327/1E, 309/2D, 316/1D, 314/3A3, 314/1A, 314/3A1, 315/5, 308/1A, 308/1C, 319/1B, 308/1B, 308/2, 309/1A1, 309/1B1, 309/2B2, 314/1B, 309/2A, 311/1E, 314/3A2, 309/2C, 311/1D, 309/2E, 310/1A2, 310/1B, 310/1C, 310/2, 311/1A, 311/1F, 311/3B, 311/3A, 311/3C, 314/3B, 317/1D, 317/1E, 315/3, 315/1A, 315/1D, 315/4A, 315/4B, 316/1E, 316/2B, 316/2C, 316/2D, 316/3A, 316/3B, 316/3C, 316/3E, 316/3F, 317/1C, 317/2A1, 317/2A3, 317/2B, 319/1A, 315/1B, 315/1C, 316/1A, 316/1B, 316/2A, 316/3G, 318/1A, 318/1B, 318/1C, 318/2, 318/3A, 318/3B, 315/1E, 315/4C, 316/1F, 316/3D, 317/1B, 315/4D, 316/1C, 317/1A, 317/2A2, 317/2A4, 317/2A5 of, THIMIJEPELLI Village,

Denkanikottai Taluk,  
Krishnagiri District.

Authorizing the occupier to operate the industrial plant in the Air Pollution Control Area as notified by the Government and to make discharge of emission from the stacks/chimneys.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending March 31, 2022

**For Member Secretary,  
Tamil Nadu Pollution Control Board,  
Chennai**

To  
The Director,  
M/s.TATA ELECTRONICS PRIVATE LIMITED - PHASE I,  
TRIL BENGALURU REAL ESTATE FOUR PRIVATE LIMITED, Corniche Al- Latheef, Ground Floor A Wing, No. 25,  
Cunningham Road, Vasanthnagar, Bangalore, Bangalore, Karnataka, India,  
Pin: 560052

**Copy to:**

- 1.The Commissioner, KEELAMANGALAM-Panchayat Union, Denkanikottai Taluk, Krishnagiri District .
2. The District Environmental Engineer, Tamil Nadu Pollution Control Board, HOSUR.
3. The JCEE-Monitoring, Tamil Nadu Pollution Control Board, Vellore.
4. File

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## SPECIAL CONDITIONS

1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

| Sl. No.                | Description  | Quantity | Unit    |
|------------------------|--|----------|---------|
| <b>Product Details</b> |  |          |         |
| 1.                     | Manufacturing and Assembly of Metal case for Mobile Phones | 50000    | Nos/Day |

2. This consent to operate is valid for operating the facility with the below mentioned emission/noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent/Amendment has to be obtained.

| <b>I Point source emission with stack :</b> |   |   |                                     |  |
|---|---|---|-------------------------------------|--|
| Stack No.                                   | Point Emission Source                                 | Air pollution Control measures                            | Stack height from Ground Level in m | Gaseous Discharge in Nm <sup>3</sup> /hr |
| 1 to 12                                     | Anodizing Section – 12 Nos                            | Each having Individual Wet scrubber with Individual stack | 14                                  |  |
| 13 to 14                                    | Anodizing Section – 2 Nos                             | Each having Individual Wet scrubber with Individual stack | 14                                  |  |
| 15 to 20                                    | Assembly Section – 6 Nos                              | Each having individual stack                              | 15                                  |  |
| 21 to 23                                    | Assembly Section – 3 Nos                              | Each having individual stack                              | 15                                  |  |
| 24 to 37                                    | DG Set 2250 KVA – 14 Nos                              | Each having Acoustic Enclosures with Individual Stack     | 30                                  |  |
| 38  | HSD Fired Boiler – 850 Kg/Hr – 3 Nos (For Evaporator) | Common stack  | 17                                  |  |
| <b>II Fugitive/Noise emission :</b>         |   |   |                                     |  |
| Sl. No.                                     | Fugitive or Noise Emission sources                    | Type of emission  | Control measures                    |  |
| 1.  | DG Set 2250 KVA – 14 Nos                              | Noise   | Acoustic Enclosures                 |  |

- 3(a). The emission shall not contain constituents in excess of the tolerance limits as laid down hereunder :

| Sl. | Parameter | Unit | Tolerance limits | Stacks |
|-----|-----------|------|------------------|--------|
|-----|-----------|------|------------------|--------|

**Annexure enclosed if applicable. :-**

- 3.(b) The Ambient Air in the industrial plant area shall not contain constituents in excess of the tolerance limits prescribed below.

| Sl. No. | Pollutant  | Time Weighted Average | Unit   | Tolerance Limits                              |   |
|---------|--|-----------------------|--|---|---|
|         |  |                       |  | Industrial, Residential, Rural and other area | Ecologically Sensitive Area (notified by Central Govt.) |
| 1.      | Sulphur Dioxide (SO <sub>2</sub> )                                   | Annual<br>24 hours    | microgram/m <sup>3</sup><br>microgram/m <sup>3</sup> | 50<br>80                                      | 20<br>80  |
| 2.      | Nitrogen Dioxide (NO <sub>2</sub> )                                  | Annual<br>24 hours    | microgram/m <sup>3</sup><br>microgram/m <sup>3</sup> | 40<br>80                                      | 30<br>80  |
| 3.      | Particulate Matter (Size Less than 10 micro M) or PM <sub>10</sub>   | Annual<br>24 hours    | microgram/m <sup>3</sup><br>microgram/m <sup>3</sup> | 60<br>100                                     | 60<br>100   |
| 4.      | Particulate Matter (Size Less than 2.5 micro M) or PM <sub>2.5</sub> | Annual<br>24 hours    | microgram/m <sup>3</sup><br>microgram/m <sup>3</sup> | 40<br>60                                      | 40<br>60  |
| 5.      | Ozone (O <sub>3</sub> )  | Annual<br>24 hours    | 8 Hours<br>1 Hour                                    | 100<br>180                                    | 100<br>180  |
| Sl. No. | Pollutant  | Time Weighted Average | Unit   | Tolerance Limits                              |   |
|         |  |                       |  | Industrial, Residential, Rural and other area | Ecologically Sensitive Area (notified by Central Govt.) |
| 6.      | Lead (Pb)  | Annual<br>24 hours    | microgram/m <sup>3</sup><br>microgram/m <sup>3</sup> | 0.5<br>1.0                                    | 0.5<br>1.0  |
| 7.      | Carbon Monoxide (CO)   | 8 Hours<br>1 Hour     | miligram/m <sup>3</sup><br>miligram/m <sup>3</sup>   | 02<br>04                                      | 02<br>04  |
| 8.      | Ammonia (NH <sub>3</sub> )   | Annual<br>24 hours    | microgram/m <sup>3</sup><br>microgram/m <sup>3</sup> | 100<br>400                                    | 100<br>400  |
| 9.      | Benzene (C <sub>6</sub> H <sub>6</sub> )                             | Annual                | microgram/m <sup>3</sup>                             | 5   | 5   |
| 10.     | Benzo(O) Pyrene (BaP) –particulate phase only                        | Annual                | nanogram/m <sup>3</sup>                              | 01  | 01  |
| 11.     | Arsenic (As)   | Annual                | nanogram/m <sup>3</sup>                              | 06  | 06  |
| 12.     | Nickel (Ni)  | Annual                | nanogram/m <sup>3</sup>                              | 20  | 20  |

3(c) The Ambient Noise Level in the industrial plant area shall not exceed the limits prescribed below:

| Limits in L.eq.-dB(A) | Day Time | Night Time |
|-----------------------|----------|------------|
| Industrial Area       | 75       | 70         |

4. All units of the Air pollution control measures shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl. No.3 above.
5. The occupier shall not change or alter quality or quantity or the rate of emission or replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in change in quality and/or quantity of emissions without the previous written permission of the Board.
6. The occupier shall maintain log book regarding the stack monitoring system or operation of the plant or any other particulars for each of the unit operations of air pollution control systems to reflect the working condition which shall be furnished for verification of the Board officials during inspection.
7. The occupier shall at his own cost get the samples of emission/air/noise levels collected and analyzed by the TNPC Board Laboratory once in every 6 months/once in a year/periodically for the parameters as prescribed.
8. Any upset condition in any of the plants of the factory which is likely to result in increased emissions and result in violation of the standards mentioned in Sl.No.3 shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
9. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.

**Special Additional Conditions:**

The unit shall install the approved retrofit emission control device/equipment with at least 70% Particulate matter reduction efficiency on all DG sets with capacity of 125 KVA and above or otherwise the unit shall be shift to gas based generators within the time frame prescribed in the notification No. TNPCB/Labs/DD(L)02151/2019 dated 10.06.2020 issued by TNPCB.

**Additional Conditions:**

- 1.The unit shall carry out the Manufacturing and Assembly of Metal case for Mobile Phones – 50,000 Nos/Day only.
- 2.The unit shall operate and maintain the Air Pollution Control measures attached various emission sources continuously and efficiently so as to satisfy the Ambient Air Quality/Emission standards prescribed by the Board.
- 3.The unit shall ensure that at any time the power generates from DG Sets installed in the unit's premises should be utilized only for captive purpose.
- 4.The unit shall adhere to the Ambient Air Quality/Stack Emission/Ambient Noise Level standards prescribed by the Board.
5. The unit shall conduct the AAQ/Stack Monitoring/ANL survey through TNPCB Lab every year and furnish ROA of the same.
- 6.The unit shall provide CAAQM station in the unit premises and same shall be connected with the Care Air centre, TNPCB, Guindy, Chennai within a month's time
- 7.The unit shall continue develop more greenbelt area by planting native tree saplings with thick canopy all along the periphery of the unit as per CPCB norms.
- 8.The unit shall provide separate energy meter for the operation of Air Pollution Control measures and maintain the logbooks for the same.
- 9.The unit shall not invite any complaint from nearby public at any point of time.
- 10.In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per the law.
- 11.The unit shall ensure that the construction of campus of the industry should be away from the Eco-sensitive Zone of Cauvery North Wildlife Sanctuary and comply with the provisions of MoEF & CC Notification S.O.7 (E), dated 01.01.2020.

**For Member Secretary,  
Tamil Nadu Pollution Control Board,  
Chennai**

## GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in production quantity and emission.
2. This Consent is given by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished, in the application will also be ground for review/variation/revocation of the Consent Order under Section 21 of the Act.
3. The conditions imposed shall continue in force until revoked under Section 21 of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Air (Prevention and Control of Pollution) Act, 1981 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Air Pollution Control measures sufficient to ensure continuous operation of all pollution control equipments to ensure compliance.
7. The occupier shall provide all facilities to the Board officials for collection of samples in and around the factory at any time.
8. The applicant shall display the flow diagram of the sources of emission and pollution control systems provided at the site.
9. The liquid effluent arising out of the operation of the air pollution control equipment shall also be treated in a manner and to the satisfaction of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 as amended.
10. The air pollution control equipments, location of inspection chambers and sampling port holes shall be made easily accessible at all time.
11. In case of any episodal discharge of emission, the industry shall take immediate action to bring down the emission within the limits prescribed by the Board.
12. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
13. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poromboke lands.
14. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.
15. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
16. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.
17. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Air (Prevention and Control of Pollution) Act, 1981, as amended in Form-I alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
18. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.
19. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

**For Member Secretary,  
Tamil Nadu Pollution Control Board,  
Chennai**

\*\* This consent order is computer generated by OCMMS of TNPCB and no signature is needed\*\*



**TAMIL NADU POLLUTION CONTROL BOARD**

Category of the Industry :

**RED**

**CONSENT ORDER NO. 2204141794332 DATED: 06/01/2022.**

**PROCEEDINGS NO.T5/TNPCB/F.2944HSR/RL/HSR/W/2022 DATED: 06/01/2022**

**SUB:** Tamil Nadu Pollution Control Board –CONSENT TO OPERATE –After CTE -M/s. TATA ELECTRONICS PRIVATE LIMITED - PHASE I , S.F.No. 150/4, 150/5, 140/5, 136/1A, 136/1B, 140/6, 141/3, 141/1A, 136/3A, 139/4, 139/8, 149/2, 149/3, 150/1, 149/4A, 149/4B, 150/3, 143/1A, 143/1B, 143/1C, 148/4A, 148/4B, 141/6, 141/4C, 141/5C, 143/2A, 143/2B, 143/ 3, 144/1, 147/1B, 147/1A, 148/3 of Udedurgam Village and 312/1E, 312/2A, 324/1A, 324/2D, 312/2B, 312/2C, 312/2D2, 323/3, 326/1A, 327/1C, 326/1C, 311/1B, 311/1C, 312/1C, 312/2D1, 313/3F, 312/1A, 312/1B, 312/1D, 313/4A, 322/2B, 313/1E, 313/3C, 313/3D, 313/1C, 313/3B, 322/1C, 322/3A, 322/3C, 313/1A, 313/3A, 313/1B, 313/3E, 313/1F, 322/1A, 322/1B, 322/2A, 313/3G, 313/4B, 322/1D, 320/1, 320/3C, 321/1C, 320/3A, 321/1A, 322/2E, 324/2C, 320/3B, 321/1B, 320/4, 321/3, 323/1, 322/2C, 322/2D, 322/3B, 322/3D, 322/3E, 322/3F, 324/2A, 322/3G, 324/2B, 323/2, 324/3, 325/1A, 325/1B, 325/2, 313/1D, 326/1B, 327/1F, 326/1D, 326/1E, 327/1E, 309/2D, 316/1D, 314/3A3, 314/1A, 314/3A1, 315/5, 308/1A, 308/1C, 319/1B, 308/1B, 308/2, 309/1A1, 309/1B1, 309/2B2, 314/1B, 309/2A, 311/1E, 314/3A2, 309/2C, 311/1D, 309/2E, 310/1A2, 310/1B, 310/1C, 310/2, 311/1A, 311/1F, 311/3B, 311/3A, 311/3C, 314/3B, 317/1D, 317/1E, 315/3, 315/1A, 315/1D, 315/4A, 315/4B, 316/1E, 316/2B, 316/2C, 316/2D, 316/3A, 316/3B, 316/3C, 316/3E, 316/3F, 317/1C, 317/2A1, 317/2A3, 317/2B, 319/1A, 315/1B, 315/1C, 316/1A, 316/1B, 316/2A, 316/3G, 318/1A, 318/1B, 318/1C, 318/2, 318/3A, 318/3B, 315/1E, 315/4C, 316/1F, 316/3D, 317/1B, 315/4D, 316/1C, 317/1A, 317/2A2, 317/2A4, 317/2A5 of, THIMIJEPELLI villageDenkanikottai Taluk and Krishnagiri District - Consent for the operation of the plant and discharge of sewage and/or trade effluent under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act 6 of 1974) – Issued- Reg.

**REF:** 1. PROCEEDINGS NO.T4/TNPCB/F.2944HSR/RL//HSR/W/2021 DATED: 04/05/2021  
2. Unit's online application No. 41794332 dated 12-11-2021  
3. IR.No : F.2944HSR/RL/AE/HSR/2021 dated 21/12/2021  
4. Minutes of the 284th CCC minutes (vide CCC Item No. 284 – 11) held on 29.12.2021

CONSENT TO OPERATE is hereby granted under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act, 6 of 1974) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Director,

M/s . TATA ELECTRONICS PRIVATE LIMITED - PHASE I

S.F No.150/4, 150/5, 140/5, 136/1A, 136/1B, 140/6, 141/3, 141/1A, 136/3A, 139/4, 139/8, 149/2, 149/3, 150/1, 149/4A, 149/4B, 150/3, 143/1A, 143/1B, 143/1C, 148/4A, 148/4B, 141/6, 141/4C, 141/5C, 143/2A, 143/2B, 143/ 3, 144/1, 147/1B, 147/1A, 148/3 of Udedurgam Village and 312/1E, 312/2A, 324/1A, 324/2D, 312/2B, 312/2C, 312/2D2, 323/3, 326/1A, 327/1C, 326/1C, 311/1B, 311/1C, 312/1C, 312/2D1, 313/3F, 312/1A, 312/1B, 312/1D, 313/4A, 322/2B, 313/1E, 313/3C, 313/3D, 313/1C, 313/3B, 322/1C, 322/3A, 322/3C, 313/1A, 313/3A, 313/1B, 313/3E, 313/1F, 322/1A, 322/1B, 322/2A, 313/3G, 313/4B, 322/1D, 320/1, 320/3C, 321/1C, 320/3A, 321/1A, 322/2E, 324/2C, 320/3B, 321/1B, 320/4, 321/3, 323/1, 322/2C, 322/2D, 322/3B, 322/3D, 322/3E, 322/3F, 324/2A, 322/3G, 324/2B, 323/2, 324/3, 325/1A, 325/1B, 325/2, 313/1D, 326/1B, 327/1F, 326/1D, 326/1E, 327/1E, 309/2D, 316/1D, 314/3A3, 314/1A, 314/3A1, 315/5, 308/1A, 308/1C, 319/1B, 308/1B, 308/2, 309/1A1, 309/1B1, 309/2B2, 314/1B, 309/2A, 311/1E, 314/3A2, 309/2C, 311/1D, 309/2E, 310/1A2, 310/1B, 310/1C, 310/2, 311/1A, 311/1F, 311/3B, 311/3A, 311/3C, 314/3B, 317/1D, 317/1E, 315/3, 315/1A, 315/1D, 315/4A, 315/4B, 316/1E, 316/2B, 316/2C, 316/2D, 316/3A, 316/3B, 316/3C, 316/3E, 316/3F, 317/1C, 317/2A1, 317/2A3, 317/2B, 319/1A, 315/1B, 315/1C, 316/1A, 316/1B, 316/2A, 316/3G, 318/1A, 318/1B, 318/1C, 318/2, 318/3A, 318/3B, 315/1E, 315/4C, 316/1F, 316/3D, 317/1B, 315/4D, 316/1C, 317/1A, 317/2A2, 317/2A4, 317/2A5 of, THIMIJEPELLI Village,

Denkanikottai Taluk,  
Krishnagiri District.

Authorising the occupier to make discharge of sewage and /or trade effluent.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending March 31, 2022

**For Member Secretary,  
Tamil Nadu Pollution Control Board,  
Chennai**

To  
The Director,  
M/s.TATA ELECTRONICS PRIVATE LIMITED - PHASE I,  
TRIL BENGALURU REAL ESTATE FOUR PRIVATE LIMITED, Corniche Al- Latheef, Ground Floor A Wing, No. 25,  
Cunningham Road, Vasanthnagar, Bangalore, Bangalore, Karnataka, India,  
Pin: 560052

**Copy to:**

- 1.The Commissioner, KEELAMANGALAM-Panchayat Union, Denkanikottai Taluk, Krishnagiri District .
2. The District Environmental Engineer, Tamil Nadu Pollution Control Board, HOSUR.
3. The JCEE-Monitoring, Tamil Nadu Pollution Control Board, Vellore.
4. File

**SPECIAL CONDITIONS**

1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

| Sl. No.                | Description  | Quantity | Unit    |
|------------------------|--|----------|---------|
| <b>Product Details</b> |  |          |         |
| 1.                     | Manufacturing and Assembly of Metal case for Mobile Phones | 50000    | Nos/Day |

2. This consent to operate is valid for operating the facility with the below mentioned permitted outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

| Outlet No.                            | Description of Outlet                           | Maximum daily discharge in KLD | Point of disposal             |
|---------------------------------------|---|--------------------------------|-------------------------------|
| <b>Effluent Type : Sewage</b>         |   |                                |                               |
| 1.                                    | Sewage Outlet 1                                 | 567.0                          | On land for gardening         |
| 2.                                    | Sewage Outlet 2                                 | 243.0                          | Utilizing for Toilet flushing |
| <b>Effluent Type : Trade Effluent</b> |   |                                |                               |
| 1.                                    | Trade Effluent 1 (RO Per. & Evaporator Condens) | 216.65                         | Recycling to process          |
| 2.                                    | Trade Effluent 2 (Evaporator Concentrate)       | 2.1                            | Converted into Salts by ATFD  |

3. The effluent discharge shall not contain constituents in excess of the tolerance Limits as laid down hereunder.

| Sl. No. | Parameters                                 | Unit           | TOLERANCE LIMITS - OUTLETS -Nos |          |  |  |  |
|---------|--|----------------|---------------------------------|----------|--|--|--|
|         |  |                | Sewage                          |          | Trade Effluent   |  |  |
|         |  |                | 1                               | 2        | 1  | 2  |  |
| 1.      | pH   |                | 5.5 to 9                        | 5.5 to 9 | 5.5 to 9   | 5.5 to 9   |  |
| 2.      | Temperature                                | oC             | -                               | -        | shall not exceed 5°C above the receiving water temperature | shall not exceed 5°C above the receiving water temperature |  |
| 3.      | Particle size of Suspended solids          | -              | -                               | -        | shall pass 850 micron IS sieve                             | shall pass 850 micron IS sieve                             |  |
| 4.      | Total Suspended Solids                     | mg/l           | 30                              | 30       | 100  | 100  |  |
| 5.      | Total Dissolved solids (inorganic)         | mg/l           | -                               | -        | 2100   | 2100   |  |
| 6.      | Oil & Grease                               | mg/l           | -                               | -        | 10   | 10   |  |
| 7.      | Biochemical Oxygen Demand (3 days at 27oC) | mg/l           | 20                              | 20       | 30   | 30   |  |
| 8.      | Chemical Oxygen Demand                     | mg/l           | -                               | -        | 250  | 250  |  |
| 9.      | Chloride (as Cl)                           | mg/l           | -                               | -        | 1000   | 1000   |  |
| 10.     | Sulphates (as SO4)                         | mg/l           | -                               | -        | 1000   | 1000   |  |
| 11.     | Total Residual Chlorine                    | mg/l           | -                               | -        | 1  | 1  |  |
| 12.     | Ammonical Nitrogen (as N)                  | mg/l           | -                               | -        | 50   | 50   |  |
| 13.     | Total Kjeldahl Nitrogen (as N)             | mg/l           | -                               | -        | 100  | 100  |  |
| 14.     | Free Ammonia (as NH3)                      | mg/l           | -                               | -        | 5  | 5  |  |
| 15.     | Arsenic (as As)                            | mg/l           | -                               | -        | 0.2  | 0.2  |  |
| 16.     | Mercury (as Hg)                            | mg/l           | -                               | -        | 0.01   | 0.01   |  |
| 17.     | Lead (as Pb)                               | mg/l           | -                               | -        | 0.1  | 0.1  |  |
| 18.     | Cadmium(as Cd)                             | mg/l           | -                               | -        | 2  | 2  |  |
| 19.     | Hexavalent Chromium (as Cr+6)              | mg/l           | -                               | -        | 0.1`   | 0.1`   |  |
| 20.     | Total Chromium (as Cr)                     | mg/l           | -                               | -        | 2  | 2  |  |
| 21.     | Copper (as Cu)                             | mg/l           | -                               | -        | 3  | 3  |  |
| 22.     | Zinc (as Zn)                               | mg/l           | -                               | -        | 1  | 1  |  |
| 23.     | Selenium (as Se)                           | mg/l           | -                               | -        | 0.05   | 0.05   |  |
| 24.     | Nickel (as Ni)                             | mg/l           | -                               | -        | 3  | 3  |  |
| 25.     | Boron (as B)                               | mg/l           | -                               | -        | 2  | 2  |  |
| 26.     | Percent Sodium                             | %              | -                               | -        | -  | -  |  |
| 27.     | Residual Sodium Carbonate                  | mg/l           | -                               | -        | -  | -  |  |
| 28.     | Cyanide (as CN)                            | mg/l           | -                               | -        | 0.2  | 0.2  |  |
| 29.     | Fluoride (as F)                            | mg/l           | -                               | -        | 2  | 2  |  |
| 30.     | Dissolved Phosphates(as P)                 | mg/l           | -                               | -        | 5  | 5  |  |
| 31.     | Sulphide (as S)                            | mg/l           | -                               | -        | 2  | 2  |  |
| 32.     | Pesticides                                 | mg/l           | -                               | -        |  |  |  |
| 33.     | Phenolic Compounds (as C6H5OH)             | mg/l           | -                               | -        | 1  | 1  |  |
| 34.     | Radioactive materials a) Alpha emitters    | micro curie/ml | -                               | -        | 10-7   | 10-7   |  |
| 35.     | Radioactive materials b). Beta emitters    | micro curie/ml | -                               | -        | 10-6   | 10-6   |  |
| 36.     | Fecal Coliform                             | MPN/100ml      | -                               | -        | -  | -  |  |

4. All units of the sewage and Trade effluent treatment plants shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl No.3 above or to achieve the zero liquid discharge of effluent as applicable.

5. The occupier shall maintain the Electro Magnetic Flow Meters/water Meters installed at the inlet of the water supply connection for each of the purposes mentioned below for assessing the quantity of water used and ensuring that such meters are easily accessible for inspection and maintenance and for other purposes of the Act.
  - a. Industrial Cooling, Spraying in mine pits or boiler feed.
  - b. Domestic purpose.
  - c. Process.
6. The occupier shall maintain the Electro Magnetic Flow Meters with computer recording arrangement for measuring the quantity of effluent generated and treated for the monitoring purposes of the Act.
7. Log book for each of the unit operations of ETP have to be maintained to reflect the working condition of ETP along with the readings of the Electro Magnetic Flow Meters installed to assess effluent quantity and the same shall be furnished for verification of the Board officials during inspection.
8. The occupier shall at his own cost get the samples of effluent/surface water/ground water collected in and around the unit by Board officials and analyzed by the TNPC Board Laboratory periodically.
9. Any upset condition in any of the plants of the factory which is, likely to result in increased effluent discharge and result in violation of the standards mentioned in Sl. No.3 above shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
10. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.
11. The occupier shall develop adequate width of green belt at the rate of 400 numbers of trees per Hectare.
12. The occupier shall provide and maintain rain water harvesting facilities.
13. The occupier shall ensure that there shall not be any discharge of effluent either treated or untreated into storm water drain at any point of time.
14. In the case of zero liquid discharge of effluent units, the occupier shall adhere the following conditions as laid under.
  - i). The occupier shall ensure zero liquid discharge of effluent, thereby no discharge of untreated / treated effluent on land or into any water bodies either inside or outside the premises at any point of time.
  - ii) The occupier shall operate and maintain the Zero liquid discharge treatment components comprising of Primary, Secondary and tertiary treatment systems at all times and ensure that the RO permeate/Evaporator condensate shall be recycled in the process and the final RO reject shall be disposed off with the reject management system ensuring zero liquid discharge of effluents in the premises.
  - iii) The occupier shall operate and maintain the reject management system effectively and recover the salt from the system which shall be reused in the process if reusable or shall be disposed off as ETP sludge.
  - iv) In case of failure to achieve zero discharge of effluents for any reason, the occupier shall stop its production and operations forthwith and shall be reported to the Member Secretary/Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
  - v) The occupier shall restart the production only after ascertaining that the Zero discharge treatment system can perform effectively for achieving zero discharge of effluents.

**Additional Conditions:**

- 1.The unit shall carry out the Manufacturing and Assembly of Metal case for Mobile Phones – 50,000 Nos/Day only.
- 2.The unit shall operate and maintain the STP efficiently and continuously so as to achieve the quality of treated sewage to the standards prescribed by the Board.
- 3.The unit shall utilize part of the treated sewage for on land for gardening & part of the treated sewage for toilet flushings after satisfying standards prescribed by the Board and shall ensure that there should not be any stagnation/ ponding of treated sewage within the unit premises.
- 4.The unit shall operate and maintain the ZLD based ETP efficiently and continuously and utilize the RO permeate & Evaporator Condensate recycle back in to the process and dispose the evaporator concentrate through ATFD and achieve zero liquid discharge at all times.
- 5.The unit shall ensure that the construction of campus of the industry should be away from the Eco-sensitive Zone of Cauvery North Wildlife Sanctuary and comply with the provisions of MoEF & CC Notification S.O.7 (E), dated 01.01.2020.
- 6.The unit shall maintain the electromagnetic flow meters (EMFMs) provided in the STP & ZLD based ETP with computer recording facility and the same shall be connected with the Water Quality Watch centre at TNPCB, Guindy, Chennai.
- 7.The unit shall maintain the logbook for water supply from TWAD and consumption of water by the unit's activity on daily basis.
- 8.The unit shall operate & maintain the organic waste converter for the treatment and disposal of biodegradable solid waste generated from the facility.
- 9.The unit shall maintain the Rain Water harvesting system in their premises to recharge the ground water in that area
- 10.The unit shall continue develop more greenbelt area by planting native tree saplings with thick canopy all along the periphery of the unit as per CPCB norms.
- 11.The unit shall analyze the quality of the treated sewage and trade effluent through Board's Lab every month and furnish the ROA to the Board.
- 12.The unit shall provide separate energy meter for the operation of STP& ETP and maintain the logbooks for the same.
- 13.The unit has to apply for Authorization under Hazardous and Other Wastes(Management and Transboundary Movement) Rules,2016 within 15 days from the date of issue of CTO.
- 14.The unit shall collect and store the hazardous wastes generated from the unit in a separately earmarked closed shed with impervious concrete platform within premises.
- 15.The unit shall maintain hazardous waste display board in front of the main gate clearly updating the details of hazardous waste regularly as mandated by the Hon'ble Supreme Court Order dated 14.10.2003.
- 16.The unit shall comply with E-waste Management Rules, 2016. E-Waste is listed in schedule –I, generated by them shall be channelized through collection centre or dealers of authorized producer to authorized dismantler or recycler. The unit shall maintain record of E- Waste by them in Form-2 and make such records for scrutiny by the TNPCB. The unit shall file annual returns in Form-3, to TNPCB on or before the 30th day of June following the financial year.
- 17.The unit shall comply with the provisions of Plastic Waste management Rules,2016.
- 18.The unit shall not use 'Use and throwaway plastics such as plastic sheets used for food wrapping, spreading on dining table etc, plastic plates, plastic coated teacups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastics flags irrespective of thickness, within the industry premises. Instead unit shall encourage use of eco-friendly alternative such as banana leaf, areca nutpalm plate, stainless steel, glass, porcelain plates/cups, cloth bag, jute bag etc.,
- 19.The unit's activity shall not attract any complaint from the nearby public.
- 20.The unit shall submit Environmental Statement for every financial year ending the 31st March in Form -V as per the Rule 14 of the Environment (Protection) Rules, 1986.
- 21.The unit shall not carryout manual cleaning of STP/ETP components and shall carry out only through mechanical devices.
22. The unit's activity shall not attract the provision of the EIA Notification 2006 as amended.
- 23.In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per the law.

**For Member Secretary,  
Tamil Nadu Pollution Control Board,  
Chennai**

## GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in Production quantity and change in sewage/Trade effluent.
2. This Consent is issued by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished in the application will also be ground for review/variation/revocation of the Consent Order under Section 27 of the Act and to make such variation as deemed fit for the purpose of the Act.
3. The consent conditions imposed in this order shall continue in force until revoked under Section 27(2) of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Water (Prevention and Control of Pollution) Act, 1974 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Effluent Treatment Plant sufficient to ensure continuous operation of all pollution control equipments to maintain compliance.
7. The occupier shall provide all facilities to the Board officials for inspection and collection of samples in and around the factory at any time.
8. The occupier shall display the flow diagram of the sources of effluent generation and pollution control systems provided at the ETP site.
9. The solid waste such as sweepings, wastage, package, empty containers, residues, sludge including that from air pollution control equipments collected within the premises of the industrial plant shall be collected in an earmarked area and shall be disposed off properly.
10. The occupier shall collect, treat the solid wastes like food waste, green waste generated from the canteen and convert into organic compost.
11. The occupier shall segregate the Hazardous waste from other solid wastes and comply in accordance with Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008.
12. The occupier shall maintain good house-keeping within the factory premises.
13. All pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the trade effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
14. The occupier shall ensure that there shall not be any diversion or by-pass of trade effluent on land or into any water sources.
15. The occupier shall ensure that solar Evaporation pans shall be constructed in such a way that the bottom of the solar pan is at least 1 m above the Ground level (if applicable).
16. The occupier shall furnish the following returns in the prescribed formats to the concerned District office regularly.
  - a) Monthly water consumption returns of each of the purposes with water meter readings in Form-I on or before 5th of every month.
  - b) Yearly return on Hazardous wastes generated and accumulated for the period from 1st April to 31st March in Form-4 before the end of the subsequent 30th June of every year (if applicable).
  - c) Yearly Environmental Statement for the period from 1st April to 31st March in Form -V before the end of the subsequent 30th September of every year(if applicable).
17. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
18. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poromboke lands.
19. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.
20. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
21. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.

22. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Water (Prevention and Control of Pollution) Act, 1974, as amended in Form-II alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
23. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.
24. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

**For Member Secretary,  
Tamil Nadu Pollution Control Board,  
Chennai**

**\*\* This consent order is computer generated by OCMMS of TNPCB and no signature is needed\*\***

Category of the Industry :

RED



CONSENT ORDER NO. 2208243407135 DATED: 06/06/2022.

PROCEEDINGS NO.T5/TNPCB/F.3192HSR/RL/HSR/A/2022 DATED: 06/06/2022

**SUB:** Tamil Nadu Pollution Control Board - RENEWAL OF CONSENT –M/s. TATA ELECTRONICS PRIVATE LIMITED PHASE I , S.F.No. 150/4, 150/5, 140/5, 136/1A, 136/1B, 140/6, 141/3, 141/1A, 136/3A, 139/4, 139/8, 149/2, 149/3, 150/1, 149/4A, 149/4B, 150/3, 143/1A, 143/1B, 143/1C, 148/4A, 148/4B, 141/6, 141/4C, 141/5C, 143/2A, 143/2B, 143/ 3, 144/1, 147/1B, 147/1A, 148/3 of Udedurgam Village and 312/1E, 312/2A, 324/1A, 324/2D, 312/2B, 312/2C, 312/2D2, 323/3, 326/1A, 327/1C, 326/1C, 311/1B, 311/1C, 312/1C, 312/2D1, 313/3F, 312/1A, 312/1B, 312/1D, 313/4A, 322/2B, 313/1E, 313/3C, 313/3D, 313/1C, 313/3B, 322/1C, 322/3A, 322/3C, 313/1A, 313/3A, 313/1B, 313/3E, 313/1F, 322/1A, 322/1B, 322/2A, 313/3G, 313/4B, 322/1D, 320/1, 320/3C, 321/1C, 320/3A, 321/1A, 322/2E, 324/2C, 320/3B, 321/1B, 320/4, 321/3, 323/1, 322/2C, 322/2D, 322/3B, 322/3D, 322/3E, 322/3F, 324/2A, 322/3G, 324/2B, 323/2, 324/3, 325/1A, 325/1B, 325/2, 313/1D, 326/1B, 327/1F, 326/1D, 326/1E, 327/1E, 309/2D, 316/1D, 314/3A3, 314/1A, 314/3A1, 315/5, 308/1A, 308/1C, 319/1B, 308/1B, 308/2, 309/1A1, 309/1B1, 309/2B2, 314/1B, 309/2A, 311/1E, 314/3A2, 309/2C, 311/1D, 309/2E, 310/1A2, 310/1B, 310/1C, 310/2, 311/1A, 311/1F, 311/3B, 311/3A, 311/3C, 314/3B, 317/1D, 317/1E, 315/3, 315/1A, 315/1D, 315/4A, 315/4B, 316/1E, 316/2B, 316/2C, 316/2D, 316/3A, 316/3B, 316/3C, 316/3E, 316/3F, 317/1C, 317/2A1, 317/2A3, 317/2B, 319/1A, 315/1B, 315/1C, 316/1A, 316/1B, 316/2A, 316/3G, 318/1A, 318/1B, 318/1C, 318/2, 318/3A, 318/3B, 315/1E, 315/4C, 316/1F, 316/3D, 317/1B, 315/4D, 316/1C, 317/1A, 317/2A2, 317/2A4, 317/2A5 of, THIMIJEPAI village, Denkanikottai Taluk and Krishnagiri District - Renewal of Consent for the operation of the plant and discharge of emissions under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) –Issued- Reg.

**REF:** 1. Unit's online application No. 43407135 dated 07.03.2022  
2. IR.No : F.2944HSR/RL/AE/HSR/2021 dated 06.04.2022

RENEWAL OF CONSENT is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Director

M/s.TATA ELECTRONICS PRIVATE LIMITED PHASE I,

S.F.No. 150/4, 150/5, 140/5, 136/1A, 136/1B, 140/6, 141/3, 141/1A, 136/3A, 139/4, 139/8, 149/2, 149/3, 150/1, 149/4A, 149/4B, 150/3, 143/1A, 143/1B, 143/1C, 148/4A, 148/4B, 141/6, 141/4C, 141/5C, 143/2A, 143/2B, 143/ 3, 144/1, 147/1B, 147/1A, 148/3 of Udedurgam Village and 312/1E, 312/2A, 324/1A, 324/2D, 312/2B, 312/2C, 312/2D2, 323/3, 326/1A, 327/1C, 326/1C, 311/1B, 311/1C, 312/1C, 312/2D1, 313/3F, 312/1A, 312/1B, 312/1D, 313/4A, 322/2B, 313/1E, 313/3C, 313/3D, 313/1C, 313/3B, 322/1C, 322/3A, 322/3C, 313/1A, 313/3A, 313/1B, 313/3E, 313/1F, 322/1A, 322/1B, 322/2A, 313/3G, 313/4B, 322/1D, 320/1, 320/3C, 321/1C, 320/3A, 321/1A, 322/2E, 324/2C, 320/3B, 321/1B, 320/4, 321/3, 323/1, 322/2C, 322/2D, 322/3B, 322/3D, 322/3E, 322/3F, 324/2A, 322/3G, 324/2B, 323/2, 324/3, 325/1A, 325/1B, 325/2, 313/1D, 326/1B, 327/1F, 326/1D, 326/1E, 327/1E, 309/2D, 316/1D, 314/3A3, 314/1A, 314/3A1, 315/5, 308/1A, 308/1C, 319/1B, 308/1B, 308/2, 309/1A1, 309/1B1, 309/2B2, 314/1B, 309/2A, 311/1E, 314/3A2, 309/2C, 311/1D, 309/2E, 310/1A2, 310/1B, 310/1C, 310/2, 311/1A, 311/1F, 311/3B, 311/3A, 311/3C, 314/3B, 317/1D, 317/1E, 315/3, 315/1A, 315/1D, 315/4A, 315/4B, 316/1E, 316/2B, 316/2C, 316/2D, 316/3A, 316/3B, 316/3C, 316/3E, 316/3F, 317/1C,

317/2A1, 317/2A3, 317/2B, 319/1A, 315/1B, 315/1C, 316/1A, 316/1B, 316/2A, 316/3G, 318/1A, 318/1B, 318/1C, 318/2, 318/3A, 318/3B, 315/1E, 315/4C, 316/1F, 316/3D, 317/1B, 315/4D, 316/1C, 317/1A, 317/2A2, 317/2A4, 317/2A5 of,  
THIMIJEPALLI village,  
Denkanikottai Taluk,  
Krishnagiri District.

Authorizing the occupier to operate the industrial plant in the Air Pollution Control Area as notified by the Government and to make discharge of emission from the stacks/chimneys.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

**This RENEWAL OF CONSENT is valid for the period ending March 31, 2023**

**For Member Secretary,  
Tamil Nadu Pollution Control Board,  
Chennai**

## SPECIAL CONDITIONS

1. This renewal of consent is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

| Sl. No.                | Description  | Quantity | Unit    |
|------------------------|--|----------|---------|
| <b>Product Details</b> |  |          |         |
| 1.                     | Manufacturing and Assembly of Metal case for Mobile Phones | 50000    | Nos/Day |

2. This renewal of consent is valid for operating the facility with the below mentioned emission/noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent/Amendment has to be obtained.

| <b>I Point source emission with stack :</b> |   |   |                                     |  |
|---|---|---|-------------------------------------|--|
| Stack No.                                   | Point Emission Source                                 | Air pollution Control measures                            | Stack height from Ground Level in m | Gaseous Discharge in Nm <sup>3</sup> /hr |
| 1 to 12                                     | Anodizing Section – 12 Nos                            | Each having Individual Wet scrubber with Individual stack | 14                                  |  |
| 13 to 14                                    | Anodizing Section – 2 Nos                             | Each having Individual Wet scrubber with Individual stack | 14                                  |  |
| 15 to 20                                    | Assembly Section – 6 Nos                              | Each having individual stack                              | 15                                  |  |
| 21 to 23                                    | Assembly Section – 3 Nos                              | Each having individual stack                              | 15                                  |  |
| 24 to 37                                    | DG Set 2250 KVA – 14 Nos                              | Each having Acoustic Enclosures with Individual Stack     | 30                                  |  |
| 38  | HSD Fired Boiler – 850 Kg/Hr – 3 Nos (For Evaporator) | Common stack  | 17                                  |  |
| <b>II Fugitive/Noise emission :</b>         |   |   |                                     |  |
| Sl. No.                                     | Fugitive or Noise Emission sources                    | Type of emission  | Control measures                    |  |
| 1.  | DG Set 2250 KVA – 14 Nos                              | Noise   | Acoustic Enclosures                 |  |

**Special Additional Conditions:**

- i. The unit shall install the approved retrofit emission control device/equipment with at least 70% Particulate matter reduction efficiency on all DG sets with capacity of 125 KVA and above or otherwise the unit shall be shift to gas based generators within the time frame prescribed in the notification No. TNPCB/Labs/DD(L)02151/2019 dated 10.06.2020 issued by TNPCB.
- ii. The unit shall obtain No Objection Certificate (NOC) from the Tamil Nadu Bio Diversity Board /National Bio Diversity Authority if the unit is using any Biological resources or knowledge associated thereto as per the provisions of Biological Diversity Act 2002.

**Additional Conditions:**

1. The unit shall carry out the Manufacturing and Assembly of Metal case for Mobile Phones – 50,000 Nos/Day only.
2. The unit shall operate and maintain the Air Pollution Control measures attached various emission sources continuously and efficiently so as to satisfy the Ambient Air Quality/Emission standards prescribed by the Board.
3. The unit shall ensure that at any time the power generates from DG Sets installed in the unit's premises should be utilized only for captive purpose.
4. The unit shall adhere to the Ambient Air Quality/Stack Emission/Ambient Noise Level standards prescribed by the Board.
5. The unit shall conduct the AAQ/Stack Monitoring/ANL survey through TNPCB Lab every year and furnish ROA of the same.
6. The unit shall continue develop more greenbelt area by planting native tree saplings with thick canopy all along the periphery of the unit as per CPCB norms.
7. The unit shall not invite any complaint from nearby public at any point of time.
8. In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per the law.
9. The unit shall ensure that the construction of campus of the industry should be away from the Eco-sensitive Zone of Cauvery North Wildlife Sanctuary and comply with the provisions of MoFF & CC Notification S.O.7 (E), dated 01.01.2020.
10. The unit shall furnish the Audited Balance Sheet every year for verification of the Gross Fixed Assets so as to collect the balance or arrear consent fee, if any. In case of any deviation in the Gross Fixed Assets furnished in future, the unit shall remit the difference in amount to the Board without fail.
11. The unit shall not enhance the production beyond the consented capacity .The unit shall ensure that no expansion activity will be carried out without prior of consent of the TNPC Board ..
12. The unit shall ensure that "Any step of the unit activity should not attract the EIA Notification 2006 as amended".

**For Member Secretary,  
Tamil Nadu Pollution Control Board,  
Chennai**

To  
The Director,  
M/s.TATA ELECTRONICS PRIVATE LIMITED PHASE I,  
TRIL BENGALURU REAL ESTATE FOUR  
PRIVATE LIMITED, Corniche Al- Latheef,  
Ground Floor A Wing, No. 25, Cunningham  
Road, Vasanthnagar, Bangalore, Bangalore,  
Karnataka, India,  
Pin: 560052

**Copy to:**

- 1.The Commissioner, KEELAMANGALAM-Panchayat Union, Denkanikottai Taluk, Krishnagiri District .
2. The District Environmental Engineer, Tamil Nadu Pollution Control Board, HOSUR.

3. The JCEE-Monitoring, Tamil Nadu Pollution Control Board, Vellore.

4. File

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Category of the Industry :

RED



CONSENT ORDER NO. 2208143407135 DATED: 06/06/2022.

PROCEEDINGS NO.T5/TNPCB/F.3192HSR/RL/HSR/W/2022 DATED: 06/06/2022

**SUB:** Tamil Nadu Pollution Control Board - RENEWAL OF CONSENT – M/s. TATA ELECTRONICS PRIVATE LIMITED PHASE I , S.F.No. 150/4, 150/5, 140/5, 136/1A, 136/1B, 140/6, 141/3, 141/1A, 136/3A, 139/4, 139/8, 149/2, 149/3, 150/1, 149/4A, 149/4B, 150/3, 143/1A, 143/1B, 143/1C, 148/4A, 148/4B, 141/6, 141/4C, 141/5C, 143/2A, 143/2B, 143/ 3, 144/1, 147/1B, 147/1A, 148/3 of Udedurgam Village and 312/1E, 312/2A, 324/1A, 324/2D, 312/2B, 312/2C, 312/2D2, 323/3, 326/1A, 327/1C, 326/1C, 311/1B, 311/1C, 312/1C, 312/2D1, 313/3F, 312/1A, 312/1B, 312/1D, 313/4A, 322/2B, 313/1E, 313/3C, 313/3D, 313/1C, 313/3B, 322/1C, 322/3A, 322/3C, 313/1A, 313/3A, 313/1B, 313/3E, 313/1F, 322/1A, 322/1B, 322/2A, 313/3G, 313/4B, 322/1D, 320/1, 320/3C, 321/1C, 320/3A, 321/1A, 322/2E, 324/2C, 320/3B, 321/1B, 320/4, 321/3, 323/1, 322/2C, 322/2D, 322/3B, 322/3D, 322/3E, 322/3F, 324/2A, 322/3G, 324/2B, 323/2, 324/3, 325/1A, 325/1B, 325/2, 313/1D, 326/1B, 327/1F, 326/1D, 326/1E, 327/1E, 309/2D, 316/1D, 314/3A3, 314/1A, 314/3A1, 315/5, 308/1A, 308/1C, 319/1B, 308/1B, 308/2, 309/1A1, 309/1B1, 309/2B2, 314/1B, 309/2A, 311/1E, 314/3A2, 309/2C, 311/1D, 309/2E, 310/1A2, 310/1B, 310/1C, 310/2, 311/1A, 311/1F, 311/3B, 311/3A, 311/3C, 314/3B, 317/1D, 317/1E, 315/3, 315/1A, 315/1D, 315/4A, 315/4B, 316/1E, 316/2B, 316/2C, 316/2D, 316/3A, 316/3B, 316/3C, 316/3E, 316/3F, 317/1C, 317/2A1, 317/2A3, 317/2B, 319/1A, 315/1B, 315/1C, 316/1A, 316/1B, 316/2A, 316/3G, 318/1A, 318/1B, 318/1C, 318/2, 318/3A, 318/3B, 315/1E, 315/4C, 316/1F, 316/3D, 317/1B, 315/4D, 316/1C, 317/1A, 317/2A2, 317/2A4, 317/2A5 of, THIMIJEPAI village, Denkanikottai Taluk and Krishnagiri District - Renewal of Consent for the operation of the plant and discharge of sewage and/or trade effluent under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act 6 of 1974) – Issued- Reg.

**REF:** 1. Unit's online application No. 43407135 dated 07.03.2022  
2. IR.No : F.2944HSR/RL/AE/HSR/2021 dated 06.04.2022

RENEWAL OF CONSENT is hereby granted under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act, 6 of 1974) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Director

M/s.TATA ELECTRONICS PRIVATE LIMITED PHASE I,

S.F.No. 150/4, 150/5, 140/5, 136/1A, 136/1B, 140/6, 141/3, 141/1A, 136/3A, 139/4, 139/8, 149/2, 149/3, 150/1, 149/4A, 149/4B, 150/3, 143/1A, 143/1B, 143/1C, 148/4A, 148/4B, 141/6, 141/4C, 141/5C, 143/2A, 143/2B, 143/ 3, 144/1, 147/1B, 147/1A, 148/3 of Udedurgam Village and 312/1E, 312/2A, 324/1A, 324/2D, 312/2B, 312/2C, 312/2D2, 323/3, 326/1A, 327/1C, 326/1C, 311/1B, 311/1C, 312/1C, 312/2D1, 313/3F, 312/1A, 312/1B, 312/1D, 313/4A, 322/2B, 313/1E, 313/3C, 313/3D, 313/1C, 313/3B, 322/1C, 322/3A, 322/3C, 313/1A, 313/3A, 313/1B, 313/3E, 313/1F, 322/1A, 322/1B, 322/2A, 313/3G, 313/4B, 322/1D, 320/1, 320/3C, 321/1C, 320/3A, 321/1A, 322/2E, 324/2C, 320/3B, 321/1B, 320/4, 321/3, 323/1, 322/2C, 322/2D, 322/3B, 322/3D, 322/3E, 322/3F, 324/2A, 322/3G, 324/2B, 323/2, 324/3, 325/1A, 325/1B, 325/2, 313/1D, 326/1B, 327/1F, 326/1D, 326/1E, 327/1E, 309/2D, 316/1D, 314/3A3, 314/1A, 314/3A1, 315/5, 308/1A, 308/1C, 319/1B, 308/1B, 308/2, 309/1A1, 309/1B1, 309/2B2, 314/1B, 309/2A, 311/1E, 314/3A2, 309/2C, 311/1D, 309/2E, 310/1A2, 310/1B, 310/1C, 310/2, 311/1A, 311/1F, 311/3B, 311/3A, 311/3C, 314/3B, 317/1D, 317/1E, 315/3, 315/1A, 315/1D, 315/4A, 315/4B, 316/1E, 316/2B, 316/2C, 316/2D, 316/3A, 316/3B, 316/3C, 316/3E, 316/3F, 317/1C,

317/2A1, 317/2A3, 317/2B, 319/1A, 315/1B, 315/1C, 316/1A, 316/1B, 316/2A, 316/3G, 318/1A, 318/1B, 318/1C, 318/2, 318/3A, 318/3B, 315/1E, 315/4C, 316/1F, 316/3D, 317/1B, 315/4D, 316/1C, 317/1A, 317/2A2, 317/2A4, 317/2A5 of,  
THIMIJEPELLI Village ,  
Denkanikottai Taluk ,  
Krishnagiri District .

Authorising the occupier to make discharge of sewage and /or trade effluent.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

**This RENEWAL OF CONSENT is valid for the period ending March 31, 2023**

**For Member Secretary,  
Tamil Nadu Pollution Control Board,  
Chennai**

## SPECIAL CONDITIONS

1. This renewal of consent is valid for operating the facility for the manufacture of products/byproducts (Col. 2) at the rate (Col 3) mentioned below. Any change in the product/byproduct and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

| Sl. No.                | Description  | Quantity | Unit    |
|------------------------|--|----------|---------|
| <b>Product Details</b> |  |          |         |
| 1.                     | Manufacturing and Assembly of Metal case for Mobile Phones | 50000    | Nos/Day |

2. This renewal of consent is valid for operating the facility with the below mentioned outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

| Outlet No.                            | Description of Outlet                           | Maximum daily discharge in KLD | Point of disposal             |
|---------------------------------------|---|--------------------------------|-------------------------------|
| <b>Effluent Type : Sewage</b>         |   |                                |                               |
| 1.                                    | Sewage Outlet 1                                 | 567.0                          | On land for gardening         |
| 2.                                    | Sewage Outlet 2                                 | 243.0                          | Utilizing for Toilet flushing |
| <b>Effluent Type : Trade Effluent</b> |   |                                |                               |
| 1.                                    | Trade Effluent 1 (RO Per. & Evaporator Condens) | 216.65                         | Recycling to process          |
| 2.                                    | Trade Effluent 2 (Evaporator Concentrate)       | 2.1                            | Converted into Salts by ATFD  |

**Special Additional Conditions:**

The unit shall obtain No Objection Certificate (NOC) from the Tamil Nadu Bio Diversity Board /National Bio Diversity Authority if the unit is using any Biological resources or knowledge associated thereto as per the provisions of Biological Diversity Act 2002.

**Additional Conditions:**

1. The unit shall carry out the Manufacturing and Assembly of Metal case for Mobile Phones – 50,000 Nos/Day only.
2. The unit shall operate and maintain the STP efficiently and continuously so as to achieve the quality of treated sewage to the standards prescribed by the Board.
3. The unit shall utilize part of the treated sewage for on land for gardening & part of the treated sewage for toilet flushings after satisfying standards prescribed by the Board and shall ensure that there should not be any stagnation/ ponding of treated sewage within the unit premises.
4. The unit shall operate and maintain the ZLD based ETP efficiently and continuously and utilize the RO permeate & Evaporator Condensate recycle back in to the process and dispose the evaporator concentrate through ATFD and achieve zero liquid discharge at all times.
5. The unit shall ensure that the construction of campus of the industry should be away from the Eco-sensitive Zone of Cauvery North Wildlife Sanctuary and comply with the provisions of MoFF & CC Notification S.O.7 (E), dated 01.01.2020.
6. The unit shall operate & maintain the organic waste converter for the treatment and disposal of bio-degradable solid waste generated from the facility.
7. The unit shall maintain the Rain Water harvesting system in their premises to recharge the ground water in that area
8. The unit shall continue develop more greenbelt area by planting native tree saplings with thick canopy all along the periphery of the unit as per CPCB norms.
9. The unit shall analyze the quality of the treated sewage and trade effluent through Board's Lab every month and furnish the ROA to the Board.
10. The unit has to obtain for Authorization under Hazardous and Other Wastes(Management and Transboundary Movement) Rules,2016.
11. The unit shall collect and store the hazardous wastes generated from the unit in a separately earmarked closed shed with impervious concrete platform within premises.
12. The unit shall maintain hazardous waste display board in front of the main gate clearly updating the details of hazardous waste regularly as mandated by the Hon'ble Supreme Court Order dated 14.10.2003.
13. The unit shall comply with E-waste Management Rules, 2016. E-Waste is listed in schedule –I, generated by them shall be channelized through collection centre or dealers of authorized producer to authorized dismantler or recycler. The unit shall maintain record of E- Waste by them in Form-2 and make such records for scrutiny by the TNPCB. The unit shall file annual returns in Form-3, to TNPCB on or before the 30th day of June following the financial year.
14. The unit shall comply with the provisions of Plastic Waste management Rules,2016.
15. The unit shall not use 'Use and throwaway plastics such as plastic sheets used for food wrapping, spreading on dining table etc, plastic plates, plastic coated teacups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastics flags irrespective of thickness, within the industry premises. Instead unit shall encourage use of eco-friendly alternative such as banana leaf, areca nutpalm plate, stainless steel, glass, porcelain plates/cups, cloth bag, jute bag etc.,
16. The unit's activity shall not attract any complaint from the nearby public.
17. The unit shall submit Environmental Statement for every financial year ending the 31st March in Form -V as per the Rule 14 of the Environment (Protection) Rules, 1986.
18. The unit shall not carryout manual cleaning of STP/ETP components and shall carry out only through mechanical devices.
19. The unit's activity shall not attract the provision of the EIA Notification 2006 as amended.
20. In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per the law.
21. The unit shall not enhance the production beyond the consented capacity .The unit shall ensure that no expansion activity will be carried out without prior of consent of the TNPC Board ..
22. The unit shall furnish the Audited Balance Sheet every year for verification of the Gross Fixed Assets so as to collect the balance or arrear consent fee, if any. In case of any deviation in the Gross Fixed Assets furnished in future, the unit shall remit the difference in amount to the Board without fail.

**For Member Secretary,  
Tamil Nadu Pollution Control Board,  
Chennai**

To  
The Director,  
M/s.TATA ELECTRONICS PRIVATE LIMITED PHASE I,  
TRIL BENGALURU REAL ESTATE FOUR  
PRIVATE LIMITED, Corniche Al- Latheef,  
Ground Floor A Wing, No. 25, Cunningham  
Road, Vasanthnagar, Bangalore, Bangalore,  
Karnataka, India,  
Pin: 560052

**Copy to:**

- 1.The Commissioner, KEELAMANGALAM-Panchayat Union, Denkanikottai Taluk, Krishnagiri District .
  2. The District Environmental Engineer, Tamil Nadu Pollution Control Board, HOSUR.
  3. The JCEE-Monitoring, Tamil Nadu Pollution Control Board, Vellore.
  4. File
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**TAMIL NADU POLLUTION CONTROL BOARD**

Category of the Industry :

**RED**

**CONSENT ORDER NO. 2308250567008      DATED: 06/04/2023.**

**PROCEEDINGS NO.T5/TNPCB/F.3192HSR/RL/HSR/A/2023      DATED: 06/04/2023**

**SUB:** Tamil Nadu Pollution Control Board - RENEWAL OF CONSENT –M/s. TATA ELECTRONICS PRIVATE LIMITED PHASE I , S.F.No. 150/4, 150/5, 140/5, 136/1A, 136/1B, 140/6, 141/3, 141/1A, 136/3A, 139/4, 139/8, 149/2, 149/3, 150/1, 149/4A, 149/4B, 150/3, 143/1A, 143/1B, 143/1C, 148/4A, 148/4B, 141/6, 141/4C, 141/5C, 143/2A, 143/2B, 143/ 3, 144/1, 147/1B, 147/1A, 148/3 of Udedurgam Village and 312/1E, 312/2A, 324/1A, 324/2D, 312/2B, 312/2C, 312/2D2, 323/3, 326/1A, 327/1C, 326/1C, 311/1B, 311/1C, 312/1C, 312/2D1, 313/3F, 312/1A, 312/1B, 312/1D, 313/4A, 322/2B, 313/1E, 313/3C, 313/3D, 313/1C, 313/3B, 322/1C, 322/3A, 322/3C, 313/1A, 313/3A, 313/1B, 313/3E, 313/1F, 322/1A, 322/1B, 322/2A, 313/3G, 313/4B, 322/1D, 320/1, 320/3C, 321/1C, 320/3A, 321/1A, 322/2E, 324/2C, 320/3B, 321/1B, 320/4, 321/3, 323/1, 322/2C, 322/2D, 322/3B, 322/3D, 322/3E, 322/3F, 324/2A, 322/3G, 324/2B, 323/2, 324/3, 325/1A, 325/1B, 325/2, 313/1D, 326/1B, 327/1F, 326/1D, 326/1E, 327/1E, 309/2D, 316/1D, 314/3A3, 314/1A, 314/3A1, 315/5, 308/1A, 308/1C, 319/1B, 308/1B, 308/2, 309/1A1, 309/1B1, 309/2B2, 314/1B, 309/2A, 311/1E, 314/3A2, 309/2C, 311/1D, 309/2E, 310/1A2, 310/1B, 310/1C, 310/2, 311/1A, 311/1F, 311/3B, 311/3A, 311/3C, 314/3B, 317/1D, 317/1E, 315/3, 315/1A, 315/1D, 315/4A, 315/4B, 316/1E, 316/2B, 316/2C, 316/2D, 316/3A, 316/3B, 316/3C, 316/3E, 316/3F, 317/1C, 317/2A1, 317/2A3, 317/2B, 319/1A, 315/1B, 315/1C, 316/1A, 316/1B, 316/2A, 316/3G, 318/1A, 318/1B, 318/1C, 318/2, 318/3A, 318/3B, 315/1E, 315/4C, 316/1F, 316/3D, 317/1B, 315/4D, 316/1C, 317/1A, 317/2A2, 317/2A4, 317/2A5 of, THIMIJEPALLI village, Denkanikottai Taluk and Krishnagiri District - Renewal of Consent for the operation of the plant and discharge of emissions under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) –Issued- Reg.

**REF:** 1. Bd.Proc. No. T5/TNPCB/F.3192HSR/RL/HSR/W&A/2022 Dated 06/06/2022.

2. Unit's RCO online application No. 50567008 dated 16.02.2023.

3. IR.No : F.3192HSR/RL/AE/HSR/2023 dated 01/04/2023

RENEWAL OF CONSENT is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Director

M/s.TATA ELECTRONICS PRIVATE LIMITED PHASE I,

S.F.No. 150/4, 150/5, 140/5, 136/1A, 136/1B, 140/6, 141/3, 141/1A, 136/3A, 139/4, 139/8, 149/2, 149/3, 150/1, 149/4A, 149/4B, 150/3, 143/1A, 143/1B, 143/1C, 148/4A, 148/4B, 141/6, 141/4C, 141/5C, 143/2A, 143/2B, 143/ 3, 144/1, 147/1B, 147/1A, 148/3 of Udedurgam Village and 312/1E, 312/2A, 324/1A, 324/2D, 312/2B, 312/2C, 312/2D2, 323/3, 326/1A, 327/1C, 326/1C, 311/1B, 311/1C, 312/1C, 312/2D1, 313/3F, 312/1A, 312/1B, 312/1D, 313/4A, 322/2B, 313/1E, 313/3C, 313/3D, 313/1C, 313/3B, 322/1C, 322/3A, 322/3C, 313/1A, 313/3A, 313/1B, 313/3E, 313/1F, 322/1A, 322/1B, 322/2A, 313/3G, 313/4B, 322/1D, 320/1, 320/3C, 321/1C, 320/3A, 321/1A, 322/2E, 324/2C, 320/3B, 321/1B, 320/4, 321/3, 323/1, 322/2C, 322/2D, 322/3B, 322/3D, 322/3E, 322/3F, 324/2A, 322/3G, 324/2B, 323/2, 324/3, 325/1A, 325/1B, 325/2, 313/1D, 326/1B, 327/1F, 326/1D, 326/1E, 327/1E, 309/2D, 316/1D, 314/3A3, 314/1A, 314/3A1, 315/5, 308/1A, 308/1C, 319/1B, 308/1B, 308/2, 309/1A1, 309/1B1, 309/2B2, 314/1B, 309/2A, 311/1E, 314/3A2, 309/2C, 311/1D, 309/2E, 310/1A2, 310/1B,

310/1C, 310/2, 311/1A, 311/1F, 311/3B, 311/3A, 311/3C, 314/3B, 317/1D, 317/1E, 315/3, 315/1A, 315/1D, 315/4A, 315/4B, 316/1E, 316/2B, 316/2C, 316/2D, 316/3A, 316/3B, 316/3C, 316/3E, 316/3F, 317/1C, 317/2A1, 317/2A3, 317/2B, 319/1A, 315/1B, 315/1C, 316/1A, 316/1B, 316/2A, 316/3G, 318/1A, 318/1B, 318/1C, 318/2, 318/3A, 318/3B, 315/1E, 315/4C, 316/1F, 316/3D, 317/1B, 315/4D, 316/1C, 317/1A, 317/2A2, 317/2A4, 317/2A5 of,  
THIMIJEPELLI village,  
Denkanikottai Taluk,  
Krishnagiri District.

Authorizing the occupier to operate the industrial plant in the Air Pollution Control Area as notified by the Government and to make discharge of emission from the stacks/chimneys.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

**This RENEWAL OF CONSENT is valid for the period ending March 31, 2024**

**For Member Secretary,  
Tamil Nadu Pollution Control Board,  
Chennai**

## SPECIAL CONDITIONS

1. This renewal of consent is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

| Sl. No.                | Description  | Quantity | Unit    |
|------------------------|--|----------|---------|
| <b>Product Details</b> |  |          |         |
| 1.                     | Manufacturing and Assembly of Metal case for Mobile Phones | 50000    | Nos/Day |

2. This renewal of consent is valid for operating the facility with the below mentioned emission/noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent/Amendment has to be obtained.

| <b>I Point source emission with stack :</b> |   |   |                                     |  |
|---|---|---|-------------------------------------|--|
| Stack No.                                   | Point Emission Source                                 | Air pollution Control measures                            | Stack height from Ground Level in m | Gaseous Discharge in Nm <sup>3</sup> /hr |
| 1 to 12                                     | Anodizing Section – 12 Nos                            | Each having Individual Wet scrubber with Individual stack | 14                                  |  |
| 13 to 14                                    | Anodizing Section – 2 Nos                             | Each having Individual Wet scrubber with Individual stack | 14                                  |  |
| 15 to 20                                    | Assembly Section – 6 Nos                              | Each having individual stack                              | 15                                  |  |
| 21 to 23                                    | Assembly Section – 3 Nos                              | Each having individual stack                              | 15                                  |  |
| 24 to 37                                    | DG Set 2250 KVA – 14 Nos                              | Each having Acoustic Enclosures with Individual Stack     | 30                                  |  |
| 38  | HSD Fired Boiler – 850 Kg/Hr – 3 Nos (For Evaporator) | Common stack  | 17                                  |  |
| <b>II Fugitive/Noise emission :</b>         |   |   |                                     |  |
| Sl. No.                                     | Fugitive or Noise Emission sources                    | Type of emission  | Control measures                    |  |
| 1.  | DG Set 2250 KVA – 14 Nos                              | Noise   | Acoustic Enclosures                 |  |

**Special Additional Conditions:**

- i. The unit shall install the approved retrofit emission control device/equipment with at least 70% Particulate matter reduction efficiency on all DG sets with capacity of 125 KVA and above or otherwise the unit shall be shift to gas based generators within the time frame prescribed in the notification No. TNPCB/Labs/DD(L)02151/2019 dated 10.06.2020 issued by TNPCB.
- ii. The unit shall obtain No Objection Certificate (NOC) from the Tamil Nadu Bio Diversity Board /National Bio Diversity Authority if the unit is using any Biological resources or knowledge associated thereto as per the provisions of Biological Diversity Act 2002.

**Additional Conditions:**

1. The unit shall carry out the Manufacturing and Assembly of Metal case for Mobile Phones – 50,000 Nos/Day only.
- 2.The unit shall operate and maintain the Air Pollution Control measures attached various emission sources continuously and efficiently so as to satisfy the Ambient Air Quality/Emission standards prescribed by the Board.
- 3.The unit shall ensure that at any time the power generates from DG Sets installed in the unit's premises should be utilized only for captive purpose.
- 4.The unit shall adhere to the Ambient Air Quality/Stack Emission/Ambient Noise Level standards prescribed by the Board.
- 5.The unit shall conduct the AAQ/Stack Monitoring/ANL survey through TNPCB Lab every year and furnish ROA of the same.
- 6.The unit shall continue develop more greenbelt area by planting native tree saplings with thick canopy all along the periphery of the unit as per CPCB norms.
- 7.The unit shall not invite any complaint from nearby public at any point of time.
- 8.The unit shall ensure that the construction of campus of the industry should be away from the Eco-sensitive Zone of Cauvery North Wildlife Sanctuary and comply with the provisions of MoFF & CC Notification S.O.7 (E), dated 01.01.2020.
- 9.The unit shall not enhance the production beyond the consented capacity .The unit shall ensure that no expansion activity will be carried out without prior of consent of the TNPC Board .
10. The unit shall ensure that “Any step of the unit activity should not attract the EIA Notification 2006 as amended”.
- 11.The unit shall furnish the Audited Balance Sheet every year for verification of the Gross Fixed Assets so as to collect the balance or arrear consent fee, if any. In case of any deviation in the Gross Fixed Assets furnished in future, the unit shall remit the difference in amount to the Board without fail.
- 12.In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per the law.

**For Member Secretary,  
Tamil Nadu Pollution Control Board,  
Chennai**

To  
The Director,  
M/s.TATA ELECTRONICS PRIVATE LIMITED PHASE I,  
TATA ELECTRONICS PRIVATE LIMITED  
No 10 ,Jigani Industrial area,Jigani,Bangalore,  
Karnataka - 560105, INDIA.,  
Pin: 560052

**Copy to:**

- 1.The Commissioner, KEELAMANGALAM-Panchayat Union, Denkanikottai Taluk, Krishnagiri District .
2. The District Environmental Engineer, Tamil Nadu Pollution Control Board, HOSUR.
3. The JCEE-Monitoring, Tamil Nadu Pollution Control Board, Vellore.

4. File

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\*\* This consent order is computer generated by OCMMS of TNPCB and no signature is needed\*\*



**TAMIL NADU POLLUTION CONTROL BOARD**

Category of the Industry :

**RED**

**CONSENT ORDER NO. 2308150567008 DATED: 06/04/2023.**

**PROCEEDINGS NO.T5/TNPCB/F.3192HSR/RL/HSR/W/2023 DATED: 06/04/2023**

**SUB:** Tamil Nadu Pollution Control Board - RENEWAL OF CONSENT – M/s. TATA ELECTRONICS PRIVATE LIMITED PHASE I , S.F.No. 150/4, 150/5, 140/5, 136/1A, 136/1B, 140/6, 141/3, 141/1A, 136/3A, 139/4, 139/8, 149/2, 149/3, 150/1, 149/4A, 149/4B, 150/3, 143/1A, 143/1B, 143/1C, 148/4A, 148/4B, 141/6, 141/4C, 141/5C, 143/2A, 143/2B, 143/ 3, 144/1, 147/1B, 147/1A, 148/3 of Udedurgam Village and 312/1E, 312/2A, 324/1A, 324/2D, 312/2B, 312/2C, 312/2D2, 323/3, 326/1A, 327/1C, 326/1C, 311/1B, 311/1C, 312/1C, 312/2D1, 313/3F, 312/1A, 312/1B, 312/1D, 313/4A, 322/2B, 313/1E, 313/3C, 313/3D, 313/1C, 313/3B, 322/1C, 322/3A, 322/3C, 313/1A, 313/3A, 313/1B, 313/3E, 313/1F, 322/1A, 322/1B, 322/2A, 313/3G, 313/4B, 322/1D, 320/1, 320/3C, 321/1C, 320/3A, 321/1A, 322/2E, 324/2C, 320/3B, 321/1B, 320/4, 321/3, 323/1, 322/2C, 322/2D, 322/3B, 322/3D, 322/3E, 322/3F, 324/2A, 322/3G, 324/2B, 323/2, 324/3, 325/1A, 325/1B, 325/2, 313/1D, 326/1B, 327/1F, 326/1D, 326/1E, 327/1E, 309/2D, 316/1D, 314/3A3, 314/1A, 314/3A1, 315/5, 308/1A, 308/1C, 319/1B, 308/1B, 308/2, 309/1A1, 309/1B1, 309/2B2, 314/1B, 309/2A, 311/1E, 314/3A2, 309/2C, 311/1D, 309/2E, 310/1A2, 310/1B, 310/1C, 310/2, 311/1A, 311/1F, 311/3B, 311/3A, 311/3C, 314/3B, 317/1D, 317/1E, 315/3, 315/1A, 315/1D, 315/4A, 315/4B, 316/1E, 316/2B, 316/2C, 316/2D, 316/3A, 316/3B, 316/3C, 316/3E, 316/3F, 317/1C, 317/2A1, 317/2A3, 317/2B, 319/1A, 315/1B, 315/1C, 316/1A, 316/1B, 316/2A, 316/3G, 318/1A, 318/1B, 318/1C, 318/2, 318/3A, 318/3B, 315/1E, 315/4C, 316/1F, 316/3D, 317/1B, 315/4D, 316/1C, 317/1A, 317/2A2, 317/2A4, 317/2A5 of, THIMIJEPALLI village, Denkanikottai Taluk and Krishnagiri District - Renewal of Consent for the operation of the plant and discharge of sewage and/or trade effluent under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act 6 of 1974) – Issued- Reg.

**REF:** 1. Bd.Proc. No. T5/TNPCB/F.3192HSR/RL/HSR/W&A/2022 Dated 06/06/2022.

2. Unit's RCO online application No. 50567008 dated 16.02.2023.

3. IR.No : F.3192HSR/RL/AE/HSR/2023 dated 01/04/2023

RENEWAL OF CONSENT is hereby granted under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act, 6 of 1974) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Director

M/s.TATA ELECTRONICS PRIVATE LIMITED PHASE I,

S.F.No. 150/4, 150/5, 140/5, 136/1A, 136/1B, 140/6, 141/3, 141/1A, 136/3A, 139/4, 139/8, 149/2, 149/3, 150/1, 149/4A, 149/4B, 150/3, 143/1A, 143/1B, 143/1C, 148/4A, 148/4B, 141/6, 141/4C, 141/5C, 143/2A, 143/2B, 143/ 3, 144/1, 147/1B, 147/1A, 148/3 of Udedurgam Village and 312/1E, 312/2A, 324/1A, 324/2D, 312/2B, 312/2C, 312/2D2, 323/3, 326/1A, 327/1C, 326/1C, 311/1B, 311/1C, 312/1C, 312/2D1, 313/3F, 312/1A, 312/1B, 312/1D, 313/4A, 322/2B, 313/1E, 313/3C, 313/3D, 313/1C, 313/3B, 322/1C, 322/3A, 322/3C, 313/1A, 313/3A, 313/1B, 313/3E, 313/1F, 322/1A, 322/1B, 322/2A, 313/3G, 313/4B, 322/1D, 320/1, 320/3C, 321/1C, 320/3A, 321/1A, 322/2E, 324/2C, 320/3B, 321/1B, 320/4, 321/3, 323/1, 322/2C, 322/2D, 322/3B, 322/3D, 322/3E, 322/3F, 324/2A, 322/3G, 324/2B, 323/2, 324/3, 325/1A, 325/1B, 325/2, 313/1D, 326/1B, 327/1F, 326/1D, 326/1E, 327/1E, 309/2D, 316/1D, 314/3A3, 314/1A, 314/3A1, 315/5, 308/1A, 308/1C, 319/1B, 308/1B, 308/2, 309/1A1, 309/1B1, 309/2B2, 314/1B, 309/2A, 311/1E, 314/3A2, 309/2C, 311/1D, 309/2E, 310/1A2, 310/1B,

# 100

310/1C, 310/2, 311/1A, 311/1F, 311/3B, 311/3A, 311/3C, 314/3B, 317/1D, 317/1E, 315/3, 315/1A, 315/1D, 315/4A, 315/4B, 316/1E, 316/2B, 316/2C, 316/2D, 316/3A, 316/3B, 316/3C, 316/3E, 316/3F, 317/1C, 317/2A1, 317/2A3, 317/2B, 319/1A, 315/1B, 315/1C, 316/1A, 316/1B, 316/2A, 316/3G, 318/1A, 318/1B, 318/1C, 318/2, 318/3A, 318/3B, 315/1E, 315/4C, 316/1F, 316/3D, 317/1B, 315/4D, 316/1C, 317/1A, 317/2A2, 317/2A4, 317/2A5 of,  
THIMIJEPELLI village,  
Denkanikottai Taluk,  
Krishnagiri District.

Authorising the occupier to make discharge of sewage and /or trade effluent.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

**This RENEWAL OF CONSENT is valid for the period ending March 31, 2024**

**For Member Secretary,  
Tamil Nadu Pollution Control Board,  
Chennai**

# 101

## SPECIAL CONDITIONS

1. This renewal of consent is valid for operating the facility for the manufacture of products/byproducts (Col. 2) at the rate (Col 3) mentioned below. Any change in the product/byproduct and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

| Sl. No.                | Description  | Quantity | Unit    |
|------------------------|--|----------|---------|
| <b>Product Details</b> |  |          |         |
| 1.                     | Manufacturing and Assembly of Metal case for Mobile Phones | 50000    | Nos/Day |

2. This renewal of consent is valid for operating the facility with the below mentioned outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

| Outlet No.                            | Description of Outlet                           | Maximum daily discharge in KLD | Point of disposal             |
|---------------------------------------|---|--------------------------------|-------------------------------|
| <b>Effluent Type : Sewage</b>         |   |                                |                               |
| 1.                                    | Sewage Outlet 1                                 | 567.0                          | On land for gardening         |
| 2.                                    | Sewage Outlet 2                                 | 243.0                          | Utilizing for Toilet flushing |
| <b>Effluent Type : Trade Effluent</b> |   |                                |                               |
| 1.                                    | Trade Effluent 1 (RO Per. & Evaporator Condens) | 216.65                         | Recycling to process          |
| 2.                                    | Trade Effluent 2 (Evaporator Concentrate)       | 2.1                            | Converted into Salts by ATFD  |

**Special Additional Conditions:**

The unit shall obtain No Objection Certificate (NOC) from the Tamil Nadu Bio Diversity Board /National Bio Diversity Authority if the unit is using any Biological resources or knowledge associated thereto as per the provisions of Biological Diversity Act 2002.

**Additional Conditions:**

1.The unit shall carry out the Manufacturing and Assembly of Metal case for Mobile Phones – 50,000 Nos/Day only.

2.The unit shall operate and maintain the STP efficiently and continuously so as to achieve the quality of treated sewage to the standards prescribed by the Board.

3.The unit shall utilize part of the treated sewage for on land for gardening & part of the treated sewage for toilet flashings after satisfying standards prescribed by the Board and shall ensure that there should not be any stagnation/ ponding of treated sewage within the unit premises.

4.The unit shall operate and maintain the ZLD based ETP efficiently and continuously and utilize the RO permeate & Evaporator Condensate recycle back in to the process and dispose the evaporator concentrate through ATFD and achieve zero liquid discharge at all times.

5.The unit shall ensure that the construction of campus of the industry should be away from the Eco-sensitive Zone of Cauvery North Wildlife Sanctuary and comply with the provisions of MoFF & CC Notification S.O.7 (E), dated 01.01.2020.

6.The unit shall operate & maintain the organic waste converter for the treatment and disposal of bio-degradable solid waste generated from the facility.

7.The unit shall maintain the Rain Water harvesting system in their premises to recharge the ground water in that area.

8.The unit shall continue develop more greenbelt area by planting native tree saplings with thick canopy all along the periphery of the unit as per CPCB norms.

9.The unit shall analyze the quality of the treated sewage and trade effluent through Board's Lab every month and furnish the ROA to the Board.

10.The unit shall collect and store the hazardous wastes generated from the unit in a separately earmarked closed shed with impervious concrete platform within premises.

11.The unit shall maintain hazardous waste display board in front of the main gate clearly updating the details of hazardous waste regularly as mandated by the Hon'ble Supreme Court Order dated 14.10.2003.

12.The unit shall comply with E-waste Management Rules, 2016. E-Waste is listed in schedule –I, generated by them shall be channelized through collection centre or dealers of authorized producer to authorized dismantler or recycler. The unit shall maintain record of E- Waste by them in Form-2 and make such records for scrutiny by the TNPCB. The unit shall file annual returns in Form-3, to TNPCB on or before the 30th day of June following the financial year.

13.The unit shall comply with the provisions of Plastic Waste management Rules,2016.

14.The unit shall not use 'Use and throwaway plastics such as plastic sheets used for food wrapping, spreading on dining table etc, plastic plates, plastic coated teacups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastics flags irrespective of thickness, within the industry premises. Instead unit shall encourage use of eco-friendly alternative such as banana leaf, areca nutpalm plate, stainless steel, glass, porcelain plates/cups, cloth bag, jute bag etc.,

15.The unit's activity shall not attract any complaint from the nearby public.

16.The unit shall submit Environmental Statement for every financial year ending the 31st March in Form -V as per the Rule 14 of the Environment (Protection) Rules, 1986.

17.The unit shall not carryout manual cleaning of STP/ETP components and shall carry out only through mechanical devices.

18. The unit's activity shall not attract the provision of the EIA Notification 2006 as amended.

19. In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per the law.

20.The unit shall not enhance the production beyond the consented capacity .The unit shall ensure that no expansion activity will be carried out without prior of consent of the TNPC Board.

21.The unit shall furnish the Audited Balance Sheet every year for verification of the Gross Fixed Assets so as to collect the balance or arrear consent fee, if any. In case of any deviation in the Gross Fixed Assets furnished in future, the unit shall remit the difference in amount to the Board without fail.

**For Member Secretary,  
Tamil Nadu Pollution Control Board,  
Chennai**

To  
The Director,  
M/s.TATA ELECTRONICS PRIVATE LIMITED PHASE I,  
TATA ELECTRONICS PRIVATE LIMITED  
No 10 ,Jigani Industrial area,Jigani,Bangalore,  
Karnataka - 560105, INDIA.,  
Pin: 560052

**Copy to:**

- 1.The Commissioner, KEELAMANGALAM-Panchayat Union, Denkanikottai Taluk, Krishnagiri District .
  2. The District Environmental Engineer, Tamil Nadu Pollution Control Board, HOSUR.
  3. The JCEE-Monitoring, Tamil Nadu Pollution Control Board, Vellore.
  4. File
- 

**\*\* This consent order is computer generated by OCMMS of TNPCB and no signature is needed\*\***

Category of the Industry :

RED



CONSENT ORDER NO. 2405258740712 DATED: 23/09/2024.

PROCEEDINGS NO.T5/TNPCB/F.3192HSR/RL/HSR/A/2024 DATED: 23/09/2024

**SUB:** Tamil Nadu Pollution Control Board –CONSENT TO OPERATE –DIRECT –M/s. TATA ELECTRONICS PRIVATE LIMITED - PHASE I , S.F.No. SF. Nos: 312/1E, 312/2A, 324/1A, 324/2D, 324/2B, 324/2C, 312/2D2, 323/3, 326/1A, 327/1C, 326/1C, 311/1B, 311/1C, 312/1C, 312/2D1, 313/3F, 312/1A, 312/1B, 312/1d, 313/4A, 322/2B, 313/1E, 313/3C, 313/3D, 313/1C, 313/3B, 313/1C, 322/3A, 322/3C, 313/1A, 313/3A, 313/1B, 313/3E, 313/1F, 322/1A, 322/1B, 322/2A, 313/3G, 313/4B, 322/1D, 320/1, 320/3C, 321/1C, 320/3A, 321/1A, 322/2E, 324/2C, 320/3B, 321/1B, 320/A, 321/3, 323/1, 322/2C, 322/2D, 322/3B, 322/3E, 322/3F, 324/2A, 322/3G, 324/2B, 323/2, 324/3, 325/1A, 325/1B, 325/2, 313/1D, 326/1B, 327/1F, 326/1D, 326/1E, 327/1E, 309/2D, 316/1D, 314/3A3, 314/1B, 314/1A, 314/3A1, 315/5, 308/1A, 308/1C, 319/1B, 308/1B, 308/2, 309/1A, 309/1B, 309/2B, 309/2A, 311/1E, 314/3A2, 309/2C, 311/1D, 309/2E, 310/1A, 310/1B, 310/1C, 310/2, 311/1A, 311/1F, 311/3B, 311/3A, 311/3C, 314/3B, 317/1D, 317/1E, 315/3, 315/1A, 315/1D, 315/4A, 315/4B, 316/1E, 316/2B, 316/2C, 316/2D, 316/31, 316/3B, 316/3C, 316/3F, 317/1C, 317/2A1, 317/2A3, 317/2B, 319/1A, 315/1B, 315/1C, 316/1A, 316/1B, 316/2A, 316/3G, 318/1A, 318/1B, 318/1C, 318/2, 318/3A, 318/3B, 315/1E, 315/4C, 316/1F, 316/3D, 317/1B, 315/4D, 316/1C, 317/1A, 317/2A2, 317/2A4, 317/2A5, 314/1B1, 13/4A1(P), 13/5A1, 13/5A2(P), 14/1A, 14/1B, 14/1C(P), 14/2A, 14/2B, 14/2C, 14/2D, 14/3A, 14/3B, 14/3C(P), 14/3D(P), 15/1A(P), 16/7A(P), 16/7B(P), 16/8(P), 17/2, 17/3A(P), 17/3B, 18/1, 18/2B, 20, 324/1B, 326/2, 327/1A, 327/1B, 327/1D, 328/2, 332/4, 21/1A, 21/1B, 21/1C, 21/1D, 21/1E, 21/1F, 21/1G1, 21/2A, 327/3, 332/2, 328/3, 328/1, 328/4, 15/6B, 13/1B, 15/5, 15/6A1, 311/2, 313/2, 314/2, 315/2, 319/2, 320/2, 321/2, 326/3, 327/2, 328/5, 332/1, 332/5 of Thimjepalli Village, 143/2A, 143/1A, 143/1B, 143/1C, 148/4A, 148/4B, 141/6, 141/4C, 141/5C, 143/2B, 143/3, 144/1, 147/1B, 147/1A, 148/3, 134/1A, 134/1B, 134/2, 135/1, 135/2, 136/1C, 136/3B, 136/3C, 136/3D, 136/4A, 136/4B, 136/4C, 141/1B, 141/1C, 141/1D, 141/4A, 141/4B, 141/5A, 141/5B, 142/1A, 142/1B, 142/1C, 142/2, 142/3, 142/4, 141/7, 148/1, 148/3A, 161/1A, 161/1B, 161/1C, 161/3, 161/4A, 161/4B, 161/5A(P), 161/5B, 161/6A, 161/6B, 161/7, 161/8, 162/1, 162/2, 170/1A, 170/1B, 171/2A1, 171/2A2, 171/2A3, 171/2A4, 171/2A5, 172/1A, 172/1B, 171/1A, 172/1C, 172/1E, 172/3, 172/5A, 173/1, 173/3, 174/1A(P), 174/1B, 174/1C, 174/1D, 174/1E, 174/1F, 174/1G, 174/2(P), 174/3, 175/1, 180/2A, 180/2B, 180/3, 181/2A, 181/2B, 183/1, 183/2, 183/3, 183/4, 100/1B, 100/1C, 100/2A1B, 100/2A2A, 98/3, 98/4, 99/2, 112/2A, 112/2B, 112/3A, 112/3B, 113/1, 113/2, 113/3, 113/4, 114/2, 114/3A, 114/3B, 137/2A, 137/2B, 137/3, 137/4A, 137/4B, 138/1, 138/2, 138/4A, 138/4B, 138/5, 138/6, 139/2, 139/3, 139/5, 139/6, 139/9, 140/2, 140/4, 144/3, 144/4, 146/2A, 146/2B, 146/3, 146/4, 150/6A, 150/6B, 151/1, 152/1, 152/2, 152/4, 155/1, 155/2, 155/3, 156/1, 156/2, 157/1, 157/2, 157/3A, 157/3B, 157/3C, 157/3D, 157/3E, 158/2B2, 138/1, 137/7, 140/3, 180/4, 137/5, 139/10, 137/6, 140/7, 139/7, 172/1D, 172/2(P), 172/4A2(P), 172/4A1, 172/5B, 172/4A3, 172/6, 172/2(P), 172/4A2(P), 172/4B, 136/2, 141/2, 146/1, 144/2, 147/2, 148/2, 150/2, 137/1, 138/3, 140/1, 149/1, 151/2, 151/3, 152/3, 172/7, 174/4, 174/5, 175/2, 180/5, 181/1, 139/1, 150/4, 150/5, 140/5, 136/1A, 136/1B, 140/6, 141/3, 141/1A, 136/3A, 139/4, 139/8, 149/2, 149/3, 150/1, 149/4A, 149/4B, 150/3 of Udedurgam Village, 1241/1B, 1241/1C, 1241/2B1, 1241/2B2, 1242/2B(P), 1242/3A2(P), 1238/1B2, 1238/1D, 1238/3A, 1238/3B, 1238/3C, 242/3A2(P), 124/3B2, 1246/6B, 1248/2 of Ayyaranpalli Village. Denkanikottai Taluk, Krishnagiri District., THIMIJEPELLI village Denkanikottai Taluk and Krishnagiri District - Consent for operation of the plant and discharge of emissions under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) –Issued- Reg. (Industry User ID- R22HSR43405542)

- Ref:** 1. RCO PROC. NO.T5/TNPCB/F.3192HSR/RL/HSR/W&A/2023 DATED: 06/04/2023  
 2. RCO Application No. 58740712 dated 31-03-2024  
 3. IR.No : F.3192HSR/RL/DEE/HSR/2024 dated 28/08/2024  
 4. CCC Resolution No. 232-20 dated:12.09.2024

CONSENT TO OPERATE is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Director

M/s . TATA ELECTRONICS PRIVATE LIMITED - PHASE I

S.F No. SF. Nos: 312/1E, 312/2A, 324/1A, 324/2D, 324/2B, 324/2C, 312/2D2, 323/3, 326/1A, 327/1C, 326/1C, 311/1B, 311/1C, 312/1C, 312/2D1, 313/3F, 312/1A, 312/1B, 312/1d, 313/4A, 322/2B, 313/1E, 313/3C, 313/3D, 313/1C, 313/3B, 313/1C, 322/3A, 322/3C, 313/1A, 313/3A, 313/1B, 313/3E, 313/1F, 322/1A, 322/1B, 322/2A, 313/3G, 313/4B, 322/1D, 320/1, 320/3C, 321/1C, 320/3A, 321/1A, 322/2E, 324/2C, 320/3B, 321/1B, 320/A, 321/3, 323/1, 322/2C, 322/2D, 322/3B, 322/3E, 322/3F, 324/2A, 322/3G, 324/2B, 323/2, 324/3, 325/1A, 325/1B, 325/2, 313/1D, 326/1B, 327/1F, 326/1D, 326/1E, 327/1E, 309/2D, 316/1D, 314/3A3, 314/1B, 314/1A, 314/3A1, 315/5, 308/1A, 308/1C, 319/1B, 308/1B, 308/2, 309/1A, 309/1B, 309/2B, 309/2A, 311/1E, 314/3A2, 309/2C, 311/1D, 309/2E, 310/1A, 310/1B, 310/1C, 310/2, 311/1A, 311/1F, 311/3B, 311/3A, 311/3C, 314/3B, 317/1D, 317/1E, 315/3, 315/1A, 315/1D, 315/4A, 315/4B, 316/1E, 316/2B, 316/2C, 316/2D, 316/31, 316/3B, 316/3C, 316/3F, 317/1C, 317/2A1, 317/2A3, 317/2B, 319/1A, 315/1B, 315/1C, 316/1A, 316/1B, 316/2A, 316/3G, 318/1A, 318/1B, 318/1C, 318/2, 318/3A, 318/3B, 315/1E, 315/4C, 316/1F, 316/3D, 317/1B, 315/4D, 316/1C, 317/1A, 317/2A2, 317/2A4, 317/2A5, 314/1B1, 13/4A1(P), 13/5A1, 13/5A2(P), 14/1A, 14/1B, 14/1C(P), 14/2A, 14/2B, 14/2C, 14/2D, 14/3A, 14/3B, 14/3C(P), 14/3D(P), 15/1A(P), 16/7A(P), 16/7B(P), 16/8(P), 17/2, 17/3A(P), 17/3B, 18/1, 18/2B, 20, 324/1B, 326/2, 327/1A, 327/1B, 327/1D, 328/2, 332/4, 21/1A, 21/1B, 21/1C, 21/1D, 21/1E, 21/1F, 21/1G1, 21/2A, 327/3, 332/2, 328/3, 328/1, 328/4, 15/6B, 13/1B, 15/5, 15/6A1, 311/2, 313/2, 314/2, 315/2, 319/2, 320/2, 321/2, 326/3, 327/2, 328/5, 332/1, 332/5 of Thimjepalli Village, 143/2A, 143/1A, 143/1B, 143/1C, 148/4A, 148/4B, 141/6, 141/4C, 141/5C, 143/2B, 143/3, 144/1, 147/1B, 147/1A, 148/3, 134/1A, 134/1B, 134/2, 135/1, 135/2, 136/1C, 136/3B, 136/3C, 136/3D, 136/4A, 136/4B, 136/4C, 141/1B, 141/1C, 141/1D, 141/4A, 141/4B, 141/5A, 141/5B, 142/1A, 142/1B, 142/1C, 142/2, 142/3, 142/4, 141/7, 148/1, 148/3A, 161/1A, 161/1B, 161/1C, 161/3, 161/4A, 161/4B, 161/5A(P), 161/5B, 161/6A, 161/6B, 161/7, 161/8, 162/1, 162/2, 170/1A, 170/1B, 171/2A1, 171/2A2, 171/2A3, 171/2A4, 171/2A5, 172/1A, 172/1B, 171/1A, 172/1C, 172/1E, 172/3, 172/5A, 173/1, 173/3, 174/1A(P), 174/1B, 174/1C, 174/1D, 174/1E, 174/1F, 174/1G, 174/2(P), 174/3, 175/1, 180/2A, 180/2B, 180/3, 181/2A, 181/2B, 183/1, 183/2, 183/3, 183/4, 100/1B, 100/1C, 100/2A1B, 100/2A2A, 98/3, 98/4, 99/2, 112/2A, 112/2B, 112/3A, 112/3B, 113/1, 113/2, 113/3, 113/4, 114/2, 114/3A, 114/3B, 137/2A, 137/2B, 137/3, 137/4A, 137/4B, 138/1, 138/2, 138/4A, 138/4B, 138/5, 138/6, 139/2, 139/3, 139/5, 139/6, 139/9, 140/2, 140/4, 144/3, 144/4, 146/2A, 146/2B, 146/3, 146/4, 150/6A, 150/6B, 151/1, 152/1, 152/2, 152/4, 155/1, 155/2, 155/3, 156/1, 156/2, 157/1, 157/2, 157/3A, 157/3B, 157/3C, 157/3D, 157/3E, 158/2B2, 138/1, 137/7, 140/3, 180/4, 137/5, 139/10, 137/6, 140/7, 139/7, 172/1D, 172/2(P), 172/4A2(P), 172/4A1, 172/5B, 172/4A3, 172/6, 172/2(P), 172/4A2(P), 172/4B, 136/2, 141/2, 146/1, 144/2, 147/2, 148/2, 150/2, 137/1, 138/3, 140/1, 149/1, 151/2, 151/3, 152/3, 172/7, 174/4, 174/5, 175/2, 180/5, 181/1, 139/1, 150/4, 150/5, 140/5, 136/1A, 136/1B, 140/6, 141/3, 141/1A, 136/3A, 139/4, 139/8, 149/2, 149/3, 150/1, 149/4A, 149/4B, 150/3 of Udedurgam Village, 1241/1B, 1241/1C, 1241/2B1, 1241/2B2, 1242/2B(P), 1242/3A2(P), 1238/1B2, 1238/1D, 1238/3A, 1238/3B, 1238/3C, 242/3A2(P), 124/3B2, 1246/6B, 1248/2 of Ayyaranpalli Village. Denkanikottai Taluk, Krishnagiri District.

THIMIJEPELLI Village

Denkanikottai Taluk

Krishnagiri District.

Authorizing the occupier to operate the industrial plant in the Air Pollution Control Area as notified by the Government and to make discharge of emission from the stacks/chimneys.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending **March 31, 2025**

**For Member Secretary,  
Tamil Nadu Pollution Control Board,  
Chennai**

To  
The Director,  
M/s.TATA ELECTRONICS PRIVATE LIMITED - PHASE I,  
TATA ELECTRONICS PRIVATE LIMITED No 10, Jigani Industrial area, Jigani, Bangalore, Karnataka - 560105, INDIA.  
Pin: 560052

**Copy to:**

1. The Commissioner, KEELAMANGALAM-Panchayat Union, Denkanikottai Taluk, Krishnagiri District .
2. The District Environmental Engineer, Tamil Nadu Pollution Control Board, HOSUR.
3. The JCEE-Monitoring, Tamil Nadu Pollution Control Board, Vellore.
4. File

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**SPECIAL CONDITIONS**

1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

| <b>Sl. No.</b>         | <b>Description</b>   | <b>Quantity</b> | <b>Unit</b> |
|------------------------|--|-----------------|-------------|
| <b>Product Details</b> |  |                 |             |
| 1.                     | Manufacturing and Assembly of Metal case for Mobile Phones | 50000           | Nos/Day     |

2. This consent to operate is valid for operating the facility with the below mentioned emission/noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent/Amendment has to be obtained.

| <b>I Point source emission with stack :</b> |   |   |  |                                    |
|---|---|---|--|------------------------------------|
| <b>Stack No.</b>                            | <b>Point Emission Source</b>                          | <b>Air pollution Control measures</b>                     | <b>Stack height from Ground Level in m</b> | <b>Gaseous Discharge in Nm3/hr</b> |
| 1 to 12                                     | Anodizing Section – 12 Nos                            | Each having Individual Wet scrubber with Individual Stack | 14   |                                    |
| 13 & 14                                     | Anodizing Section – 2 Nos                             | Each having Individual Wet scrubber with Individual Stack | 14   |                                    |
| 15 to 20                                    | Assembly Section – 6 Nos                              | Each having Individual Stack                              | 15   |                                    |
| 21 to 23                                    | Assembly Section – 3 Nos                              | Each having Individual Stack                              | 15   |                                    |
| 24 to 37                                    | DG Set 2250 KVA – 14 Nos                              | Each having Acoustic Enclosures with Individual Stack     | 30   |                                    |
| 38  | HSD Fired Boiler – 850 Kg/Hr – 3 Nos (For Evaporator) | Common stack  | 17   |                                    |
| 39  | Anodizing Section Area – 1 No                         | Individual stack  | 14   |                                    |
| 40  | Anodizing Section Area – 1 No                         | Individual stack  | 14   |                                    |
| 41  | Band Manufacturing Section 1 – 2 Nos                  | Individual stack with Filters                             | 14   |                                    |
| 42  | Band Manufacturing Section 2 – 1 No                   | Individual stack with Filters                             | 14   |                                    |
| 43 & 44                                     | Assembly Section – 2 Nos                              | Each having Individual stack                              | 4.3  |                                    |
| 45  | Assembly Section – 1 No                               | Individual stack  | 7.8  |                                    |
| 46  | Assembly Section – 1 No                               | Individual stack  | 7.8  |                                    |
| 47  | Assembly Section – 1 No                               | Each having Individual stack                              | 6.8  |                                    |
| 48 to 51                                    | DG Set 1250 KVA – 4 Nos                               | Each having Acoustic Enclosures with Individual Stack     | 30   |                                    |
| 52  | Thermic Fluid Boiler - 2000000 Kcal/Hr                | Stack   | 17   |                                    |
| <b>II Fugitive/Noise emission :</b>         |   |   |  |                                    |
| <b>Sl. No.</b>                              | <b>Fugitive or Noise Emission sources</b>             | <b>Type of emission</b>                                   | <b>Control measures</b>                    |                                    |
| 1.  | DG Set 2250 KVA – 14 Nos                              | Noise   | Acoustic Enclosures                        |                                    |
| 2.  | DG Set 1250 KVA – 4 Nos                               | Noise   | Acoustic Enclosures                        |                                    |

3(a). The emission shall not contain constituents in excess of the tolerance limits as laid down hereunder :

| <b>Sl.</b> | <b>Parameter</b> | <b>Unit</b> | <b>Tolerance limits</b> | <b>Stacks</b> |
|------------|------------------|-------------|-------------------------|---------------|
|------------|------------------|-------------|-------------------------|---------------|

**Annexure enclosed if applicable. :-**

- 3.(b) The Ambient Air in the industrial plant area shall not contain constituents in excess of the tolerance limits prescribed below.

| Sl. No. | Pollutant  | Time Weighted Average | Unit   | Tolerance Limits                              |   |
|---------|--|-----------------------|--|---|---|
|         |  |                       |  | Industrial, Residential, Rural and other area | Ecologically Sensitive Area (notified by Central Govt.) |
| 1.      | Sulphur Dioxide (SO <sub>2</sub> )                       | Annual<br>24 hours    | microgram/m <sup>3</sup><br>microgram/m <sup>3</sup> | 50<br>80                                      | 20<br>80  |
| 2.      | Nitrogen Dioxide (NO <sub>2</sub> )                      | Annual<br>24 hours    | microgram/m <sup>3</sup><br>microgram/m <sup>3</sup> | 40<br>80                                      | 30<br>80  |
| 3.      | Particulate Matter (Size Less than 10 micro M) or PM10   | Annual<br>24 hours    | microgram/m <sup>3</sup><br>microgram/m <sup>3</sup> | 60<br>100                                     | 60<br>100   |
| 4.      | Particulate Matter (Size Less than 2.5 micro M) or PM2.5 | Annual<br>24 hours    | microgram/m <sup>3</sup><br>microgram/m <sup>3</sup> | 40<br>60                                      | 40<br>60  |
| 5.      | Ozone (O <sub>3</sub> )                                  | 8 Hours<br>1 Hour     | microgram/m <sup>3</sup><br>microgram/m <sup>3</sup> | 100<br>180                                    | 100<br>180  |
| Sl. No. | Pollutant  | Time Weighted Average | Unit   | Tolerance Limits                              |   |
|         |  |                       |  | Industrial, Residential, Rural and other area | Ecologically Sensitive Area (notified by Central Govt.) |
| 6.      | Lead (Pb)  | Annual<br>24 hours    | microgram/m <sup>3</sup><br>microgram/m <sup>3</sup> | 0.5<br>1.0                                    | 0.5<br>1.0  |
| 7.      | Carbon Monoxide (CO)                                     | 8 Hours<br>1 Hour     | miligram/m <sup>3</sup><br>miligram/m <sup>3</sup>   | 02<br>04                                      | 02<br>04  |
| 8.      | Ammonia (NH <sub>3</sub> )                               | Annual<br>24 hours    | microgram/m <sup>3</sup><br>microgram/m <sup>3</sup> | 100<br>400                                    | 100<br>400  |
| 9.      | Benzene (C <sub>6</sub> H <sub>6</sub> )                 | Annual                | microgram/m <sup>3</sup>                             | 5   | 5   |
| 10.     | Benzo(O) Pyrene (BaP) –particulate phase only            | Annual                | nanogram/m <sup>3</sup>                              | 01  | 01  |
| 11.     | Arsenic (As)   | Annual                | nanogram/m <sup>3</sup>                              | 06  | 06  |
| 12.     | Nickel (Ni)  | Annual                | nanogram/m <sup>3</sup>                              | 20  | 20  |

- 3(c) The Ambient Noise Level in the industrial plant area shall not exceed the limits prescribed below:

| Limits in L.eq.-dB(A) | Day Time | Night Time |
|-----------------------|----------|------------|
| Industrial Area       | 75       | 70         |

- All units of the Air pollution control measures shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl. No.3 above.
- The occupier shall not change or alter quality or quantity or the rate of emission or replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in change in quality and/or quantity of emissions without the previous written permission of the Board.
- The occupier shall maintain log book regarding the stack monitoring system or operation of the plant or any other particulars for each of the unit operations of air pollution control systems to reflect the working condition which shall be furnished for verification of the Board officials during inspection.

7. The occupier shall at his own cost get the samples of emission/air/noise levels collected and analyzed by the TNPC Board Laboratory once in every 6 months/once in a year/periodically for the parameters as prescribed.
8. Any upset condition in any of the plants of the factory which is likely to result in increased emissions and result in violation of the standards mentioned in Sl.No.3 shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
9. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.

**Special Additional Conditions:**

The unit shall obtain No Objection Certificate (NOC) from the Tamil Nadu Bio Diversity Board /National Bio Diversity Authority if the unit is using any Biological resources or knowledge associated thereto as per the provisions of Biological Diversity Act 2002.

The industries shall take all efforts to use and popularize “Mission LiFE” logo and mascot which is available in TNPCB & MoEFCC website. They shall also request their employees to adopt “Mission LiFE” action points and document the same and furnish half yearly report to Board.

**Additional Conditions:**

This CTO-Direct is issued for the inclusion of Vacuum impregnation (VI) process in Band manufacturing process for the manufacturing of Metal case for Mobile Phones.

2. The unit shall carry out the Manufacturing and Assembly of Metal case for Mobile Phones – 50,000 Nos/Day only.

3. The unit shall operate and maintain the Air Pollution Control measures attached to various emission sources continuously and efficiently so as to satisfy the Ambient Air Quality/Emission standards prescribed by the Board.

4. The unit shall ensure that at any time the power generated from DG Sets installed in the unit’s premises should be utilized only for captive purpose.

5. The unit shall adhere to the Ambient Air Quality/Stack Emission/Ambient Noise Level standards prescribed by the Board.

6. The unit shall conduct the AAQ/Stack Monitoring/ANL survey through TNPCB Lab every year and furnish ROA of the same.

7. The unit shall continue develop more greenbelt area by planting native tree saplings with thick canopy all along the periphery of the unit as per CPCB norms.

8. The unit shall not invite any complaint from nearby public at any point of time.

9. The unit shall ensure that the construction of campus of the industry should be away from the Eco-sensitive Zone of Cauvery North Wildlife Sanctuary and comply with the provisions of MoFF & CC Notification S.O.7 (E), dated 01.01.2020.

10. The unit shall not enhance the production beyond the consented capacity. The unit shall ensure that no expansion activity will be carried out without prior of consent of the TNPC Board.

11. 10.The unit shall ensure that “Any step of the unit activity should not attract the EIA Notification 2006 as amended”.

12. The unit shall furnish the Audited Balance Sheet every year for verification of the Gross Fixed Assets so as to collect the balance or arrear consent fee, if any. In case of any deviation in the Gross Fixed Assets furnished in future, the unit shall remit the difference in amount to the Board without fail.

13. In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per the law.

14. The Consent will be subject to any further order of Court or Notiifcation or proceedings that may impact the benefit of exemption as determined by MoEF or SEIAA.

For Member Secretary,  
Tamil Nadu Pollution Control Board,  
Chennai

### GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in production quantity and emission.
2. This Consent is given by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished, in the application will also be ground for review/variation/revocation of the Consent Order under Section 21 of the Act.
3. The conditions imposed shall continue in force until revoked under Section 21 of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Air (Prevention and Control of Pollution) Act, 1981 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Air Pollution Control measures sufficient to ensure continuous operation of all pollution control equipments to ensure compliance.
7. The occupier shall provide all facilities to the Board officials for collection of samples in and around the factory at any time.
8. The applicant shall display the flow diagram of the sources of emission and pollution control systems provided at the site.
9. The liquid effluent arising out of the operation of the air pollution control equipment shall also be treated in a manner and to the satisfaction of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 as amended.
10. The air pollution control equipments, location of inspection chambers and sampling port holes shall be made easily accessible at all time.
11. In case of any episodal discharge of emission, the industry shall take immediate action to bring down the emission within the limits prescribed by the Board.
12. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
13. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poromboke lands.
14. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.
15. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
16. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.
17. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Air (Prevention and Control of Pollution) Act, 1981, as amended in Form-I alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
18. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.

19. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

**For Member Secretary,  
Tamil Nadu Pollution Control Board,  
Chennai**

Category of the Industry :

**RED**



**CONSENT ORDER NO. 2405158740712 DATED: 23/09/2024.**

**PROCEEDINGS NO.T5/TNPCB/F.3192HSR/RL/HSR/W/2024 DATED: 23/09/2024**

**SUB:** Tamil Nadu Pollution Control Board –CONSENT TO OPERATE – DIRECT -M/s. TATA ELECTRONICS PRIVATE LIMITED - PHASE I , S.F.No. SF. Nos: 312/1E, 312/2A, 324/1A, 324/2D, 324/2B, 324/2C, 312/2D2, 323/3, 326/1A, 327/1C, 326/1C, 311/1B, 311/1C, 312/1C, 312/2D1, 313/3F, 312/1A, 312/1B, 312/1d, 313/4A, 322/2B, 313/1E, 313/3C, 313/3D, 313/1C, 313/3B, 313/1C, 322/3A, 322/3C, 313/1A, 313/3A, 313/1B, 313/3E, 313/1F, 322/1A, 322/1B, 322/2A, 313/3G, 313/4B, 322/1D, 320/1, 320/3C, 321/1C, 320/3A, 321/1A, 322/2E, 324/2C, 320/3B, 321/1B, 320/A, 321/3, 323/1, 322/2C, 322/2D, 322/3B, 322/3E, 322/3F, 324/2A, 322/3G, 324/2B, 323/2, 324/3, 325/1A, 325/1B, 325/2, 313/1D, 326/1B, 327/1F, 326/1D, 326/1E, 327/1E, 309/2D, 316/1D, 314/3A3, 314/1B, 314/1A ,314/3A1, 315/5, 308/1A, 308/1C, 319/1B, 308/1B, 308/2, 309/1A, 309/1B, 309/2B, 309/2A, 311/1E, 314/3A2, 309/2C, 311/1D, 309/2E, 310/1A, 310/1B, 310/1C , 310/2, 311/1A, 311/1F, 311/3B, 311/3A, 311/3C, 314/3B, 317/1D, 317/1E, 315/3,315/1A, 315/1D, 315/4A, 315/4B, 316/1E, 316/2B, 316/2C, 316/2D, 316/31, 316/3B, 316/3C, 316/3F, 317/1C, 317/2A1, 317/2A3, 317/2B,319/1A, 315/1B, 315/1C, 316/1A, 316/1B, 316/2A, 316/3G, 318/1A, 318/1B, 318/1C, 318/2, 318/3A, 318/3B, 315/1E, 315/4C, 316/1F, 316/3D, 317/1B, 315/4D, 316/1C, 317/1A, 317/2A2, 317/2A4, 317/2A5, 314/1B1, 13/4A1(P), 13/5A1, 13/5A2(P), 14/1A, 14/1B, 14/1C(P), 14/2A, 14/2B, 14/2C, 14/2D, 14/3A, 14/3B, 14/3C(P), 14/3D(P), 15/1A(P), 16/7A(P), 16/7B(P), 16/8(P), 17/2, 17/3A(P), 17/3B, 18/1, 18/2B, 20, 324/1B, 326/2, 327/1A, 327/1B, 327/1D, 328/2, 332/4, 21/1A, 21/1B, 21/1C, 21/1D, 21/1E, 21/1F, 21/1G1, 21/2A, 327/3, 332/2, 328/3, 328/1, 328/4, 15/6B, 13/1B, 15/5, 15/6A1, 311/2, 313/2, 314/2, 315/2, 319/2, 320/2, 321/2, 326/3, 327/2, 328/5, 332/1, 332/5 of Thimjepalli Village, 143/2A, 143/1A, 143/1B, 143/1C, 148/4A, 148/4B, 141/6, 141/4C, 141/5C, 143/2B, 143/3, 144/1, 147/1B, 147/1A, 148/3, 134/1A, 134/1B, 134/2, 135/1, 135/2, 136/1C, 136/3B, 136/3C, 136/3D, 136/4A, 136/4B, 136/4C, 141/1B, 141/1C, 141/1D, 141/4A, 141/4B, 141/5A, 141/5B, 142/1A, 142/1B, 142/1C, 142/2, 142/3, 142/4, 141/7, 148/1, 148/3A, 161/1A, 161/1B, 161/1C, 161/3, 161/4A, 161/4B, 161/5A(P), 161/5B, 161/6A, 161/6B, 161/7, 161/8, 162/1, 162/2, 170/1A, 170/1B, 171/2A1, 171/2A2, 171/2A3, 171/2A4, 171/2A5, 172/1A, 172/1B, 171/1A, 172/1C, 172/1E, 172/3, 172/5A, 173/1, 173/3, 174/1A(P), 174/1B, 174/1C, 174/1D, 174/1E, 174/1F, 174/1G, 174/2(P), 174/3, 175/1, 180/2A, 180/2B, 180/3, 181/2A, 181/2B,183/1, 183/2, 183/3, 183/4, 100/1B, 100/1C, 100/2A1B, 100/2A2A, 98/3, 98/4, 99/2, 112/2A, 112/2B, 112/3A, 112/3B, 113/1, 113/2, 113/3, 113/4, 114/2, 114/3A, 114/3B, 137/2A,137/2B, 137/3, 137/4A, 137/4B, 138/1, 138/2, 138/4A, 138/4B, 138/5, 138/6, 139/2, 139/3, 139/5, 139/6, 139/9, 140/2, 140/4, 144/3, 144/4, 146/2A, 146/2B, 146/3, 146/4, 150/6A, 150/6B, 151/1,152/1, 152/2, 152/4, 155/1, 155/2, 155/3, 156/1, 156/2, 157/1, 157/2, 157/3A, 157/3B, 157/3C, 157/3D, 157/3E, 158/2B2, 138/1, 137/7, 140/3, 180/4, 137/5, 139/10, 137/6, 140/7, 139/7, 172/1D, 172/2(P), 172/4A2(P), 172/4A1, 172/5B, 172/4A3, 172/6, 172/2(P), 172/4A2(P), 172/4B, 136/2, 141/2, 146/1, 144/2, 147/2, 148/2, 150/2, 137/1, 138/3, 140/1, 149/1, 151/2, 151/3, 152/3, 172/7, 174/4, 174/5, 175/2, 180/5, 181/1, 139/1, 150/4, 150/5, 140/5, 136/1A, 136/1B, 140/6, 141/3, 141/1A, 136/3A, 139/4, 139/8, 149/2, 149/3, 150/1, 149/4A, 149/4B, 150/3 of Udedurgam Village, 1241/1B,1241/1C, 1241/2B1, 1241/2B2, 1242/2B(P), 1242/3A2(P), 1238/1B2, 1238/1D, 1238/3A, 1238/3B, 1238/3C, 242/3A2(P), 124/3B2, 1246/6B, 1248/2 of Ayyaranpalli Village. Denkanikottai Taluk, Krishnagiri District., THIMIJEPELLI village Denkanikottai Taluk and Krishnagiri District - Consent for the operation of the plant and discharge of sewage and/or trade effluent under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act 6 of 1974) – Issued- Reg. (Industry User ID- R22HSR43405542)

- Ref:** 1. RCO PROC. NO.T5/TNPCB/F.3192HSR/RL/HSR/W&A/2023 DATED: 06/04/2023  
 2. RCO Application No. 58740712 dated 31-03-2024  
 3. IR.No : F.3192HSR/RL/DEE/HSR/2024 dated 28/08/2024  
 4. CCC Resolution No. 232-20 dated:12.09.2024

CONSENT TO OPERATE is hereby granted under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act, 6 of 1974) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Director

M/s . TATA ELECTRONICS PRIVATE LIMITED - PHASE I

S.F No. SF. Nos: 312/1E, 312/2A, 324/1A, 324/2D, 324/2B, 324/2C, 312/2D2, 323/3, 326/1A, 327/1C, 326/1C, 311/1B, 311/1C, 312/1C, 312/2D1, 313/3F, 312/1A, 312/1B, 312/1d, 313/4A, 322/2B, 313/1E, 313/3C, 313/3D, 313/1C, 313/3B, 313/1C, 322/3A, 322/3C, 313/1A, 313/3A, 313/1B, 313/3E, 313/1F, 322/1A, 322/1B, 322/2A, 313/3G, 313/4B, 322/1D, 320/1, 320/3C, 321/1C, 320/3A, 321/1A, 322/2E, 324/2C, 320/3B, 321/1B, 320/A, 321/3, 323/1, 322/2C, 322/2D, 322/3B, 322/3E, 322/3F, 324/2A, 322/3G, 324/2B, 323/2, 324/3, 325/1A, 325/1B, 325/2, 313/1D, 326/1B, 327/1F, 326/1D, 326/1E, 327/1E, 309/2D, 316/1D, 314/3A3, 314/1B, 314/1A, 314/3A1, 315/5, 308/1A, 308/1C, 319/1B, 308/1B, 308/2, 309/1A, 309/1B, 309/2B, 309/2A, 311/1E, 314/3A2, 309/2C, 311/1D, 309/2E, 310/1A, 310/1B, 310/1C, 310/2, 311/1A, 311/1F, 311/3B, 311/3A, 311/3C, 314/3B, 317/1D, 317/1E, 315/3, 315/1A, 315/1D, 315/4A, 315/4B, 316/1E, 316/2B, 316/2C, 316/2D, 316/31, 316/3B, 316/3C, 316/3F, 317/1C, 317/2A1, 317/2A3, 317/2B, 319/1A, 315/1B, 315/1C, 316/1A, 316/1B, 316/2A, 316/3G, 318/1A, 318/1B, 318/1C, 318/2, 318/3A, 318/3B, 315/1E, 315/4C, 316/1F, 316/3D, 317/1B, 315/4D, 316/1C, 317/1A, 317/2A2, 317/2A4, 317/2A5, 314/1B1, 13/4A1(P), 13/5A1, 13/5A2(P), 14/1A, 14/1B, 14/1C(P), 14/2A, 14/2B, 14/2C, 14/2D, 14/3A, 14/3B, 14/3C(P), 14/3D(P), 15/1A(P), 16/7A(P), 16/7B(P), 16/8(P), 17/2, 17/3A(P), 17/3B, 18/1, 18/2B, 20, 324/1B, 326/2, 327/1A, 327/1B, 327/1D, 328/2, 332/4, 21/1A, 21/1B, 21/1C, 21/1D, 21/1E, 21/1F, 21/1G1, 21/2A, 327/3, 332/2, 328/3, 328/1, 328/4, 15/6B, 13/1B, 15/5, 15/6A1, 311/2, 313/2, 314/2, 315/2, 319/2, 320/2, 321/2, 326/3, 327/2, 328/5, 332/1, 332/5 of Thimjepalli Village, 143/2A, 143/1A, 143/1B, 143/1C, 148/4A, 148/4B, 141/6, 141/4C, 141/5C, 143/2B, 143/3, 144/1, 147/1B, 147/1A, 148/3, 134/1A, 134/1B, 134/2, 135/1, 135/2, 136/1C, 136/3B, 136/3C, 136/3D, 136/4A, 136/4B, 136/4C, 141/1B, 141/1C, 141/1D, 141/4A, 141/4B, 141/5A, 141/5B, 142/1A, 142/1B, 142/1C, 142/2, 142/3, 142/4, 141/7, 148/1, 148/3A, 161/1A, 161/1B, 161/1C, 161/3, 161/4A, 161/4B, 161/5A(P), 161/5B, 161/6A, 161/6B, 161/7, 161/8, 162/1, 162/2, 170/1A, 170/1B, 171/2A1, 171/2A2, 171/2A3, 171/2A4, 171/2A5, 172/1A, 172/1B, 171/1A, 172/1C, 172/1E, 172/3, 172/5A, 173/1, 173/3, 174/1A(P), 174/1B, 174/1C, 174/1D, 174/1E, 174/1F, 174/1G, 174/2(P), 174/3, 175/1, 180/2A, 180/2B, 180/3, 181/2A, 181/2B, 183/1, 183/2, 183/3, 183/4, 100/1B, 100/1C, 100/2A1B, 100/2A2A, 98/3, 98/4, 99/2, 112/2A, 112/2B, 112/3A, 112/3B, 113/1, 113/2, 113/3, 113/4, 114/2, 114/3A, 114/3B, 137/2A, 137/2B, 137/3, 137/4A, 137/4B, 138/1, 138/2, 138/4A, 138/4B, 138/5, 138/6, 139/2, 139/3, 139/5, 139/6, 139/9, 140/2, 140/4, 144/3, 144/4, 146/2A, 146/2B, 146/3, 146/4, 150/6A, 150/6B, 151/1, 152/1, 152/2, 152/4, 155/1, 155/2, 155/3, 156/1, 156/2, 157/1, 157/2, 157/3A, 157/3B, 157/3C, 157/3D, 157/3E, 158/2B2, 138/1, 137/7, 140/3, 180/4, 137/5, 139/10, 137/6, 140/7, 139/7, 172/1D, 172/2(P), 172/4A2(P), 172/4A1, 172/5B, 172/4A3, 172/6, 172/2(P), 172/4A2(P), 172/4B, 136/2, 141/2, 146/1, 144/2, 147/2, 148/2, 150/2, 137/1, 138/3, 140/1, 149/1, 151/2, 151/3, 152/3, 172/7, 174/4, 174/5, 175/2, 180/5, 181/1, 139/1, 150/4, 150/5, 140/5, 136/1A, 136/1B, 140/6, 141/3, 141/1A, 136/3A, 139/4, 139/8, 149/2, 149/3, 150/1, 149/4A, 149/4B, 150/3 of Udedurgam Village, 1241/1B, 1241/1C, 1241/2B1, 1241/2B2, 1242/2B(P), 1242/3A2(P), 1238/1B2, 1238/1D, 1238/3A, 1238/3B, 1238/3C, 242/3A2(P), 124/3B2, 1246/6B, 1248/2 of Ayyaranpalli Village. Denkanikottai Taluk, Krishnagiri District.

THIMIJEPELLI Village

Denkanikottai Taluk

Krishnagiri District.

Authorising the occupier to make discharge of sewage and /or trade effluent.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending **March 31, 2025**

**For Member Secretary,  
Tamil Nadu Pollution Control Board,  
Chennai**

To  
The Director,  
M/s.TATA ELECTRONICS PRIVATE LIMITED - PHASE I,  
TATA ELECTRONICS PRIVATE LIMITED No 10, Jigani Industrial area, Jigani, Bangalore, Karnataka - 560105, INDIA.  
Pin: 560052

**Copy to:**

1. The Commissioner, KEELAMANGALAM-Panchayat Union, Denkanikottai Taluk, Krishnagiri District .
2. The District Environmental Engineer, Tamil Nadu Pollution Control Board, HOSUR.
3. The JCEE-Monitoring, Tamil Nadu Pollution Control Board, Vellore.
4. File

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## SPECIAL CONDITIONS

1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

| Sl. No.                | Description  | Quantity | Unit    |
|------------------------|--|----------|---------|
| <b>Product Details</b> |  |          |         |
| 1.                     | Manufacturing and Assembly of Metal case for Mobile Phones | 50000    | Nos/Day |

2. This consent to operate is valid for operating the facility with the below mentioned permitted outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

| Outlet No.                            | Description of Outlet                             | Maximum daily discharge in KLD | Point of disposal             |
|---------------------------------------|---|--------------------------------|-------------------------------|
| <b>Effluent Type : Sewage</b>         |   |                                |                               |
| 1.                                    | Sewage I  | 704.0                          | On land for gardening         |
| 2.                                    | Sewage II   | 540.0                          | Utilizing for Toilet flushing |
| <b>Effluent Type : Trade Effluent</b> |   |                                |                               |
| 1.                                    | Trade Effluent I ( RO Permeate & MEE Condenstate) | 317.0                          | Recycling to process          |
| 2.                                    | Trade Effluent II ( MEE Concentrate )             | 7.5                            | Converted into Salts by ATFD  |

3. The effluent discharge shall not contain constituents in excess of the tolerance Limits as laid down hereunder.

| Sl. No. | Parameters                                 | Unit           | TOLERANCE LIMITS - OUTLETS -Nos |          |  |  |  |
|---------|--|----------------|---------------------------------|----------|--|--|--|
|         |  |                | Sewage                          |          | Trade Effluent   |  |  |
|         |  |                | 1                               | 2        | 1  | 2  |  |
| 1.      | pH   |                | 5.5 to 9                        | 5.5 to 9 | 5.5 to 9   | 5.5 to 9   |  |
| 2.      | Temperature                                | oC             | -                               | -        | shall not exceed 5°C above the receiving water temperature | shall not exceed 5°C above the receiving water temperature |  |
| 3.      | Particle size of Suspended solids          | -              | -                               | -        | shall pass 850 micron IS sieve                             | shall pass 850 micron IS sieve                             |  |
| 4.      | Total Suspended Solids                     | mg/l           | 30                              | 30       | 100  | 100  |  |
| 5.      | Total Dissolved solids (inorganic)         | mg/l           | -                               | -        | 2100   | 2100   |  |
| 6.      | Oil & Grease                               | mg/l           | -                               | -        | 10   | 10   |  |
| 7.      | Biochemical Oxygen Demand (3 days at 27oC) | mg/l           | 20                              | 20       | 30   | 30   |  |
| 8.      | Chemical Oxygen Demand                     | mg/l           | -                               | -        | 250  | 250  |  |
| 9.      | Chloride (as Cl)                           | mg/l           | -                               | -        | 1000   | 1000   |  |
| 10.     | Sulphates (as SO4)                         | mg/l           | -                               | -        | 1000   | 1000   |  |
| 11.     | Total Residual Chlorine                    | mg/l           | -                               | -        | 1  | 1  |  |
| 12.     | Ammonical Nitrogen (as N)                  | mg/l           | -                               | -        | 50   | 50   |  |
| 13.     | Total Kjeldahl Nitrogen (as N)             | mg/l           | -                               | -        | 100  | 100  |  |
| 14.     | Free Ammonia (as NH3)                      | mg/l           | -                               | -        | 5  | 5  |  |
| 15.     | Arsenic (as As)                            | mg/l           | -                               | -        | 0.2  | 0.2  |  |
| 16.     | Mercury (as Hg)                            | mg/l           | -                               | -        | 0.01   | 0.01   |  |
| 17.     | Lead (as Pb)                               | mg/l           | -                               | -        | 0.1  | 0.1  |  |
| 18.     | Cadmium(as Cd)                             | mg/l           | -                               | -        | 2  | 2  |  |
| 19.     | Hexavalent Chromium (as Cr+6)              | mg/l           | -                               | -        | 0.1`   | 0.1`   |  |
| 20.     | Total Chromium (as Cr)                     | mg/l           | -                               | -        | 2  | 2  |  |
| 21.     | Copper (as Cu)                             | mg/l           | -                               | -        | 3  | 3  |  |
| 22.     | Zinc (as Zn)                               | mg/l           | -                               | -        | 1  | 1  |  |
| 23.     | Selenium (as Se)                           | mg/l           | -                               | -        | 0.05   | 0.05   |  |
| 24.     | Nickel (as Ni)                             | mg/l           | -                               | -        | 3  | 3  |  |
| 25.     | Boron (as B)                               | mg/l           | -                               | -        | 2  | 2  |  |
| 26.     | Percent Sodium                             | %              | -                               | -        | -  | -  |  |
| 27.     | Residual Sodium Carbonate                  | mg/l           | -                               | -        | -  | -  |  |
| 28.     | Cyanide (as CN)                            | mg/l           | -                               | -        | 0.2  | 0.2  |  |
| 29.     | Fluoride (as F)                            | mg/l           | -                               | -        | 2  | 2  |  |
| 30.     | Dissolved Phosphates(as P)                 | mg/l           | -                               | -        | 5  | 5  |  |
| 31.     | Sulphide (as S)                            | mg/l           | -                               | -        | 2  | 2  |  |
| 32.     | Pesticides                                 | mg/l           | -                               | -        |  |  |  |
| 33.     | Phenolic Compounds (as C6H5OH)             | mg/l           | -                               | -        | 1  | 1  |  |
| 34.     | Radioactive materials a) Alpha emitters    | micro curie/ml | -                               | -        | 10-7   | 10-7   |  |

|     |  |                   |   |   |      |      |  |
|-----|--|-------------------|---|---|------|------|--|
| 35. | Radioactive materials b).<br>Beta emitters | micro<br>curie/ml | - | - | 10-6 | 10-6 |  |
| 36. | Fecal Coliform                             | MPN/100ml         | - | - | -    | -    |  |

4. All units of the sewage and Trade effluent treatment plants shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl No.3 above or to achieve the zero liquid discharge of effluent as applicable.
5. The occupier shall maintain the Electro Magnetic Flow Meters/water Meters installed at the inlet of the water supply connection for each of the purposes mentioned below for assessing the quantity of water used and ensuring that such meters are easily accessible for inspection and maintenance and for other purposes of the Act.
  - a. Industrial Cooling, Spraying in mine pits or boiler feed.
  - b. Domestic purpose.
  - c. Process.
6. The occupier shall maintain the Electro Magnetic Flow Meters with computer recording arrangement for measuring the quantity of effluent generated and treated for the monitoring purposes of the Act.
7. Log book for each of the unit operations of ETP have to be maintained to reflect the working condition of ETP along with the readings of the Electro Magnetic Flow Meters installed to assess effluent quantity and the same shall be furnished for verification of the Board officials during inspection.
8. The occupier shall at his own cost get the samples of effluent/surface water/ground water collected in and around the unit by Board officials and analyzed by the TNPC Board Laboratory periodically.
9. Any upset condition in any of the plants of the factory which is, likely to result in increased effluent discharge and result in violation of the standards mentioned in Sl. No.3 above shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
10. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.
11. The occupier shall develop adequate width of green belt at the rate of 400 numbers of trees per Hectare.
12. The occupier shall provide and maintain rain water harvesting facilities.
13. The occupier shall ensure that there shall not be any discharge of effluent either treated or untreated into storm water drain at any point of time.
14. In the case of zero liquid discharge of effluent units, the occupier shall adhere the following conditions as laid under.
  - i). The occupier shall ensure zero liquid discharge of effluent, thereby no discharge of untreated / treated effluent on land or into any water bodies either inside or outside the premises at any point of time.
  - ii) The occupier shall operate and maintain the Zero liquid discharge treatment components comprising of Primary, Secondary and tertiary treatment systems at all times and ensure that the RO permeate/Evaporator condensate shall be recycled in the process and the final RO reject shall be disposed off with the reject management system ensuring zero liquid discharge of effluents in the premises.
  - iii) The occupier shall operate and maintain the reject management system effectively and recover the salt from the system which shall be reused in the process if reusable or shall be disposed off as ETP sludge.
  - iv) In case of failure to achieve zero discharge of effluents for any reason, the occupier shall stop its production and operations forthwith and shall be reported to the Member Secretary/Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
  - v) The occupier shall restart the production only after ascertaining that the Zero discharge treatment system can perform effectively for achieving zero discharge of effluents.

**Special Additional Conditions:**

The unit shall obtain No Objection Certificate (NOC) from the Tamil Nadu Bio Diversity Board /National Bio Diversity Authority if the unit is using any Biological resources or knowledge associated thereto as per the provisions of Biological Diversity Act 2002.

The industries shall take all efforts to use and popularize "Mission LiFE" logo and mascot which is available in TNPCB & MoEFCC website. They shall also request their employees to adopt "Mission LiFE" action points and document the same and furnish half yearly report to Board.

**Additional Conditions:**

1. This CTO-Direct is issued for the inclusion of Vacuum impregnation (VI) process in Band manufacturing process for the manufacturing of Metal case for Mobile Phones.
2. The unit shall carry out the Manufacturing and Assembly of Metal case for Mobile Phones – 50,000 Nos/Day only.
3. The unit shall operate and maintain the STP efficiently and continuously so as to achieve the quality of treated sewage to the standards prescribed by the Board.
4. The unit shall operate and maintain additional ETP – 3 Nos (III 50KLD, IV 10KLD & V 30KLD) exclusively for the inclusion of Vacuum impregnation (VI) process in Band manufacturing process.
5. The unit shall utilize part of the treated sewage for on land for gardening & part of the treated sewage for toilet flashings after satisfying standards prescribed by the Board and shall ensure that there should not be any stagnation/ ponding of treated sewage within the unit premises.
6. The unit shall operate and maintain the ZLD based ETP efficiently and continuously and utilize the RO permeate & Evaporator Condensate recycle back into the process and dispose the evaporator concentrate through ATFD and achieve zero liquid discharge at all times.
7. The unit shall ensure that the construction of campus of the industry should be away from the Ecosensitive Zone of Cauvery North Wildlife Sanctuary and comply with the provisions of MoFF & CC Notification S.O.7 (E), dated 01.01.2020.
8. The unit shall operate & maintain the organic waste converter for the treatment and disposal of biodegradable solid waste generated from the facility.
9. The unit shall maintain the Rain Water harvesting system in their premises to recharge the ground water in that area.
10. The unit shall analyze the quality of the treated sewage and trade effluent through Board's Lab every month and furnish the ROA to the Board.
11. The unit shall apply and obtain Fresh Authorization under Hazardous and Other Wastes (M and TBM) Rules, 2016 as amended for the inclusion of Vacuum impregnation (VI) process.
12. The unit shall collect and store the hazardous wastes generated from the unit in a separately earmarked closed shed with impervious concrete platform within premises. The unit shall maintain hazardous waste display board in front of the main gate clearly updating the details of hazardous waste regularly as mandated by the Hon'ble Supreme Court Order dated 14.10.2003.
13. The unit's activity shall not attract any complaint from the nearby public.
14. The unit shall comply with the provisions of Plastic Waste management Rules, 2024, as amended.
15. The unit shall submit Environmental Statement for every financial year ending the 31st March in Form -V as per the Rule 14 of the Environment (Protection) Rules, 1986.
16. The unit's activity shall not attract the provision of the EIA Notification 2006 as amended.
17. In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per the law.
18. The unit shall not enhance the production beyond the consented capacity. The unit shall ensure that no expansion activity will be carried out without prior of consent of the TNPC Board.
19. The unit shall comply with E-waste Management Rules, 2022. E-Waste is listed in schedule –I, generated by them shall be channelized through collection centre or dealers of authorized producer to authorized dismantler or recycler. The unit shall maintain record of E- Waste by them in Form-2 and make such records for scrutiny by the TNPCB. The unit shall file annual returns in Form-3, to TNPCB on or before the 30th day of June following the financial year.
20. The unit shall not use 'Use and throwaway plastics such as plastic sheets used for food wrapping, spreading on dining table etc, plastic plates, plastic coated teacups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastics flags irrespective of thickness, within the industry premises. Instead, the unit shall encourage use of eco-friendly alternative such as banana leaf, areca nutpalm plate, stainless steel, glass, porcelain plates/cups, cloth bag, jute bag etc.,
21. 19. The unit shall furnish the Audited Balance Sheet every year for verification of the Gross Fixed Assets so as to collect the balance or arrear consent fee, if any. In case of any deviation in the Gross Fixed Assets furnished in future, the unit shall remit the difference in amount to the Board without fail.
22. The unit shall obtain and furnish building completion certificate from the competent authority within 3 months.
23. The Consent will be subject to any further order of Court or Notiifcation or proceedings that may impact the benefit of exemption as determined by MoEF or SEIAA.

**For Member Secretary,  
Tamil Nadu Pollution Control Board,  
Chennai**



### GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in Production quantity and change in sewage/Trade effluent.
2. This Consent is issued by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished in the application will also be ground for review/variation/revocation of the Consent Order under Section 27 of the Act and to make such variation as deemed fit for the purpose of the Act.
3. The consent conditions imposed in this order shall continue in force until revoked under Section 27(2) of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Water (Prevention and Control of Pollution) Act, 1974 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Effluent Treatment Plant sufficient to ensure continuous operation of all pollution control equipments to maintain compliance.
7. The occupier shall provide all facilities to the Board officials for inspection and collection of samples in and around the factory at any time.
8. The occupier shall display the flow diagram of the sources of effluent generation and pollution control systems provided at the ETP site.
9. The solid waste such as sweepings, wastage, package, empty containers, residues, sludge including that from air pollution control equipments collected within the premises of the industrial plant shall be collected in an earmarked area and shall be disposed off properly.
10. The occupier shall collect, treat the solid wastes like food waste, green waste generated from the canteen and convert into organic compost.
11. The occupier shall segregate the Hazardous waste from other solid wastes and comply in accordance with Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008.
12. The occupier shall maintain good house-keeping within the factory premises.
13. All pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the trade effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
14. The occupier shall ensure that there shall not be any diversion or by-pass of trade effluent on land or into any water sources.
15. The occupier shall ensure that solar Evaporation pans shall be constructed in such a way that the bottom of the solar pan is at least 1 m above the Ground level (if applicable).
16. The occupier shall furnish the following returns in the prescribed formats to the concerned District office regularly.
  - a) Monthly water consumption returns of each of the purposes with water meter readings in Form-I on or before 5th of every month.
  - b) Yearly return on Hazardous wastes generated and accumulated for the period from 1st April to 31st March in Form-4 before the end of the subsequent 30th June of every year (if applicable).
  - c) Yearly Environmental Statement for the period from 1st April to 31st March in Form -V before the end of the subsequent 30th September of every year(if applicable).
17. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
18. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poromboke lands.
19. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.

20. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
21. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.
22. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Water (Prevention and Control of Pollution) Act, 1974, as amended in Form-II alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
23. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.
24. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

**For Member Secretary,  
Tamil Nadu Pollution Control Board,  
Chennai**



## TAMILNADU POLLUTION CONTROL BOARD

Category of the Industry :

RED



CONSENT ORDER NO. 2508265919684

DATED: 15/05/2025.

PROCEEDINGS NO.T1/TNPCB/F.3192HSR/RL/HSR/A/2025 DATED: 15/05/2025

**SUB:** Tamil Nadu Pollution Control Board - RENEWAL OF CONSENT -M/s. TATA ELECTRONICS PRIVATE LIMITED - PHASE I , S.F.No. SF. Nos: 312/1E, 312/2A, 324/1A, 324/2D, 324/2B, 324/2C, 312/2D2, 323/3, 326/1A, 327/1C, 326/1C, 311/1B, 311/1C, 312/1C, 312/2D1, 313/3F, 312/1A, 312/1B, 312/1d, 313/4A, 322/2B, 313/1E, 313/3C, 313/3D, 313/1C, 313/3B, 313/1C, 322/3A, 322/3C, 313/1A, 313/3A, 313/1B, 313/3E, 313/1F, 322/1A, 322/1B, 322/2A, 313/3G, 313/4B, 322/1D, 320/1, 320/3C, 321/1C, 320/3A, 321/1A, 322/2E, 324/2C, 320/3B, 321/1B, 320/A, 321/3, 323/1, 322/2C, 322/2D, 322/3B, 322/3E, 322/3F, 324/2A, 322/3G, 324/2B, 323/2, 324/3, 325/1A, 325/1B, 325/2, 313/1D, 326/1B, 327/1F, 326/1D, 326/1E, 327/1E, 309/2D, 316/1D, 314/3A3, 314/1B, 314/1A, 314/3A1, 315/5, 308/1A, 308/1C, 319/1B, 308/1B, 308/2, 309/1A, 309/1B, 309/2B, 309/2A, 311/1E, 314/3A2, 309/2C, 311/1D, 309/2E, 310/1A, 310/1B, 310/1C, 310/2, 311/1A, 311/1F, 311/3B, 311/3A, 311/3C, 314/3B, 317/1D, 317/1E, 315/3, 315/1A, 315/1D, 315/4A, 315/4B, 316/1E, 316/2B, 316/2C, 316/2D, 316/31, 316/3B, 316/3C, 316/3F, 317/1C, 317/2A1, 317/2A3, 317/2B, 319/1A, 315/1B, 315/1C, 316/1A, 316/1B, 316/2A, 316/3G, 318/1A, 318/1B, 318/1C, 318/2, 318/3A, 318/3B, 315/1E, 315/4C, 316/1F, 316/3D, 317/1B, 315/4D, 316/1C, 317/1A, 317/2A2, 317/2A4, 317/2A5, 314/1B1, 13/4A1(P), 13/5A1, 13/5A2(P), 14/1A, 14/1B, 14/1C(P), 14/2A, 14/2B, 14/2C, 14/2D, 14/3A, 14/3B, 14/3C(P), 14/3D(P), 15/1A(P), 16/7A(P), 16/7B(P), 16/8(P), 17/2, 17/3A(P), 17/3B, 18/1, 18/2B, 20, 324/1B, 326/2, 327/1A, 327/1B, 327/1D, 328/2, 332/4, 21/1A, 21/1B, 21/1C, 21/1D, 21/1E, 21/1F, 21/1G1, 21/2A, 327/3, 332/2, 328/3, 328/1, 328/4, 15/6B, 13/1B, 15/5, 15/6A1, 311/2, 313/2, 314/2, 315/2, 319/2, 320/2, 321/2, 326/3, 327/2, 328/5, 332/1, 332/5 of Thimjepalli Village, 143/2A, 143/1A, 143/1B, 143/1C, 148/4A, 148/4B, 141/6, 141/4C, 141/5C, 143/2B, 143/3, 144/1, 147/1B, 147/1A, 148/3, 134/1A, 134/1B, 134/2, 135/1, 135/2, 136/1C, 136/3B, 136/3C, 136/3D, 136/4A, 136/4B, 136/4C, 141/1B, 141/1C, 141/1D, 141/4A, 141/4B, 141/5A, 141/5B, 142/1A, 142/1B, 142/1C, 142/2, 142/3, 142/4, 141/7, 148/1, 148/3A, 161/1A, 161/1B, 161/1C, 161/3, 161/4A, 161/4B, 161/5A(P), 161/5B, 161/6A, 161/6B, 161/7, 161/8, 162/1, 162/2, 170/1A, 170/1B, 171/2A1, 171/2A2, 171/2A3, 171/2A4, 171/2A5, 172/1A, 172/1B, 171/1A, 172/1C, 172/1E, 172/3, 172/5A, 173/1, 173/3, 174/1A(P), 174/1B, 174/1C, 174/1D, 174/1E, 174/1F, 174/1G, 174/2(P), 174/3, 175/1, 180/2A, 180/2B, 180/3, 181/2A, 181/2B, 183/1, 183/2, 183/3, 183/4, 100/1B, 100/1C, 100/2A1B, 100/2A2A, 98/3, 98/4, 99/2, 112/2A, 112/2B, 112/3A, 112/3B, 113/1, 113/2, 113/3, 113/4, 114/2, 114/3A, 114/3B, 137/2A, 137/2B, 137/3, 137/4A, 137/4B, 138/1, 138/2, 138/4A, 138/4B, 138/5, 138/6, 139/2, 139/3, 139/5, 139/6, 139/9, 140/2, 140/4, 144/3, 144/4, 146/2A, 146/2B, 146/3, 146/4, 150/6A, 150/6B, 151/1, 152/1, 152/2, 152/4, 155/1, 155/2, 155/3, 156/1, 156/2, 157/1, 157/2, 157/3A, 157/3B, 157/3C, 157/3D, 157/3E, 158/2B2, 138/1, 137/7, 140/3, 180/4, 137/5, 139/10, 137/6, 140/7, 139/7, 172/1D, 172/2(P), 172/4A2(P), 172/4A1, 172/5B, 172/4A3, 172/6, 172/2(P), 172/4A2(P), 172/4B, 136/2, 141/2, 146/1, 144/2, 147/2, 148/2, 150/2, 137/1, 138/3, 140/1, 149/1, 151/2, 151/3, 152/3, 172/7, 174/4, 174/5, 175/2, 180/5, 181/1, 139/1, 150/4, 150/5, 140/5, 136/1A, 136/1B, 140/6, 141/3, 141/1A, 136/3A, 139/4, 139/8, 149/2, 149/3, 150/1, 149/4A, 149/4B, 150/3 of Udedurgam Village, 1241/1B, 1241/1C, 1241/2B1, 1241/2B2, 1242/2B(P), 1242/3A2(P), 1238/1B2, 1238/1D, 1238/3A, 1238/3B, 1238/3C, 242/3A2(P), 124/3B2, 1246/6B, 1248/2 of Ayyaranpalli Village. Denkanikottai Taluk, Krishnagiri District., THIMIJEPELLI village, Denkanikottai Taluk and Krishnagiri District - Renewal of Consent for the operation of the plant and discharge of emissions under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) -Issued- Reg. (Industry User ID- R22HSR43405542)

**REF:** 1. RCO Proceedings NO.T5/TNPCB/F.3192HSR/RL/HSR/A&W/2024 Dated: 23/09/2024.  
2. Unit's application number 65919684 dated 21/03/2025  
3. IR.No : F.3192HSR/RL/DEE/HSR/2025 dated 08/05/2025

RENEWAL OF CONSENT is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) (hereinafter referred to as "The Act") and the



## TAMILNADU POLLUTION CONTROL BOARD

rules and orders made there under to

The Director

M/s . TATA ELECTRONICS PRIVATE LIMITED - PHASE I

S.F No. SF. Nos: 312/1E, 312/2A, 324/1A, 324/2D, 324/2B, 324/2C, 312/2D2, 323/3, 326/1A, 327/1C, 326/1C, 311/1B, 311/1C, 312/1C, 312/2D1, 313/3F, 312/1A, 312/1B, 312/1d, 313/4A, 322/2B, 313/1E, 313/3C, 313/3D, 313/1C, 313/3B, 313/1C, 322/3A, 322/3C, 313/1A, 313/3A, 313/1B, 313/3E, 313/1F, 322/1A, 322/1B, 322/2A, 313/3G, 313/4B, 322/1D, 320/1, 320/3C, 321/1C, 320/3A, 321/1A, 322/2E, 324/2C, 320/3B, 321/1B, 320/A, 321/3, 323/1, 322/2C, 322/2D, 322/3B, 322/3E, 322/3F, 324/2A, 322/3G, 324/2B, 323/2, 324/3, 325/1A, 325/1B, 325/2, 313/1D, 326/1B, 327/1F, 326/1D, 326/1E, 327/1E, 309/2D, 316/1D, 314/3A3, 314/1B, 314/1A, 314/3A1, 315/5, 308/1A, 308/1C, 319/1B, 308/1B, 308/2, 309/1A, 309/1B, 309/2B, 309/2A, 311/1E, 314/3A2, 309/2C, 311/1D, 309/2E, 310/1A, 310/1B, 310/1C, 310/2, 311/1A, 311/1F, 311/3B, 311/3A, 311/3C, 314/3B, 317/1D, 317/1E, 315/3, 315/1A, 315/1D, 315/4A, 315/4B, 316/1E, 316/2B, 316/2C, 316/2D, 316/31, 316/3B, 316/3C, 316/3F, 317/1C, 317/2A1, 317/2A3, 317/2B, 319/1A, 315/1B, 315/1C, 316/1A, 316/1B, 316/2A, 316/3G, 318/1A, 318/1B, 318/1C, 318/2, 318/3A, 318/3B, 315/1E, 315/4C, 316/1F, 316/3D, 317/1B, 315/4D, 316/1C, 317/1A, 317/2A2, 317/2A4, 317/2A5, 314/1B1, 13/4A1(P), 13/5A1, 13/5A2(P), 14/1A, 14/1B, 141/1C(P), 14/2A, 14/2B, 14/2C, 14/2D, 14/3A, 14/3B, 14/3C(P), 14/3D(P), 15/1A(P), 16/7A(P), 16/7B(P), 16/8(P), 17/2, 17/3A(P), 17/3B, 18/1, 18/2B, 20, 324/1B, 326/2, 327/1A, 327/1B, 327/1D, 328/2, 332/4, 21/1A, 21/1B, 21/1C, 21/1D, 21/1E, 21/1F, 21/1G1, 21/2A, 327/3, 332/2, 328/3, 328/1, 328/4, 15/6B, 13/1B, 15/5, 15/6A1, 311/2, 313/2, 314/2, 315/2, 319/2, 320/2, 321/2, 326/3, 327/2, 328/5, 332/1, 332/5 of Thimjepalli Village, 143/2A, 143/1A, 143/1B, 143/1C, 148/4A, 148/4B, 141/6, 141/4C, 141/5C, 143/2B, 143/3, 144/1, 147/1B, 147/1A, 148/3, 134/1A, 134/1B, 134/2, 135/1, 135/2, 136/1C, 136/3B, 136/3C, 136/3D, 136/4A, 136/4B, 136/4C, 141/1B, 141/1C, 141/1D, 141/4A, 141/4B, 141/5A, 141/5B, 142/1A, 142/1B, 142/1C, 142/2, 142/3, 142/4, 141/7, 148/1, 148/3A, 161/1A, 161/1B, 161/1C, 161/3, 161/4A, 161/4B, 161/5A(P), 161/5B, 161/6A, 161/6B, 161/7, 161/8, 162/1, 162/2, 170/1A, 170/1B, 171/2A1, 171/2A2, 171/2A3, 171/2A4, 171/2A5, 172/1A, 172/1B, 171/1A, 172/1C, 172/1E, 172/3, 172/5A, 173/1, 173/3, 174/1A(P), 174/1B, 174/1C, 174/1D, 174/1E, 174/1F, 174/1G, 174/2(P), 174/3, 175/1, 180/2A, 180/2B, 180/3, 181/2A, 181/2B, 183/1, 183/2, 183/3, 183/4, 100/1B, 100/1C, 100/2A1B, 100/2A2A, 98/3, 98/4, 99/2, 112/2A, 112/2B, 112/3A, 112/3B, 113/1, 113/2, 113/3, 113/4, 114/2, 114/3A, 114/3B, 137/2A, 137/2B, 137/3, 137/4A, 137/4B, 138/1, 138/2, 138/4A, 138/4B, 138/5, 138/6, 139/2, 139/3, 139/5, 139/6, 139/9, 140/2, 140/4, 144/3, 144/4, 146/2A, 146/2B, 146/3, 146/4, 150/6A, 150/6B, 151/1, 152/1, 152/2, 152/4, 155/1, 155/2, 155/3, 156/1, 156/2, 157/1, 157/2, 157/3A, 157/3B, 157/3C, 157/3D, 157/3E, 158/2B2, 138/1, 137/7, 140/3, 180/4, 137/5, 139/10, 137/6, 140/7, 139/7, 172/1D, 172/2(P), 172/4A2(P), 172/4A1, 172/5B, 172/4A3, 172/6, 172/2(P), 172/4A2(P), 172/4B, 136/2, 141/2, 146/1, 144/2, 147/2, 148/2, 150/2, 137/1, 138/3, 140/1, 149/1, 151/2, 151/3, 152/3, 172/7, 174/4, 174/5, 175/2, 180/5, 181/1, 139/1, 150/4, 150/5, 140/5, 136/1A, 136/1B, 140/6, 141/3, 141/1A, 136/3A, 139/4, 139/8, 149/2, 149/3, 150/1, 149/4A, 149/4B, 150/3 of Udedurgam Village, 1241/1B, 1241/1C, 1241/2B1, 1241/2B2, 1242/2B(P), 1242/3A2(P), 1238/1B2, 1238/1D, 1238/3A, 1238/3B, 1238/3C, 242/3A2(P), 124/3B2, 1246/6B, 1248/2 of Ayyaranpalli Village. Denkanikottai Taluk, Krishnagiri District.

THIMJEPALLI Village

Denkanikottai Taluk

Krishnagiri District.

Authorizing the occupier to operate the industrial plant in the Air Pollution Control Area as notified by the Government and to make discharge of emission from the stacks/chimneys.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This RENEWAL OF CONSENT is valid for the period ending **March 31, 2026**



## TAMILNADU POLLUTION CONTROL BOARD

### SPECIAL CONDITIONS

1. This renewal of consent is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

| Sl. No.                | Description  | Quantity | Unit    |
|------------------------|--|----------|---------|
| <b>Product Details</b> |  |          |         |
| 1.                     | Manufacturing and Assembly of Metal case for Mobile Phones | 50000    | Nos/Day |

2. This renewal of consent is valid for operating the facility with the below mentioned emission/noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent/Amendment has to be obtained.

**TAMILNADU POLLUTION CONTROL BOARD**

| <b>I Point source emission with stack :</b> |   |   |  |   |
|---|---|---|--|---|
| <b>Stack No.</b>                            | <b>Point Emission Source</b>                          | <b>Air pollution Control measures</b>                     | <b>Stack height from Ground Level in m</b> | <b>Gaseous Discharge in Nm<sup>3</sup>/hr</b> |
| 1 to 12                                     | Anodizing Section – 12 Nos                            | Each having Individual Wet scrubber with Individual stack | 14   |   |
| 13 to 14                                    | Anodizing Section – 2 Nos                             | Each having Individual Wet scrubber with Individual stack | 14   |   |
| 15 to 20                                    | Assembly Section – 6 Nos                              | Each having individual stack                              | 15   |   |
| 21 to 23                                    | Assembly Section – 3 Nos                              | Each having individual stack                              | 15   |   |
| 24 to 37                                    | DG Set 2250 KVA – 14 Nos                              | Each having Acoustic Enclosures with Individual Stack     | 30   |   |
| 38  | HSD Fired Boiler – 850 Kg/Hr – 3 Nos (For Evaporator) | Common stack  | 17   |   |
| 39  | Anodizing Section Area – 1 No                         | Individual stack  | 14   |   |
| 40  | Anodizing Section Area – 1 No                         | Individual stack  | 14   |   |
| 41  | Band Manufacturing Section 1 – 2 Nos                  | Individual stack with Filters                             | 14   |   |
| 42  | Band Manufacturing Section 2 – 1 No                   | Individual stack with Filters                             | 14   |   |
| 43 & 44                                     | Assembly Section – 2 Nos                              | Each having Individual stack                              | 4.3  |   |
| 45  | Assembly Section – 1 No                               | Individual stack  | 7.8  |   |
| 46  | Assembly Section – 1 No                               | Individual stack  | 7.8  |   |
| 47  | Assembly Section – 1 No                               | Each having Individual stack                              | 6.8  |   |
| 48 to 51                                    | DG Set 1250 KVA – 4 Nos                               | Each having Acoustic Enclosures with Individual Stack     | 30   |   |
| 52  | Thermic Fluid Boiler - 2000000 Kcal/Hr                | Stack   | 17   |   |
| <b>II Fugitive/Noise emission :</b>         |   |   |  |   |
| <b>Sl. No.</b>                              | <b>Fugitive or Noise Emission sources</b>             | <b>Type of emission</b>                                   | <b>Control measures</b>                    |   |
| 1.  | DG Set 2250 KVA – 14 Nos                              | Noise   | Acoustic Enclosures                        |   |
| 2.  | DG Set 1250 KVA – 4 Nos                               | Noise   | Acoustic Enclosures                        |   |



## TAMILNADU POLLUTION CONTROL BOARD

### Special Additional Conditions:

The unit shall obtain No Objection Certificate (NOC) from the Tamil Nadu Bio Diversity Board /National Bio Diversity Authority if the unit is using any Biological resources or knowledge associated thereto as per the provisions of Biological Diversity Act 2002.

The industries shall take all efforts to use and popularize "Mission LiFE" logo and mascot which is available in TNPCB & MoEFCC website. They shall also request their employees to adopt "Mission LiFE" action points and document the same and furnish half yearly report to Board.

### Additional Conditions:

1. The unit shall ensure that no expansion activity will be carried out without prior of consent of the TNPC Board.
2. The unit shall carry out the Manufacturing and Assembly of Metal case for Mobile Phones – 50,000 Nos / Day only.
3. The unit shall operate and maintain the Air Pollution Control measures attached to various emission sources continuously and efficiently so as to satisfy the Ambient Air Quality/Emission standards prescribed by the Board.
4. The unit shall ensure that at any time the power generated from DG Sets installed in the unit's premises should be utilized only for captive purpose.
5. The unit shall adhere to the Ambient Air Quality/Stack Emission/Ambient Noise Level standards prescribed by the Board.
6. The unit shall conduct the AAQ/Stack Monitoring/ANL survey through TNPCB Lab every year and furnish ROA of the same.
7. The unit shall continue develop more greenbelt area by planting native tree saplings with thick canopy all along the periphery of the unit as per CPCB norms.
8. The unit shall ensure that the construction of campus of the industry should be away from the Ecosensitive Zone of Cauvery North Wildlife Sanctuary and comply with the provisions of MoFF& CC Notification S.O.7 (E), dated 01.01.2020.
9. The unit shall furnish the Audited Balance Sheet every year for verification of the Gross Fixed Assets so as to collect the balance or arrear consent fee, if any. In case of any deviation in the Gross Fixed Assets furnished in future, the unit shall remit the difference in amount to the Board without fail.
10. In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per the law.
11. The unit shall ensure that "Any step of the unit activity should not attract the EIA Notification 2006 as amended".
12. The Consent will be subject to any further order of Court or Notiifcation or proceedings that may impact the benefit of exemption as determined by MoEF or SEIAA.
13. The unit shall ensure that the unit's activity shall not attract any complainant.

*6.05.2025*

For Member Secretary,  
Tamil Nadu Pollution Control Board,  
Chennai

*6/5/25*

To

The Director,

M/s.TATA ELECTRONICS PRIVATE LIMITED - PHASE I,

TATA ELECTRONICS PRIVATE LIMITED No 10, Jigani Industrial area, Jigani, Bangalore, Karnataka - 560105, INDIA.

Pin: 560052

### Copy to:

1. The Commissioner, KEELAMANGALAM-Panchayat Union, Denkanikottai Taluk, Krishnagiri District .
2. The District Environmental Engineer, Tamil Nadu Pollution Control Board, HOSUR.
3. The JCEE-Monitoring, Tamil Nadu Pollution Control Board, Vellore.
4. File

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129

## TAMILNADU POLLUTION CONTROL BOARD





## TAMILNADU POLLUTION CONTROL BOARD

Category of the Industry :

**RED**



CONSENT ORDER NO. 2508165919684

DATED: 15/05/2025.

PROCEEDINGS NO.T1/TNPCB/F.3192HSR/RL/HSR/W/2025 DATED: 15/05/2025

**SUB:** Tamil Nadu Pollution Control Board - RENEWAL OF CONSENT – M/s. TATA ELECTRONICS PRIVATE LIMITED - PHASE I , S.F.No. SF. Nos: 312/1E, 312/2A, 324/1A, 324/2D, 324/2B, 324/2C, 312/2D2, 323/3, 326/1A, 327/1C, 326/1C, 311/1B, 311/1C, 312/1C, 312/2D1, 313/3F, 312/1A, 312/1B, 312/1d, 313/4A, 322/2B, 313/1E, 313/3C, 313/3D, 313/1C, 313/3B, 313/1C, 322/3A, 322/3C, 313/1A, 313/3A, 313/1B, 313/3E, 313/1F, 322/1A, 322/1B, 322/2A, 313/3G, 313/4B, 322/1D, 320/1, 320/3C, 321/1C, 320/3A, 321/1A, 322/2E, 324/2C, 320/3B, 321/1B, 320/A, 321/3, 323/1, 322/2C, 322/2D, 322/3B, 322/3E, 322/3F, 324/2A, 322/3G, 324/2B, 323/2, 324/3, 325/1A, 325/1B, 325/2, 313/1D, 326/1B, 327/1F, 326/1D, 326/1E, 327/1E, 309/2D, 316/1D, 314/3A3, 314/1B, 314/1A, 314/3A1, 315/5, 308/1A, 308/1C, 319/1B, 308/1B, 308/2, 309/1A, 309/1B, 309/2B, 309/2A, 311/1E, 314/3A2, 309/2C, 311/1D, 309/2E, 310/1A, 310/1B, 310/1C, 310/2, 311/1A, 311/1F, 311/3B, 311/3A, 311/3C, 314/3B, 317/1D, 317/1E, 315/3, 315/1A, 315/1D, 315/4A, 315/4B, 316/1E, 316/2B, 316/2C, 316/2D, 316/31, 316/3B, 316/3C, 316/3F, 317/1C, 317/2A1, 317/2A3, 317/2B, 319/1A, 315/1B, 315/1C, 316/1A, 316/1B, 316/2A, 316/3G, 318/1A, 318/1B, 318/1C, 318/2, 318/3A, 318/3B, 315/1E, 315/4C, 316/1F, 316/3D, 317/1B, 315/4D, 316/1C, 317/1A, 317/2A2, 317/2A4, 317/2A5, 314/1B1, 13/4A1(P), 13/5A1, 13/5A2(P), 14/1A, 14/1B, 14/1C(P), 14/2A, 14/2B, 14/2C, 14/2D, 14/3A, 14/3B, 14/3C(P), 14/3D(P), 15/1A(P), 16/7A(P), 16/7B(P), 16/8(P), 17/2, 17/3A(P), 17/3B, 18/1, 18/2B, 20, 324/1B, 326/2, 327/1A, 327/1B, 327/1D, 328/2, 332/4, 21/1A, 21/1B, 21/1C, 21/1D, 21/1E, 21/1F, 21/1G1, 21/2A, 327/3, 332/2, 328/3, 328/1, 328/4, 15/6B, 13/1B, 15/5, 15/6A1, 311/2, 313/2, 314/2, 315/2, 319/2, 320/2, 321/2, 326/3, 327/2, 328/5, 332/1, 332/5 of Thimjepalli Village, 143/2A, 143/1A, 143/1B, 143/1C, 148/4A, 148/4B, 141/6, 141/4C, 141/5C, 143/2B, 143/3, 144/1, 147/1B, 147/1A, 148/3, 134/1A, 134/1B, 134/2, 135/1, 135/2, 136/1C, 136/3B, 136/3C, 136/3D, 136/4A, 136/4B, 136/4C, 141/1B, 141/1C, 141/1D, 141/4A, 141/4B, 141/5A, 141/5B, 142/1A, 142/1B, 142/1C, 142/2, 142/3, 142/4, 141/7, 148/1, 148/3A, 161/1A, 161/1B, 161/1C, 161/3, 161/4A, 161/4B, 161/5A(P), 161/5B, 161/6A, 161/6B, 161/7, 161/8, 162/1, 162/2, 170/1A, 170/1B, 171/2A1, 171/2A2, 171/2A3, 171/2A4, 171/2A5, 172/1A, 172/1B, 171/1A, 172/1C, 172/1E, 172/3, 172/5A, 173/1, 173/3, 174/1A(P), 174/1B, 174/1C, 174/1D, 174/1E, 174/1F, 174/1G, 174/2(P), 174/3, 175/1, 180/2A, 180/2B, 180/3, 181/2A, 181/2B, 183/1, 183/2, 183/3, 183/4, 100/1B, 100/1C, 100/2A1B, 100/2A2A, 98/3, 98/4, 99/2, 112/2A, 112/2B, 112/3A, 112/3B, 113/1, 113/2, 113/3, 113/4, 114/2, 114/3A, 114/3B, 137/2A, 137/2B, 137/3, 137/4A, 137/4B, 138/1, 138/2, 138/4A, 138/4B, 138/5, 138/6, 139/2, 139/3, 139/5, 139/6, 139/9, 140/2, 140/4, 144/3, 144/4, 146/2A, 146/2B, 146/3, 146/4, 150/6A, 150/6B, 151/1, 152/1, 152/2, 152/4, 155/1, 155/2, 155/3, 156/1, 156/2, 157/1, 157/2, 157/3A, 157/3B, 157/3C, 157/3D, 157/3E, 158/2B2, 138/1, 137/7, 140/3, 180/4, 137/5, 139/10, 137/6, 140/7, 139/7, 172/1D, 172/2(P), 172/4A2(P), 172/4A1, 172/5B, 172/4A3, 172/6, 172/2(P), 172/4A2(P), 172/4B, 136/2, 141/2, 146/1, 144/2, 147/2, 148/2, 150/2, 137/1, 138/3, 140/1, 149/1, 151/2, 151/3, 152/3, 172/7, 174/4, 174/5, 175/2, 180/5, 181/1, 139/1, 150/4, 150/5, 140/5, 136/1A, 136/1B, 140/6, 141/3, 141/1A, 136/3A, 139/4, 139/8, 149/2, 149/3, 150/1, 149/4A, 149/4B, 150/3 of Udedurgam Village, 1241/1B, 1241/1C, 1241/2B1, 1241/2B2, 1242/2B(P), 1242/3A2(P), 1238/1B2, 1238/1D, 1238/3A, 1238/3B, 1238/3C, 242/3A2(P), 124/3B2, 1246/6B, 1248/2 of Ayyaranpalli Village. Denkanikottai Taluk, Krishnagiri District., THIMIJEPALLI village, Denkanikottai Taluk and Krishnagiri District - Renewal of Consent for the operation of the plant and discharge of sewage and/or trade effluent under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act 6 of 1974) – Issued- Reg. (Industry User ID- R22HSR43405542)

**REF:** 1. RCO Proceedings NO.T5/TNPCB/F.3192HSR/RL/HSR/A&W/2024 Dated: 23/09/2024.  
2. Unit's application number 65919684 dated 21/03/2025  
3. IR.No : F.3192HSR/RL/DEE/HSR/2025 dated 08/05/2025

RENEWAL OF CONSENT is hereby granted under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act, 6 of 1974) (hereinafter referred to as "The Act") and the



## TAMILNADU POLLUTION CONTROL BOARD

rules and orders made there under to

The Director

M/s . TATA ELECTRONICS PRIVATE LIMITED - PHASE I

S.F No. SF. Nos: 312/1E, 312/2A, 324/1A, 324/2D, 324/2B, 324/2C, 312/2D2, 323/3, 326/1A, 327/1C, 326/1C, 311/1B, 311/1C, 312/1C, 312/2D1, 313/3F, 312/1A, 312/1B, 312/1d, 313/4A, 322/2B, 313/1E, 313/3C, 313/3D, 313/1C, 313/3B, 313/1C, 322/3A, 322/3C, 313/1A, 313/3A, 313/1B, 313/3E, 313/1F, 322/1A, 322/1B, 322/2A, 313/3G, 313/4B, 322/1D, 320/1, 320/3C, 321/1C, 320/3A, 321/1A, 322/2E, 324/2C, 320/3B, 321/1B, 320/A, 321/3, 323/1, 322/2C, 322/2D, 322/3B, 322/3E, 322/3F, 324/2A, 322/3G, 324/2B, 323/2, 324/3, 325/1A, 325/1B, 325/2, 313/1D, 326/1B, 327/1F, 326/1D, 326/1E, 327/1E, 309/2D, 316/1D, 314/3A3, 314/1B, 314/1A, 314/3A1, 315/5, 308/1A, 308/1C, 319/1B, 308/1B, 308/2, 309/1A, 309/1B, 309/2B, 309/2A, 311/1E, 314/3A2, 309/2C, 311/1D, 309/2E, 310/1A, 310/1B, 310/1C, 310/2, 311/1A, 311/1F, 311/3B, 311/3A, 311/3C, 314/3B, 317/1D, 317/1E, 315/3, 315/1A, 315/1D, 315/4A, 315/4B, 316/1E, 316/2B, 316/2C, 316/2D, 316/31, 316/3B, 316/3C, 316/3F, 317/1C, 317/2A1, 317/2A3, 317/2B, 319/1A, 315/1B, 315/1C, 316/1A, 316/1B, 316/2A, 316/3G, 318/1A, 318/1B, 318/1C, 318/2, 318/3A, 318/3B, 315/1E, 315/4C, 316/1F, 316/3D, 317/1B, 315/4D, 316/1C, 317/1A, 317/2A2, 317/2A4, 317/2A5, 314/1B1, 13/4A1(P), 13/5A1, 13/5A2(P), 14/1A, 14/1B, 14/1C(P), 14/2A, 14/2B, 14/2C, 14/2D, 14/3A, 14/3B, 14/3C(P), 14/3D(P), 15/1A(P), 16/7A(P), 16/7B(P), 16/8(P), 17/2, 17/3A(P), 17/3B, 18/1, 18/2B, 20, 324/1B, 326/2, 327/1A, 327/1B, 327/1D, 328/2, 332/4, 21/1A, 21/1B, 21/1C, 21/1D, 21/1E, 21/1F, 21/1G1, 21/2A, 327/3, 332/2, 328/3, 328/1, 328/4, 15/6B, 13/1B, 15/5, 15/6A1, 311/2, 313/2, 314/2, 315/2, 319/2, 320/2, 321/2, 326/3, 327/2, 328/5, 332/1, 332/5 of Thimjepalli Village, 143/2A, 143/1A, 143/1B, 143/1C, 148/4A, 148/4B, 141/6, 141/4C, 141/5C, 143/2B, 143/3, 144/1, 147/1B, 147/1A, 148/3, 134/1A, 134/1B, 134/2, 135/1, 135/2, 136/1C, 136/3B, 136/3C, 136/3D, 136/4A, 136/4B, 136/4C, 141/1B, 141/1C, 141/1D, 141/4A, 141/4B, 141/5A, 141/5B, 142/1A, 142/1B, 142/1C, 142/2, 142/3, 142/4, 141/7, 148/1, 148/3A, 161/1A, 161/1B, 161/1C, 161/3, 161/4A, 161/4B, 161/5A(P), 161/5B, 161/6A, 161/6B, 161/7, 161/8, 162/1, 162/2, 170/1A, 170/1B, 171/2A1, 171/2A2, 171/2A3, 171/2A4, 171/2A5, 172/1A, 172/1B, 171/1A, 172/1C, 172/1E, 172/3, 172/5A, 173/1, 173/3, 174/1A(P), 174/1B, 174/1C, 174/1D, 174/1E, 174/1F, 174/1G, 174/2(P), 174/3, 175/1, 180/2A, 180/2B, 180/3, 181/2A, 181/2B, 183/1, 183/2, 183/3, 183/4, 100/1B, 100/1C, 100/2A1B, 100/2A2A, 98/3, 98/4, 99/2, 112/2A, 112/2B, 112/3A, 112/3B, 113/1, 113/2, 113/3, 113/4, 114/2, 114/3A, 114/3B, 137/2A, 137/2B, 137/3, 137/4A, 137/4B, 138/1, 138/2, 138/4A, 138/4B, 138/5, 138/6, 139/2, 139/3, 139/5, 139/6, 139/9, 140/2, 140/4, 144/3, 144/4, 146/2A, 146/2B, 146/3, 146/4, 150/6A, 150/6B, 151/1, 152/1, 152/2, 152/4, 155/1, 155/2, 155/3, 156/1, 156/2, 157/1, 157/2, 157/3A, 157/3B, 157/3C, 157/3D, 157/3E, 158/2B2, 138/1, 137/7, 140/3, 180/4, 137/5, 139/10, 137/6, 140/7, 139/7, 172/1D, 172/2(P), 172/4A2(P), 172/4A1, 172/5B, 172/4A3, 172/6, 172/2(P), 172/4A2(P), 172/4B, 136/2, 141/2, 146/1, 144/2, 147/2, 148/2, 150/2, 137/1, 138/3, 140/1, 149/1, 151/2, 151/3, 152/3, 172/7, 174/4, 174/5, 175/2, 180/5, 181/1, 139/1, 150/4, 150/5, 140/5, 136/1A, 136/1B, 140/6, 141/3, 141/1A, 136/3A, 139/4, 139/8, 149/2, 149/3, 150/1, 149/4A, 149/4B, 150/3 of Udedurgam Village, 1241/1B, 1241/1C, 1241/2B1, 1241/2B2, 1242/2B(P), 1242/3A2(P), 1238/1B2, 1238/1D, 1238/3A, 1238/3B, 1238/3C, 242/3A2(P), 124/3B2, 1246/6B, 1248/2 of Ayyaranpalli Village. Denkanikottai Taluk, Krishnagiri District.

THIMJEPALLI Village

Denkanikottai Taluk

Krishnagiri District.

Authorising the occupier to make discharge of sewage and /or trade effluent.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This RENEWAL OF CONSENT is valid for the period ending March 31, 2026



**TAMILNADU POLLUTION CONTROL BOARD**



**TAMILNADU POLLUTION CONTROL BOARD**  
**SPECIAL CONDITIONS**

1. This renewal of consent is valid for operating the facility for the manufacture of products/byproducts (Col. 2) at the rate (Col 3) mentioned below. Any change in the product/byproduct and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

| Sl. No.                | Description  | Quantity | Unit    |
|------------------------|--|----------|---------|
| <b>Product Details</b> |  |          |         |
| 1.                     | Manufacturing and Assembly of Metal case for Mobile Phones | 50000    | Nos/Day |

2. This renewal of consent is valid for operating the facility with the below mentioned outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

| Outlet No.                            | Description of Outlet                            | Maximum daily discharge in KLD | Point of disposal             |
|---------------------------------------|--|--------------------------------|-------------------------------|
| <b>Effluent Type : Sewage</b>         |  |                                |                               |
| 1.                                    | Sewage I   | 704.0                          | On land for gardening         |
| 2.                                    | Sewage II  | 540.0                          | Utilizing for Toilet flushing |
| <b>Effluent Type : Trade Effluent</b> |  |                                |                               |
| 1.                                    | Trade Effluent I ( RO Permeate & MEE Condensate) | 317.0                          | Recycling to process          |
| 2.                                    | Trade Effluent II ( MEE Concentrate )            | 7.5                            | Converted into Salts by ATFD  |

**Special Additional Conditions:**

The unit shall obtain No Objection Certificate (NOC) from the Tamil Nadu Bio Diversity Board /National Bio Diversity Authority if the unit is using any Biological resources or knowledge associated thereto as per the provisions of Biological Diversity Act 2002.

The industries shall take all efforts to use and popularize "Mission LiFE" logo and mascot which is available in TNPCB & MoEFCC website. They shall also request their employees to adopt "Mission LiFE" action points and document the same and furnish half yearly report to Board.

**Additional Conditions:**



## TAMILNADU POLLUTION CONTROL BOARD

1. The unit shall ensure that no expansion activity will be carried out without prior of consent of the TNPC Board.
2. The unit shall carry out the Manufacturing and Assembly of Metal case for Mobile Phones – 50,000 Nos / Day only.
3. The unit shall operate and maintain the STP efficiently and continuously so as to achieve the quality of treated sewage to the standards prescribed by the Board
4. The unit shall operate and maintain additional ETP – 3 Nos (III 50KLD, IV 10KLD & V 30KLD) exclusively for the inclusion of Vacuum impregnation (VI) process in Band manufacturing process.
5. The unit shall utilize part of the treated sewage for on land for gardening & part of the treated sewage for toilet flashings after satisfying standards prescribed by the Board and shall ensure that there should not be any stagnation/ ponding of treated sewage within the unit premises.
6. The unit shall operate and maintain the ZLD based ETP efficiently and continuously and utilize the RO permeate & Evaporator Condensate recycle back into the process and dispose the evaporator concentrate through ATFD and achieve zero liquid discharge at all times.
7. The unit shall ensure that the construction of campus of the industry should be away from the Ecosensitive Zone of Cauvery North Wildlife Sanctuary and comply with the provisions of MoFF& CC Notification S.O.7 (E), dated 01.01.2020.
8. The unit shall operate & maintain the organic waste converter for the treatment and disposal of biodegradable solid waste generated from the facility.
9. The unit shall maintain the Rain Water harvesting system in their premises to recharge the ground water in that area.
10. The unit shall analyze the quality of the treated sewage and trade effluent through Board's Lab every month and furnish the ROA to the Board.
11. The unit shall apply and obtain Fresh Authorization under Hazardous and Other Wastes (M and TBM) Rules, 2016 as amended for the inclusion of Vacuum impregnation (VI) process.
12. The unit shall collect and store the hazardous wastes generated from the unit in a separately earmarked closed shed with impervious concrete platform within premises.
13. The unit shall maintain hazardous waste display board in front of the main gate clearly updating the details of hazardous waste regularly as mandated by the Hon'ble Supreme Court Order dated 14.10.2003.
14. The unit shall submit Environmental Statement for every financial year ending the 31st March in Form -V as per the Rule 14 of the Environment (Protection) Rules, 1986.
15. The unit shall comply with E-waste Management Rules, 2022. E-Waste is listed in schedule -I, generated by them shall be channelized through collection centre or dealers of authorized producer or recycler.
16. The unit shall comply with the provisions of Plastic Waste management Rules, 2022, as amended.
17. The unit shall not use 'Use and throwaway plastics such as plastic sheets used for food wrapping, spreading on dining table etc, plastic plates, plastic coated teacups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastics flags irrespective of thickness, within the industry premises. Instead, the unit shall encourage use of eco-friendly alternative such as banana leaf, areca nutpalm plate, stainless steel, glass, porcelain plates/cups, cloth bag, jute bag etc.,
18. The unit shall furnish the Audited Balance Sheet every year for verification of the Gross Fixed Assets so as to collect the balance or arrear consent fee, if any. In case of any deviation in the Gross Fixed Assets furnished in future, the unit shall remit the difference in amount to the Board without fail.
19. In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per law.
20. The Consent will be subject to any further order of Court or Notification or proceedings that may impact the benefit of exemption as determined by MoEF or SEIAA.
21. The unit's activity shall not attract the provision of the EIA Notification 2006 as amended.
22. This consent order does not absolve this unit from obtaining necessary permission / Clearance from other Authority or under other statutes as applicable.
23. The unit shall ensure that the unit's activity shall not attract any complainant.

G. Srinivas 26/12/2022

For Member Secretary,  
Tamil Nadu Pollution Control Board,  
Chennai

G. Srinivas 26/12/22

To  
The Director,  
M/s.TATA ELECTRONICS PRIVATE LIMITED - PHASE I,



## TAMILNADU POLLUTION CONTROL BOARD

TATA ELECTRONICS PRIVATE LIMITED No 10, Jigani Industrial area, Jigani, Bangalore, Karnataka -  
560105, INDIA.

Pin: 560052

**Copy to:**

1. The Commissioner, KEELAMANGALAM-Panchayat Union, Denkanikottai Taluk, Krishnagiri District .
2. The District Environmental Engineer, Tamil Nadu Pollution Control Board, HOSUR.
3. The JCEE-Monitoring, Tamil Nadu Pollution Control Board, Vellore.
4. File

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**IN THE HON'BLE NATIONAL GREEN  
TRIBUNAL (SOUTH ZONE)  
AT CHENNAI**

**Appeal No. 42 of 2024**

**S.P Muthuraman, ...Appellant**

**-Versus-**

- 1. Union of India**
- 2. Member Secretary SEIAA**
- 3. TATA Electronics Private Limited**

**...Respondents**

**TYPED SET OF DOCUMENTS FILED  
ON BEHALF OF THE 3RD  
RESPONDENT – VOLUME I**

**M/s Karthik Sundaram  
Deepika Murali,  
Ranjana Jain,  
Antara Balaji,  
Manikanda Prabhu J,  
Athman Khilji**

**Counsels for 3<sup>rd</sup> Respondent**

**9710429161**